

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**

**Principal Bench, New Delhi**

**E.A No. 13/2019**

**in**

**O.A NO 247/2017**

**In The Matter of:-**

**Central Pollution Control Board**

**Applicant(s)**

**Vs.**

**State of Andaman & Nicobar & Ors.**

**Respondent (s)**

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*Divya*

**(Divya Sinha)**

Additional Director

Central Pollution Control Board

Parivesh Bhawan, East Arjun Nagar

Delhi- 110032

Dated: - 04.09.2020

Place: - Delhi

**CENTRAL POLLUTION CONTROL BOARD  
DELHI**

Date: 01-09-2020

**Status Report in the matter of CPCB Vs. State Of Andaman & Nicobar & Ors.**  
**(EA No. 13/2019 in OA No. 247/2017)**

**1.0 BACKGROUND**

Vide Order dated 06.12.2019 in aforesaid matter, Hon'ble NGT issued the following directions

Para 14 (c) *The States/UTs may finalize the time targeted action plans and give information about the implementation status to the CPCB as per recommendations in the report of the CPCB summarized in para 9 above.*

Para 14(d) *An institutional mechanism be established to ensure that:*

- i. No unregistered plastic manufacturing/recycling units is in operation and no unit is running in non-conforming/ residential areas.*
- ii. No plastic carry bags /films <50microns thickness should be manufactured, stocked, sold and used in cities/towns.*
- iii. Thermocol/polystyrene cups, plates, etc. used extensively and haphazardly littered are properly regulated.*
- iv. Special Environment Squads may be set up for enforcement to oversee and ensure that no litter of plastic waste takes place at historical, religious, public places and dumping of plastic waste on drains, river, banks and sea and no burning of plastic takes place in open.*
- v. The States/UTs may submit their compliance reports to CPCB quarterly in a cumulative format, failing which compensation of Rs. 1 lakh per quarter shall be levied by the CPCB. The CPCB may compile and file its consolidated report on quarterly basis before this Tribunal. First quarterly report be filed before the next date.*

## 2.0 ACTION TAKEN BY CPCB:-

### 2.1 Issue of Letter to all States/UTs:-

CPCB in its previous report on the matter filed in Hon'ble NGT on September 30, 2019 had recommended the following:

- i. States/UTs should frame a time targeted action plan covering the action points related to plastic waste segregation, collection and recycling/reuse of plastic waste. The current status, desirable level of compliance, gap between the current status & desired level and proposal of attending the gap with timeline as per the enclosed format (**Annexure- I**) be provided to CPCB.
- ii. Quarterly report of the implementation status of the Action Plan should be submitted by States/UT.
- iii. SPCBs/PCCs should direct to UDDs to ensure setting-up of collection, source-segregation & disposal system for plastic waste.
- iv. SPCBs/PCCs should also ensure that no unregistered plastic manufacturing/recycling units is in operation & no unit is running in non-conforming/residential areas. Besides, it is also to be ensured that plastic carrybags/films <50microns thickness should not be manufactured, stocked, sold and used in cities/towns.
- v. SPCBs/PCCs, UDDs shall ensure to promote compostable carry bags certified by CPCB.
- vi. SPCBs/PCCs and Municipalities should constitute squad to check illegal manufacturing, stocking, sale of <50microns thickness plastic carry bags and uncertified compostable carry bags/products in the market.
- vii. SPCBs/PCCs and UDDs to prohibit litter and open burning of plastic waste at historical, religious, public places and dumping of plastic waste on drains, river, banks & sea beaches is prohibited.

CPCB revised the format for submission of information by States/UTs taking into consideration the above-cited recommendations as well as to ensure compliance with Hon'ble NGT Directions. The same was sent to all States/UTs vide letter dated December 31, 2019 (**Annexure II**)

## 2.2 Submission of information by States/UTs :-

20 States/UTs namely **Andhra Pradesh, Arunachal Pradesh, Bihar, Chhattisgarh, Chandigarh, Delhi, Gujarat, H.P., Jammu & Kashmir, Kerala, Madhya Pradesh, Maharashtra, Meghalaya, Puducherry, Punjab, Tamil Nadu, Tripura, Telangana, Uttarakhand and Haryana** have submitted compliance report w.r.t PWM Rules,2018 in response to CPCB's letter. It may be noted that all States/UTs have submitted the information through the concerned SPCBs/PCCs. Further, Delhi has not submitted report in format specified by CPCB.

The Compliance report as submitted by States/UTs has been compiled by CPCB and the detailed report is enclosed at **Annexure III**. An overview of the compliance report submitted by the States/UTs is given in **Table-1** below:

**Table-1 Overview of compliance report submitted by the States/UTs**

Serial No.	Items	Remarks	Quantity (if provided)
1	Quantity of plastic waste generated (Annual Report form VI pt. 2,6) (TPD)	<p><b><u>Information provided by 19 States/UTs.</u></b></p> <p>Gujarat, Maharashtra, Bihar, Andhra Pradesh, Madhya Pradesh, Jammu &amp; Kashmir, Tamil Nadu, Tripura, Telangana, Punjab, Meghalaya, Puducherry, Uttarakhand, Arunachal Pradesh, Chhattisgarh, Kerala, Haryana, Chandigarh, H.P.</p> <p><b><u>Information not provided by 1 States:</u></b></p>	<p>Total Quantity of Waste generated is 7218.7 TPD.</p> <p>Maximum Waste generation is in three states- Gujarat, Maharashtra &amp; Tamil Nadu</p>

		<u>Delhi,</u>	
2(a)	Number of registered plastic manufacturing units	<p><b><u>Information provided by 20 States/UTs.</u></b></p> <p>Gujarat, Maharashtra, Bihar ,Andhra Pradesh, Madhya Pradesh, Jammu &amp; Kashmir, Tamil Nadu, Tripura, Telangana, Punjab, Meghalaya, Puducherry, Uttarakhand , Arunachal Pradesh, Chhattisgarh , Kerala , Delhi, Haryana , Chandigarh, H.P.</p>	<p>2556</p> <p>Maximum no. of registered plastic manufacturing units in Telangana, Kerala &amp; Delhi with Kerala accounting for over 50% of the manufacturing units. Punjab, Arunachal, Maharashtra &amp; Bihar have reported Nil figures</p>
2(b)	Capacity of registered plastic manufacturing units (TPD)	<p><b><u>Information provided by 17 states/UTs.</u></b></p> <p>Gujarat, Maharashtra, Bihar ,Andhra Pradesh, Madhya Pradesh, Jammu &amp; Kashmir, Tamil Nadu, Tripura, Telangana, Meghalaya, Puducherry, Uttarakhand , Arunachal Pradesh, Chhattisgarh, Haryana, Chandigarh, H.P.</p> <p><b><u>Information not provided by 3 States:</u></b></p> <p>Delhi, Kerala, Maharashtra</p>	<p>4751.2 TPD</p> <p>Gujarat, Uttarakhand &amp; Tamil Nadu have highest capacity of registered plastic units. . Kerala has reported highest number of registered plastic manufacturing units; however - capacity has not been reported</p>

3(a)	Total No of ULBs in 20 States/ UTs	<b><u>Information provided by 20 States/UTs.</u></b>	2858
3(b)	No. of ULBs which have set-up of plastic waste management system as per Rule 6(2)? (including collection, segregation, channelization & processing of plastic waste)	<b><u>Information provided by 19 states.</u></b> Gujarat, Maharashtra, Bihar, Madhya Pradesh, Jammu & Kashmir, Tamil Nadu, Tripura, Telangana, Punjab, Meghalaya, Puducherry, Uttarakhand, Arunachal Pradesh, Chhattisgarh, Kerala, Himachal Pradesh, Haryana, Chandigarh, H.P. <b><u>Information not provided by 1 State/UT:</u></b> Delhi	- No. of complying ULBs: 2287 (80% of total no. of ULBs) -Bihar, Maharashtra, Chhattisgarh , Chandigarh ,H.P & Punjab reported 100% compliance; -Tripura , Andhra Pradesh , Meghalaya , Uttarakhand ,Haryana have reported compliance less than 50 % -Meghalaya has reported nil compliance
3(c)	ULBs having facilities for collection of segregated waste	<b><u>Information provided by 18 states/UTs.</u></b> Gujarat, Bihar , Andhra Pradesh, Madhya Pradesh, Jammu & Kashmir, Tamil Nadu, Tripura, Telangana, Punjab, Meghalaya , Puducherry, Uttarakhand , Arunachal Pradesh, Chhattisgarh , Kerala	- No. of complying ULBs: 2350 (82% of total no. of ULBs) - Tripura, Andhra, Chhattisgarh, Chandigarh,H.P. & Punjab have reported 100% compliance -Jammu & Kashmir , Meghalaya , Arunachal Pradesh

		,Haryana, Chandigarh, H.P. <b><u>Information not provided by 2 States</u></b> <b><u>/UTs:</u></b> Delhi, Maharashtra	are having Compliance less than 50 %.with Meghalaya reporting nil compliance
3(d)	ULBs having Material Recovery Facility	<b><u>Information provided by 18 States/UTs.</u></b> Gujarat, Maharashtra, Bihar ,Andhra Pradesh, Madhya Pradesh, Tamil Nadu, Tripura, Telangana, Punjab, Meghalaya, Puducherry, Uttarakhand , Arunachal Pradesh, Himachal Pradesh, Kerala , Chhatishgarh, Chandigarh, Haryana <b><u>Information not provided by 2 States</u></b> <b><u>/UTs:</u></b> Delhi , J & K	-No. of complying ULBs:1700 (59.5% of total no.of ULBs) -Puducherry and Chhattisgarh have established MRF in all ULBS -Bihar, M.P. Jammu & Kashmir, Meghalaya , Uttarakhand, Arunachal Pradesh , Haryana are having compliance less than a 50% with J&K, Arunachal & Meghalaya reporting nil compliance
4(a)	Total no. of Gram Panchayat (GP)	<b><u>Information provided by 18 states/UTs.</u></b> Gujarat, Maharashtra, Bihar, Andhra Pradesh, Madhya Pradesh, Tamil Nadu, Tripura, Telangana, Punjab, Meghalaya, Puducherry, Uttarakhand, Arunachal Pradesh, Kerala,	1,54,273

		Chhattisgarh, Haryana, Chandigarh, H.P. <b><u>Information not provided by 2 States/UTs.:</u></b> Delhi, J&K	
4(b)	Gram Panchayat which have setup of plastic waste management system as per Rule 7	<b><u>Information provided by 17 states/UTs.</u></b> Gujarat, Maharashtra, Bihar, Andhra Pradesh, Madhya Pradesh, Tamil Nadu, Tripura, Telangana, Punjab, Puducherry, Uttarakhand, Arunachal Pradesh, Kerala, Chhattisgarh, Haryana, Chandigarh, H.P. <b><u>Information not provided by 3 states/UTs.:</u></b> Delhi, J & K, Meghalaya	Number of complying GPs – 15576 (10% of total no. of total no. of GPs)  -Has been initiated in Andhra, Chhattisgarh, Haryana, Kerala, MP, Puducherry, Punjab  -Maximum 75% compliance in Andhra Pradesh -Less than 10% compliance in Chhattisgarh, Haryana, H.P., MP and Punjab
4©	GPs having facilities for Collection of segregated waste	<b><u>Information provided by 17 states/UTs.</u></b> Gujarat, Maharashtra, Bihar, Andhra Pradesh, Madhya Pradesh, Tamil Nadu, Tripura,	No. of complying GPs -14149 (9.1% of total no. of total no. of GPs) Initiated in 12 States: AP, Bihar,

		<p>Telangana, Punjab, Puducherry, Uttarakhand , Arunachal Pradesh, Kerala, Chhattisgarh ,Haryana, Chandigarh, H.P.</p> <p><b><u>Information not provided by 3 states/UTs.:</u></b> Delhi, J&amp;K, Meghalaya</p>	<p>Chhattisgarh, Gujarat, Haryana, Kerala, MP, Puducherry, Punjab, Tamil Nadu, Telangana &amp; Uttarakhand</p> <p>-Highest compliance reported 91% in Kerala</p> <p>- In remaining states ; compliance is less than 50%</p> <p>- Bihar, Chhattisgarh, Gujarat, MP, Punjab, Telangana , H.P and Uttarakhand have reported compliance less than 10%</p>
4(d)	GPs having Material Recovery Facility	<p><b><u>Information provided by 14 states/UTs.</u></b></p> <p>Gujarat, Maharashtra, Andhra Pradesh, Madhya Pradesh, Tamil Nadu, Tripura, Telangana, Punjab, Puducherry, Arunachal Pradesh, Haryana, Chhattisgarh, Chandigarh, H.P.</p>	<p>No. of complying GPs: 9158 GPs ( 5.93% of total no. of total no. of GPs)</p> <p>-Initiated in 10 States AP, Chhattisgarh, Gujarat,Haryana, Kerala, MP, Puducherry, Punjab, Tamil Nadu, Tripura</p> <p>- Puducherry has established MRF is all GPs</p> <p>- Less than 10% in</p>

		<b><u>Information not provided by 6 States/UTs:</u></b> Bihar, Delhi, J&K, Kerala, Meghalaya, Uttarakhand	Chhattisgarh, Gujarat, Kerala, MP, Punjab, H.P. & Kerala
<b>5(a)</b>	No. of registered Producers/brand owners/importers as per Rules 9 & 13 of PWM Rules?	<b><u>Information provided by 19 states/UTs.</u></b> Gujarat, Maharashtra, Bihar, Andhra Pradesh, Madhya Pradesh, Jammu & Kashmir, Tamil Nadu, Tripura, Telangana, Punjab, Meghalaya, Puducherry, Uttarakhand, Arunachal Pradesh, Kerala, Chhattisgarh, Haryana, Chandigarh, H.P. <b><u>Information not provided by 1 States/UTs:</u></b> Delhi	-Total no. : 627 - Maximum no.(344) reported in Gujarat -Chhattisgarh, MP, Meghalaya, Tripura have reported less than 10 no. -Delhi, HP, Chandigarh, Maharashtra, Arunachal, Kerala and J&K have reported Nil No.
<b>5(b)</b>	Producers/Brand Owners/Importers which have engaged with ULBs for PWM	<b><u>Information provided by 16 states/UTs.</u></b> Gujarat, Maharashtra, Bihar, Andhra Pradesh, Madhya Pradesh, Jammu & Kashmir, Tamil Nadu, Tripura, Punjab, Meghalaya, Puducherry,	-Total No. – 68 (11%) -Initiated in Seven states: AP, Bihar, Gujarat, MP, Puducherry, Tripura & Uttarakhand - Maximum no, reported in Gujarat (

		Uttarakhand , Arunachal Pradesh ,Haryana, Chandigarh, H.P. <b><u>Information not provided by 4 States/ UTs:</u></b> Chhattisgarh, Delhi, Kerala Telangana	46); remaining states reported Less than 10% of Brand Owners registered with State Boards have engaged with ULBs
5©	ULBs which have set up system for plastic waste management with assistance of producers been set -up? Rule (6(3))?	<b><u>Information provided by 17 states/UTs.</u></b> Gujarat, Maharashtra, Bihar, Andhra Pradesh, Madhya Pradesh, Jammu & Kashmir, Tamil Nadu, Tripura, Telangana, Punjab, Meghalaya, Puducherry, Uttarakhand, Arunachal Pradesh, Haryana, Chandigarh, H.P. <b><u>Information not provided by 3 States/ UTs:</u></b> Chhattisgarh, Delhi, Kerala_	-Total no. reported 172 ULBs ( 6% of total no. of total no. of ULBs) - Initiated in 10 States: AP, Bihar, Gujarat, J&K, MP, Maharashtra, Puducherry, Telangana, Tripura, Uttarakhand -Maximum no. reported in Gujarat (54) -7 States: AP, Bihar, Puducherry, Telangana, Tripura, Uttarakhand and H.P. have reported number less than 10
6(a)	Number of registered plastic waste recyclers	<b><u>Information provided by 18 states/UTs.</u></b> Gujarat, Maharashtra, Bihar, Andhra Pradesh,	-Total reported no. : 876 -Max no. reported in three states:

		Madhya Pradesh, Jammu & Kashmir, Tamil Nadu, Tripura, Punjab, Meghalaya, Puducherry, Uttarakhand, Arunachal Pradesh, Chhattisgarh, Kerala, Haryana, Chandigarh, H.P. <b><u>Information not provided by 2 States/ UTs: Delhi, Telangana</u></b>	Gujarat, Tamil Nadu & Kerala with maximum in Tamil Nadu (227)
<b>6(b)</b>	Capacity of recycler (TPD)	<b><u>Information provided by 17 states/UTs.</u></b> Gujarat, Maharashtra, Bihar ,Andhra Pradesh, Madhya Pradesh, Jammu & Kashmir, Tamil Nadu, Tripura, Telangana, Punjab, Puducherry ,Uttarakhand , Arunachal Pradesh, Chhattisgarh ,Haryana, Chandigarh, H.P. <b><u>Information not provided by 3 States/ UTs: Delhi, Kerala, Meghalaya</u></b>	5347.04 TPD ( 80% of PW generated) , Max capacity is in three states- Gujarat, Tamil Nadu and Madhya Pradesh- accounting for approximately 85% of the total installed capacity
<b>7(a)</b>	Status-of Utilization of plastic waste (Annual Report form VI pt.4)	<b><u>Information provided by 12 states/UTs.</u></b> Maharashtra, Andhra Pradesh, Madhya Pradesh, Jammu &	

		<p>Kashmir, Tamil Nadu, Tripura, Telangana, Meghalaya, Puducherry, Haryana, Chandigarh, H.P.</p> <p><b><u>Information not provided by 8 States/UTs:</u></b> Arunachal Pradesh, Bihar, Gujarat, Chhattisgarh, Delhi, Kerala, Punjab, Uttarakhand</p>	
7(b)	Quantity of Plastic waste utilized in recycling (TPD)	<p><b><u>Information provided by 17 States/UTs.</u></b> Gujarat, Maharashtra, Andhra Pradesh, Madhya Pradesh, Jammu &amp; Kashmir, Tamil Nadu, Tripura, Telangana, Punjab, Meghalaya, Puducherry, Uttarakhand, Kerala, Arunachal Pradesh, Haryana, Chandigarh, H.P.</p> <p><b><u>Information not provided by 3 States/UTs:</u></b> Delhi, Bihar, Chhattisgarh</p>	<p>3,340 TPD in addition to it 5470 Tons utilised in Telangana, 160 MT used in Kerala in Dec, 2019 and 57.09 MT used in Himachal Pradesh. Only 63% of the plastic recycling capacity as per 6 (b) is utilized</p>
7©	Quantity of plastic waste utilized in recycling Road	<p><b><u>Information provided by 18 states/UTs.</u></b></p>	<p>5 States AP, Gujarat, Tamil</p>

	Construction	Gujarat, Maharashtra, Andhra Pradesh, Madhya Pradesh, Jammu & Kashmir, Tamil Nadu, Tripura, Telangana, Punjab, Meghalaya, Puducherry, Uttarakhand, Arunachal Pradesh, Kerala, Chhattisgarh, H.P., Chandigarh, Haryana <b><u>Information not provided by 2 States/UTs:</u></b> Delhi , Bihar	Nadu, Punjab & MP have provided quantity in TPD with overall quantity 211.71 TPD. Besides following information has been provided. Telangana- 11.4 tons has been utilised, Jammu & Kashmir-6 MT, , Meghalaya- 3.44 MT, Puduchery-500 MT, Arunachal Pradesh- 1.8 MT , Kerala - 1101 MT as on Dec, 2019, Telangana -11.4 tons, Haryana-63 MT and 10.45 tonne utilised in Himachal Pradesh -In Maharashtra and Uttarakhand quantity of plastic waste utilized is not provided.
7(d)	Quantity of waste Co-processed in Plastic	<b><u>Information provided by 18 states/UTs.</u></b>	Gujarat- 22,481 MT, Maharashtra -

	Waste in Cement kilns	<p>Gujarat, Maharashtra, Andhra Pradesh, Madhya Pradesh, Jammu &amp; Kashmir, Tamil Nadu, Tripura, Telangana, Punjab, Meghalaya, Puducherry, Uttarakhand , Arunachal Pradesh, Kerala, Himachal Pradesh , Chhattisgarh, Haryana, Chandigarh_</p> <p><b><u>Information not provided by 2 States/ UTs:</u></b> Delhi , Bihar</p>	<p>18,414 MT (Oct18 to Dec19 ), Andhra Pradesh- 5004, MP-31627 MT</p> <p>Tamil Nadu -1068.2</p> <p>Telangana - 1185 tons   2018-19 ,</p> <p>Punjab -15 tons</p> <p>Meghalaya- 4813 MT, Puducherry - 272 MT, Kerala - 56.63 MT ( till Dec 2019 )</p> <p>Himachal Pradesh - 1705.14 MT,</p> <p>Chandigarh- 1470 kgs(Oct'19-Dec'19)</p> <p>J&amp;K – Notice has been issued</p> <p>-Uttarakhand – use of plastic waste in road construction</p> <p>-Chhattisgarh – MoU has been signed with cement plants</p> <p>-Tripura, Arunachal Pradesh &amp; Haryana are not using Plastic waste in cement kilns.</p>
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7( e)	Quantity of waste utilized in production of RDF	<p><b><u>Information provided by 18 states/UTs.</u></b>  Gujarat, Maharashtra, Andhra Pradesh, Madhya Pradesh, Jammu &amp; Kashmir, Tamil Nadu, Tripura, Telangana, Punjab, Meghalaya, Puducherry, Uttarakhand, Arunachal Pradesh, Kerala, Himachal Pradesh, Chhattisgarh, Haryana, Chandigarh</p> <p><b><u>Information not provided by 2 States/UTs:</u></b> Delhi , Bihar</p>	Gujarat - 477 MT (Oct - Dec, 2019) , Maharashtra- 5400 MT, M.P. - 27790 TPA, J & K- 166 MT, Tamil Nadu - 130 TPD, Telangana - 330 TPD , , Punjab- 4218 MT, Uttarakhand - around 200 MT plastic waste , Himachal Pradesh- 81388.79 MT, Chhattisgarh - 2700 TPD Haryana-157 MT, Chandigarh – 194 MT, -Nil plastic waste utilized in production of RDF in Andhra Pradesh, Tripura, Meghalaya, Puducherry, Kerala, Arunachal Pradesh
7(f)	Quantity of plastic waste used in production of Waste to oil	<p><b><u>Information provided by 16 states/UTs.</u></b>  Gujarat, Maharashtra, Andhra Pradesh, Madhya Pradesh, Tamil</p>	Gujarat- 15.9 MT (Oct-Dec, 2019), Maharashtra- 960 MT, M.P. 780 MT ( April-

		<p>Nadu, Tripura, Telangana, Punjab, Meghalaya, Puducherry, Uttarakhand , Arunachal Pradesh , Chhattisgarh, Kerala, Haryana, Himachal Pradesh</p> <p><b><u>Information not provided by 4 States/UTs: Chandigarh, Delhi , Bihar, J &amp; K</u></b></p>	<p>Dec , 2019 )</p> <p>Tamil Nadu -3.13 TPD, ,</p> <p>Telangana- 47.5 TPD, Punjab- 5.913 TPD,</p> <p>-Uttarakhand – It is proposed to use plastic waste in waste to oil plant in future.</p> <p>-Andhra Pradesh, Tripura, Meghalaya, Puducherry, Arunachal Pradesh, Chattisgarh, Haryana and Himachal Pradesh are not using plastic waste for waste to oil production .</p>
7(g)	Quantity of plastic waste used in other purpose (please specify)	<p><b><u>Information provided by 14 states/UTs.</u></b></p> <p>Gujarat, Maharashtra, Andhra Pradesh, Madhya Pradesh, Tamil Nadu, Tripura, Punjab, Meghalaya, Puducherry, Uttarakhand , Arunachal Pradesh, Kerala, Haryana, Himachal Pradesh</p> <p><b><u>Information not</u></b></p>	<p>-Tamil Nadu - 4.2 tons (yarn processing),</p> <p>- M.P.- 5318 MT sold to local vendors for recycling by ULBs,</p> <p>-Maharashtra- 832MT, Punjab- 30.84 MT in Waste to Energy, Himachal Pradesh- 2 MT send to PWD and Cement</p>

		<p><b><u>provided by 6 States/ UTs:</u></b> Chandigarh, Delhi , Bihar, J &amp; K, Chattisgarh, Telangana</p>	<p>Corporation of India for further use</p> <p>-In Uttarakhand 2 Megawatt "waste to energy" plant is proposed at Roorkee to utilise the RDF.</p> <p>-Gujarat, Tripura, Andhra Pradesh, Meghalaya, Puducherry, Arunachal Pradesh, Chhattisgarh, Kerala are using Nil plastic waste.</p>
8(a)	No. of Units registered for manufacturing compostable plastic	<p><b><u>Information provided by 19 States/UTs.</u></b></p> <p>Gujarat, Maharashtra, Andhra Pradesh, Madhya Pradesh, Bihar, Tamil Nadu, Tripura, Telangana, Punjab, Meghalaya, Puducherry, Uttarakhand , Arunachal Pradesh, Chhattisgarh , Himachal Pradesh , J &amp; K, Haryana, Chandigarh, Kerala</p> <p><b><u>Information not</u></b></p>	<p>-32 units registered in 8 States (Gujarat, Maharashtra, Andhra Pradesh, TN, Punjab, HP, MP &amp; Chhattisgarh)-of which 14 are registered in Tamil Nadu ,3 are registered in Himachal Pradesh and 6 are registered in Gujarat</p> <p>- CPCB has issued certificates to 108</p>

		<u>provided by State/ UT:</u> , Delhi_	nos. of compostable product manufacturers for marketing and selling as per provision of 4(h) of PWM Rules,2018.
8(b)	Total Capacity of Units manufacturing compostable plastic	<p><b><u>Information provided by 14 States/UTs.</u></b> Gujarat, Maharashtra, Andhra Pradesh, Madhya Pradesh, Tamil Nadu, Tripura, Punjab, Puducherry, Uttarakhand, Arunachal Pradesh, Chhattisgarh, Haryana, Chandigarh, H.P.</p> <p><b><u>Information not provided by 6 States/ UTs:</u></b> Delhi , Bihar, J &amp; K, Meghalaya, Kerala, Telangana</p>	<p>130.23 TPD</p> <p>Only 2 States have capacity more than 10 TPD : Gujarat (10 TPD) and Maharashtra (47 TPD)</p> <p>-TamilNadu and Punjab is having capacity of more than 5 TPD:</p> <p>-Three states - MP, Chhattisgarh &amp; AP Capacity &lt; 1 TPD</p> <p>- Bihar, Tripura, , , Puducherry, Arunachal Pradesh, Uttarakhand, Haryana and Chandigarh are having nil capacity.</p> <p>-Total Capacity of units to whom CPCB has issued certificate is 2.78 lac TPA. (762 TPD)</p>

9(a)	No. of unregistered plastic manufacturing or recycling units. (Annual Report format pt.7)	<p><b><u>Information provided by 14 States/UTs.</u></b> Gujarat, Maharashtra, Madhya Pradesh, Jammu &amp; Kashmir, Tamil Nadu, Tripura, Telangana, Punjab, Meghalaya, Puducherry, Uttarakhand, Arunachal Pradesh, Chandigarh, Haryana, H.P.</p> <p><b><u>Information not provided by 6 States/UTs:</u></b> Chhattisgarh, Delhi, Bihar, Kerala, Andhra Pradesh</p>	-615 unregistered units. -Six States have reported unregistered plastic manufacturing/recycling units - Gujarat, Jammu & Kashmir, Maharashtra, Punjab, Tamil Nadu & Uttarakhand with maximum no. of units in Gujarat (195).
10	Whether local bodies have framed bye-laws [Rule6 (4)?	<p><b><u>Information provided by 17 States/UTs.</u></b> Gujarat, Maharashtra, Bihar, Madhya Pradesh, Jammu &amp; Kashmir, Tamil Nadu, Tripura, Telangana, Punjab, Meghalaya, Puducherry, Uttarakhand, Arunachal Pradesh, Chhattisgarh, Chandigarh, Haryana, H.P.</p>	15 states/UTs have framed bye-laws except Meghalaya and Uttarakhand.

		<b><u>Information not provided by 3 States/UTs:</u></b> Delhi , Andhra Pradesh, Kerala	
11	Whether plastic carry bags & plastic sheet of thickness < 50 micron banned or not [Rule4(c)?	<b><u>Information provided by 20 States/UTs.</u></b> Gujarat, Maharashtra, Bihar, Madhya Pradesh, Jammu & Kashmir, Tamil Nadu, Tripura, Andhra Pradesh ,Telangana, Punjab, Meghalaya, Puducherry, Uttarakhand , Arunachal Pradesh, Chandigarh, Kerala , Delhi, Chhattisgarh Himachal Pradesh, Haryana	Banned in 19 States/UTs banned. -In Himachal Pradesh plastic carry bags are completely banned .
12	Has complete ban on plastic carry bags been imposed? (Annual Report format pt. 3)	<b><u>Information provided by 19 States/UTs.</u></b> Gujarat, Maharashtra, Bihar, Madhya Pradesh, Jammu & Kashmir, Tamil Nadu, Tripura, Telangana, Meghalaya, Puducherry, Uttarakhand , Arunachal Pradesh, Andhra Pradesh , Chhattisgarh, Kerala, Chandigarh , Himachal Pradesh , Punjab,	Banned in 17 states/UTs except Meghalaya and Jammu & Kashmir ,

		Haryana <b><u>Information not provided by 1 State/UTs:</u></b> Delhi	
13	Status of action taken on non-compliance of PWM Rules (Annual Report format pt.9)	<b><u>Information provided by 18 states/UTs.</u></b> Gujarat, Maharashtra, Bihar, Madhya Pradesh, Jammu & Kashmir, Tamil Nadu, Tripura, Telangana, Punjab, Meghalaya, Puducherry, Uttarakhand, Arunachal Pradesh, Chhattisgarh, Delhi, Chandigarh, Haryana, H.P. <b><u>Information not provided by 2 States/UTs:</u></b> Andhra Pradesh, Kerala	Action have been taken at different levels in different States /UT as specified in the individual State/UT report
14	Status of marking & labelling on plastic carry bags & multi layered packaging.(Rule11)	<b><u>Information provided by 16 States/UTs.</u></b> Gujarat, Maharashtra, Madhya Pradesh, Jammu & Kashmir, Tamil Nadu, Tripura, Telangana, Punjab, Meghalaya, Puducherry, Uttarakhand, Arunachal Pradesh, Chhattisgarh,	Compliance status indicated in the individual State/UT report. Most of the state/UTs have indicated compliance.

		Haryana, Chandigarh, H.P <b><u>Information not provided by 4 States/ UTs:</u></b> Delhi , Bihar, Andhra Pradesh, Kerala	
15	Whether State Level Advisory Committee is constituted or not? [Rule 16] If yes, details of number of meetings conducted in a year and implementation of suggestions of committee in the last 2 years	<b><u>Information provided by 19 States/UTs.</u></b> Gujarat, Maharashtra, Bihar ,Andhra Pradesh, Madhya Pradesh, Jammu & Kashmir, Tamil Nadu, Tripura, Telangana, Punjab, Meghalaya, Pondicherry, Uttarakhand , Arunachal Pradesh, Chhattisgarh, Himachal Pradesh , Kerala ,Haryana, Chandigarh <b><u>Information not provided by 1 States/ UTs:</u></b> Delhi	Constituted in all 18 States which have provided information on the matter
16	Status of phasing out of manufacture and use of multi-layered plastic which is non-recyclable or non-energy recoverable or with no alternate use of plastic in two years' time [Rule9-3]	<b><u>Information provided by 16 States/UTs.</u></b> Maharashtra, Bihar , Madhya Pradesh, Tamil Nadu, Tripura, Telangana, Punjab, Meghalaya, Puducherry, Uttarakhand , Arunachal Pradesh,	Compliance status varies from State to State. Indicated in individual State/UTs report

		Chhattisgarh, Delhi , Chandigarh, Haryana, H.P. <b><u>Information not provided by 4 States/ UTs: J &amp; K, Andhra Pradesh, Kerala, Gujarat</u></b>	
17			
a.	Has institutional mechanism as per para 14d of Hon'ble NGT order been established (Y/N)	<b><u>Information provided by 18 States/UTs.</u></b> Gujarat, Maharashtra, Bihar, Andhra Pradesh, Madhya Pradesh, Jammu & Kashmir, Tamil Nadu, Tripura, Telangana, Punjab, Meghalaya, Puducherry, Uttarakhand, Arunachal Pradesh, Chhattisgarh, Haryana, Chandigarh, H.P. <b><u>Information not provided by 2 States/ UTs: Delhi, Kerala</u></b>	Established in all the 17 States /UTs which have provided information on the matter.
b.	Confirmation that no unregistered plastic manufacturing/recycling unit is operated in your jurisdiction (Y/N)	<b><u>Information provided by 20 states/UTs.</u></b> Gujarat, Maharashtra, Bihar ,Andhra Pradesh, Madhya Pradesh, Jammu & Kashmir, Tamil Nadu, Tripura,	Confirmed in all States/UTs except Tamil Nadu & Gujarat. -However, four more states (Uttarakhand, Punjab,

		Telangana, Punjab, Meghalaya, Puducherry, Uttarakhand, Arunachal Pradesh, Himachal Pradesh, Delhi, Chhatisgarh, Chandigarh, Kerala, Haryana	Maharashtra and J&K) have reported unregistered plastic manufacturing/recycling units as per 9(a) above
<b>c</b>	Confirmation that no plastic carry bags/films < 50 microns thickness is stocked, sold and used in cities/towns of State (Y/N)	<b><u>Information provided by 19 states/UTs.</u></b> Gujarat, Maharashtra, Bihar, Andhra Pradesh, Madhya Pradesh, Jammu & Kashmir, Tamil Nadu, Tripura, Telangana, Punjab, Meghalaya, Puducherry, Uttarakhand, Arunachal Pradesh, Chhattisgarh, Chandigarh, Kerala, Haryana, H.P. <b><u>Information not provided by 1 States/UTs: Delhi</u></b>	Yes. Confirmed in 19 States/UTs which have provided information on the matter
<b>d</b>	Confirmation that thermocol/polystyrene cups, plates etc are not used extensively and are not haphazardly littered (Y/N)	<b><u>Information provided by 19 States/UTs.</u></b> Gujarat, Maharashtra, Bihar, Andhra Pradesh, Madhya Pradesh, Jammu & Kashmir, Tamil Nadu, Tripura, Telangana, Punjab, Meghalaya, Puducherry	Restricted in 16 States/UTs which have provided information on the matter. Not restricted in Gujarat, Telangana & Meghalaya

		,Uttarakhand , Arunachal Pradesh, Chhattisgarh, Chandigarh, Kerala, Haryana ,H.P. <b><u>Information not provided by 1 States/ UTs: Delhi</u></b>	
e	Confirmation that SPECIAL Environmental Squad has been set up for enforcement to oversee and ensure that no litter of plastic waste takes place at public places	<b><u>Information provided by 19 States/UTs.</u></b> Gujarat, Maharashtra, Bihar ,Andhra Pradesh, Madhya Pradesh, Jammu & Kashmir, Tamil Nadu, Tripura, Telangana, Punjab, Meghalaya, Puducherry ,Uttarakhand , Arunachal Pradesh, Himachal Pradesh, Chandigarh, Kerala, Chhattisgarh, Haryana <b><u>Information not provided by 1 States/ UTs: Delhi</u></b>	Yes , established all the 19 States/UTs which have provided information on the matter
f	Confirmation that no burning of plastic in open take place in State/UT (Y/N)	<b><u>Information provided by 19 States/UTs.</u></b> Gujarat, Maharashtra, Bihar ,Andhra Pradesh, Madhya Pradesh, Jammu & Kashmir, Tamil Nadu, Tripura, Telangana, Punjab,	Confirmed by all 19 States/UTs which have provided information on the matter

		Meghalaya, Puducherry ,Uttarakhand , Arunachal Pradesh, Himachal Pradesh , Delhi, Chandigarh, Chhattisgarh ,Haryana_ <u>Information not</u> <u>provided by 1 States/</u> <u>UTs: Kerala</u>	
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### 3.0 CONCLUSIONS

- i. 15 States/UTs namely **A&N island, Assam, D & NH, Goa, Jharkhand, Karnataka, Lakshadweep, Manipur, Mizoram, Nagaland, Orissa, Rajasthan, Sikkim, U.P. and West Bengal** have not submitted compliance report on PWM and these States & UTS are required to pay compensation of Rs 1 Lakh for the quarter Oct-Dec,2019 in compliance of Hon'ble NGT Order dated December 6th,2019.
- ii. 80% ULBs & 10% VPs have set-up of plastic waste management system as per provision of PWM Rules ; 82% ULBs & 9.1% VPs have facility for collection of segregated waste, only 59.5 % ULBS and 5.93% have provision for Material Recovery Facility. States/UTs are required to setup PWM system as per rule 7 of PWM rules,2018 in each and every ULB and GP. Emphasis has to be laid on provision of facilities for secondary segregation of waste and more emphasis in Village Panchayats
- iii. Only 11% of the Registered brand owners have engaged with 6% ULBs for PWM. Increased engagement of brand owners with ULBs is recommended for efficient PWM
- iv. Timelines to be provided by States and UTs for management of plastic waste as per provisions of PWM Rules
- v. Capacity of recycling ( 5347 TPD- 80% ) is only 63% is utilized which can be attributed to unequal distribution of recyclers and inefficient channelization of plastic waste. Efficient channelization of plastic waste and increased networking of recyclers required for recycling of plastic waste
- vi. Comparatively less quantity of plastic waste used in road making, waste to oil, co-processing and RDF preparation. Impetus required for increased use of plastic waste in these areas.

- vii. Registration granted for compostable plastics in only eight States & UTs as per 8a in the above table. CPCB has issued certificate to 108 manufacturers/sellers in 19 States/UTs. However Registration has been granted to only 32 units by concerned SPCBs/PCCs. Impetus required for promotion of compostable plastics in the States & UTs and bringing them under the purview of PWM Rules
- viii. All unregistered units to be brought under the purview of legal framework as per provision of PWM Rules
- ix. Most states & UTs have imposed restriction on manufacture and usage of plastic bags. Similar restrictions should be imposed on manufacture and usage of plastic sheets
- x. Time targeted action plan for efficient channelization and utilization of plastic waste addressing the cells marked as "**GAPS**" in **annexure III** as identified for the individual state to be framed and implemented in the States & UTs

## For the quarter October 2019- December 2019

Sl. No.	No	ITEM	Current Status	Desirable levels	Gap between the Current Status and	Timeline
1	a	What is the quantity of plastic waste generated, ( <b>Annual Report form VI pt.2,6</b> )( TPD )				
2	a	Number of registered plastic manufacturing units				
	b	Capacity of registered plastic manufacturing units (TPD)				
3	a	Total no. of ULBs				
	b	Percentage of ULBs which have set-up of plastic waste management system as per <b>Rule 6(2)</b> ? (including collection , segregation, Channelization & processing of plastic waste )				
	c	Percentage of ULBs having facilities for Collection of Segregated waste				
	d	Percentage of ULBs Material Recovery facility				
4	a	Total no. of Gram Panchayat				
	b	Percentage of Gram Panchayat GPs which have set-up of plastic waste management system as per <b>Rule7?</b>				
	c	Percentage of GPs having facilities for Collection of Segregated waste				
		Percentage of GPs having Material Recovery facility				
5	a	No. of registered Producers/brand owners/ importers as per <b>Rules 9 &amp; 13</b> of PWM Rules?				
	b	Percentage of Producers/brand owners/ importers which have engaged with ULBs for PWM				
	c	Percentage of ULBs which have set up system for plastic waste management with assistance of producers been set -up? <b>Rule(6(3))?</b>				
6	a	Number of registered plastic waste recyclers				
	b	Capacity of recyclers (TPD)				
7	a	Status of Utilization of plastic waste (Annual Report form VI pt.4)				
	b	Quantity of plastic Waste utilized in recycling ( TPD)				
	c	Quantity of plastic waste utilized in recycling Road Construction				
	d	Quantity of waste Co-processed in Plastic Waste in Cement kilns				
	e	Quantity of waste utilized in production of RDF				
	f	Quantity of plastic waste used in production of Waste to oil				
	g	Quantity of plastic waste used in other purpose (please specify)				
8	a	No. of Units registered manufacturing compostable plastic				

	b	Total Capacity of Units manufacturing compostable plastic				
9	a	No. of unregistered plastic manufacturing or recycling units. ( <b>Annual Report format pt.7</b> )				
10	a	Whether local bodies have framed bye-laws [ <b>Rule 6(4)]?</b>				
11	a	Whether plastic carry bags & plastic sheet of thickness < 50 micron banned or not [ <b>Rule 4(c)]?</b>				
12	a	Has complete ban on plastic carry bags been imposed? ( <b>Annual Report format pt. 3</b> )				
13	a	Status of action taken on non-compliance of PWM Rules ( <b>Annual Report format pt.9</b> )				
14	a	Status of marking & labelling on plastic carrybags & multi layered packaging. ( <b>Rule 11</b> )				
15	a	Whether State Level Advisory Committee is constituted or not? [ <b>Rule 16</b> ] If yes, details of number of meetings conducted in a year and implementation of suggestions of committee in the last two years.				
16	a	Status of phasing out of manufacture and use of multi-layered plastic which is non - recyclable or non - energy recoverable or with no alternate use of plastic in two years' time [ <b>Rule 9-3</b> ]				
17		<b>NGT Directions (para 14d) of 247/2017 order dated 06.12.2019</b>				
	a	Has institutional mechanism as per para 14d been established (Y/N)				
	b	Confirmation that no. unregistered plastic manufacturing/recycling unit is operated in the State/UT (Y/N)				
	c	Confirmation that no plastic carry bags/films <50 microns thickness is manufactured, stocked, sold and used in cities/towns of State/UT (Y/N)				
	d	Confirmation that thermocol/polystyrene cups, plates, etc are not used extensively and are not haphazardly littered (Y/N)				
	e	Confirmation that has Special Environmental Squad been set up for enforcement to oversee and ensure that no litter of plastic waste takes place at historical, religious, public places.				
	f	Confirmation that no dumping of plastic waste on drains river bank and no burning of plastics in open take place in State/UT (Y/N)				

**Polluted Industrial Cluster(s) – Andhra Pradesh**

<b>Critically Polluted (CEPI &gt; 70)</b>	<b>Severely Polluted (CEPI 60-70)</b>
-	Vijayawada (68.04)

**Polluted Industrial Cluster(s) – Maharashtra**

<b>Critically Polluted (CEPI &gt; 70)</b>	<b>Severely Polluted (CEPI 60-70)</b>
Tarapur (93.69), Chandrapur (76.41)	Aurangabad (69.85), Dombivali (69.67) Nashik (69.49), Navi Mumbai (66.32)

**Polluted Industrial Cluster(s) – Delhi**

<b>Critically Polluted (CEPI &gt; 70)</b>	<b>Severely Polluted (CEPI 60-70)</b>
Najafgarh-Drain basin including Anand Parbat, Naraina, Okhla, Wazirpur (92.65)	-

**Polluted Industrial Cluster(s) – Uttar Pradesh**

<b>Critically Polluted (CEPI &gt; 70)</b>	<b>Severely Polluted (CEPI 60-70)</b>
Mathura (91.10), Kanpur (89.46) Moradabad (87.80), Varanasi-Mirzapur (85.35), Bulandsahar-Khurza (85.23), Firozabad (81.62), Gajraula Area (80.14), Ghaziabad (76.22), Ghaziabad (72.30)	Noida (68.76), Meerut (66.09), Aligarh (64.42)

**Polluted Industrial Cluster(s) – Gujarat**

<b>Critically Polluted (CEPI &gt; 70)</b>	<b>Severely Polluted (CEPI 60-70)</b>
Vadodara (89.09), Ankleshwar (80.21), Vapi (79.95), Surat (76.43), Vatva (70.94), Rajkot (70.62)	Bhavnagar (61.94)

**Polluted Industrial Cluster(s) – Haryana**

<b>Critically Polluted (CEPI &gt; 70)</b>	<b>Severely Polluted (CEPI 60-70)</b>
Gurgaon (85.15), Panipat (83.52)	Faridabad (62.17)

**Polluted Industrial Cluster(s) – Tamil Nadu**

<b>Critically Polluted (CEPI &gt; 70)</b>	<b>Severely Polluted (CEPI 60-70)</b>
Manali (85.15), Vellore -North Arcot (79.38), Tiruppur (72.39), Mettur (71.82)	Tuticorin (66.34), Coimbatore (63.64), Cuddalore (62.56), Erode (60.33)

**Polluted Industrial Cluster(s) – Uttarakhand**

<b>Critically Polluted (CEPI &gt; 70)</b>	<b>Severely Polluted (CEPI 60-70)</b>
Udham Singh Nagar (81.26)	-

**Polluted Industrial Cluster(s) – Rajasthan**

<b>Critically Polluted (CEPI &gt; 70)</b>	<b>Severely Polluted (CEPI 60-70)</b>
Jodhpur (81.16), Pali (80.48), Bhiwadi	-

(79.63), Sanganer Industrial Area (79.10), Jaipur (77.40)	
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**Polluted Industrial Cluster(s) – Chhattisgarh**

<b>Critically Polluted (CEPI &gt; 70)</b>	<b>Severely Polluted (CEPI 60-70)</b>
Siltara Industrial Area (79.94), Raipur (70.77)	-

**Polluted Industrial Cluster(s) – Assam**

<b>Critically Polluted (CEPI &gt; 70)</b>	<b>Severely Polluted (CEPI 60-70)</b>
Byrnihat (78.31)	-

**Polluted Industrial Cluster(s) – Karnataka**

<b>Critically Polluted (CEPI &gt; 70)</b>	<b>Severely Polluted (CEPI 60-70)</b>
Peenya (78.12) & KIADB Industrial Area, Jigini, Anekal (Bengaluru) (70.99)	Bidar (65.64)

**Polluted Industrial Cluster(s) – Telangana**

<b>Critically Polluted (CEPI &gt; 70)</b>	<b>Severely Polluted (CEPI 60-70)</b>
Pattancheru Bollaram (75.42)	Kukatpally (66.46), Kattedan (60.17)

**Polluted Industrial Cluster(s) – Punjab**

<b>Critically Polluted (CEPI &gt; 70)</b>	<b>Severely Polluted (CEPI 60-70)</b>
Jalandhar (74.76), Ludhiana (73.48)	Batala (68.92)

**Polluted Industrial Cluster(s) – West Bengal**

<b>Critically Polluted (CEPI &gt; 70)</b>	<b>Severely Polluted (CEPI 60-70)</b>
-	Bandel (67.64), Durgapur (65.56), Howrah (61.76)



**SPEED-POST**

**Hon'ble NGT matter**

F. No. B-17011/7/PWM/2019-20

Date: 31.12.2019

To

The Chief Secretaries  
All States/UTs

**Sub: Submission of report in the matter of O.A. No.247/2017**

Madam/Sir,

Kind reference is invited to Hon'ble NGT order dated 06.12.2019(enclosed) regarding submission of compliance report by Chief Secretaries of all States/UTs to CPCB in the matter of O.A. No. 247/2017.

It is requested to kindly ensure that the requisite information for the quarter October 2019-December 2019 is submitted to CPCB by March 15, 2020 in prescribed format (enclosed) to enable CPCB to file its report within the specified timeline as directed by Hon'ble NGT.

Yours faithfully

(Prashant Gargava)  
Member Secretary

**Encl:As above**

केन्द्रीय प्रदूषण नियंत्रण बोर्ड  
निर्गत.....  
दिनांक 03/01/2020

o/c

1557/08/2019  
2/1/20

For the quarter October 2019- December 2019

Serial	No	ITEM	Current Status	Desirable levels	Gap between the Current Status and	Timeline
1	a	What is the quantity of plastic waste generated, ( <b>Annual Report form VI pt.2,6</b> )( TPD )				
2	a	Number of registered plastic manufacturing units				
	b	Capacity of registered plastic manufacturing units (TPD)				
3	a	Total no. of ULBs				
	b	Percentage of ULBs which have set-up of plastic waste management system as per <b>Rule 6(2)</b> ? (including collection , segregation, Channelization & processing of plastic waste )				
	c	Percentage of ULBs having facilities for Collection of Segregated waste				
	d	Percentage of ULBs Material Recovery facility				
4	a	Total no. of Gram Panchayat				
	b	Percentage of Gram Panchayat GPs which have set-up of plastic waste management system as per <b>Rule7</b> ?				
	c	Percentage of GPs having facilities for Collection of Segregated waste				
		Percentage of GPs having Material Recovery facility				
5	a	No. of registered Producers/brand owners/ importers as per <b>Rules 9 &amp; 13</b> of PWM Rules?				
	b	Percentage of Producers/brand owners/ importers which have engaged with ULBs for PWM				
	c	Percentage of ULBs which have set up system for plastic waste management with assistance of producers been set -up? <b>Rule(6(3))</b> ?				
6	a	Number of registered plastic waste recyclers				
	b	Capacity of recyclers (TPD)				
7	a	Status of Utilization of plastic waste (Annual Report form VI pt.4)				
	b	Quantity of plastic Waste utilized in recycling ( TPD)				
	c	Quantity of plastic waste utilized in recycling Road Construction				
	d	Quantity of waste Co-processed in Plastic Waste in Cement kilns				
	e	Quantity of waste utilized in production of RDF				
	f	Quantity of plastic waste used in production of Waste to oil				
	g	Quantity of plastic waste used in other purpose (please specify)				
8	a	No. of Units registered manufacturing compostable plastic				

	b	Total Capacity of Units manufacturing compostable plastic				
9	a	No. of unregistered plastic manufacturing or recycling units. ( <b>Annual Report format pt.7</b> )				
10	a	Whether local bodies have framed bye-laws [ <b>Rule 6(4)]?</b>				
11	a	Whether plastic carry bags & plastic sheet of thickness < 50 micron banned or not [ <b>Rule4(c)]?</b>				
12	a	Has complete ban on plastic carry bags been imposed? ( <b>Annual Report format pt. 3</b> )				
13	a	Status of action taken on non-compliance of PWM Rules( <b>Annual Report format pt.9</b> )				
14	a	Status of marking & labelling on plastic carrybags & multi layered packaging.( <b>Rule11</b> )				
15	a	Whether State Level Advisory Committee is constituted or not? [ <b>Rule 16</b> ] If yes, details of number of meetings conducted in a year and implementation of suggestions of committee in the last two years.				
16	a	Status of phasing out of manufacture and use of multi-layered plastic which is non - recyclable or non - energy recoverable or with no alternate use of plastic in two years' time [ <b>Rule 9-3</b> ]				
17		<b>NGT Directions (para 14d) of 247/2017 order dated 06.12.2019</b>				
	a	Has institutional mechanism as per para 14d been established(Y/N)				
	b	Confirmation that no. unregistered plastic manufacturing/recycling unit is operated in the State/UT(Y/N)				
	c	Confirmation that no plastic carry bags/films <50 microns thickness is manufactured, stocked, sold and used in cities/towns of State/UT (Y/N)				
	d	Confirmation that thermocol/polystyrene cups, plates, etc are not used extensively and are not haphazardly littered (Y/N)				
	e	Confirmation that has Special Environmental Squad been set up for enforcement to oversee and ensure that no litter of plastic waste takes place at historical, religious, public places .				
	f	Confirmation that no dumping of plastic waste on drains river bank and no burning of plastics in open take place in State/UT (Y/N)				

ANDHRA PRADESH					
Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
1	what is the quantity of plastic waste generated (Annual Report form VI pt. 2,6) (TPD)	181.6 TPD(66314 TPA)	NA	NA	NA
2(a)	Number of registered plastic manufacturing units	97 (producers) + 12(recyclers)	GAP	GAP	GAP
2(b)	Capacity of registered plastic manufacturing units (TPD)	41.76 TPD (15245 TPA)	GAP	GAP	GAP
3(a)	Total No of ULBs	110	NA	NA	NA
3(b)	Percentage of ULBs which have set-up of plastic waste management system as per Rule 6(2)? (including collection, segregation, channelization & processing of plastic waste)	57% 63 ULBs provided MRFs	GAP	GAP	GAP
	Total Number	63	NA	NA	NA
3©	Percentage of ULBs having facilities for collection of segregated waste	100%	GAP	GAP	GAP
	Total Number	110	NA	NA	NA
3(d)	Percentage of ULBs Material Recovery Facility	57% 63 ULBs provided MRFs	GAP	GAP	GAP
	Total Number	63 ULBs provided MRFs	NA	NA	NA
4(a)	Total no. of Gram Panchayat	13065	NA	NA	NA

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
4(b)	Percentage of Gram Panchayat which have setup of plastic waste management system as per Rule 7	75% (9905 GPs)	GAP	GAP	GAP
	Total Number	9799	NA	NA	NA
4(c)	Percentage of GPs having facilities for Collection of segregated waste	35.9 %(4700 GPs)	GAP	GAP	GAP
	Total Number	4700	NA	NA	NA
4(d)	Percentage of GPs having Material Recovery Facility	30.6% (4000 GPs)	GAP	GAP	GAP
	Total Number	4000	NA	NA	NA
5(a)	No. of registered Producers/brand owners/ importers as per Rules 9 & 13 of PWM Rules?	97 (Producers) + 2 (Brand Owners)	GAP	GAP	GAP
5(b)	Percentage of Producers/Brandowners/Importers which have engaged with ULBs for PWM	5% ( total no. is 5)	GAP	GAP	GAP
	Total Number	5	NA	NA	NA
5(c)	Percentage of ULBs which have set up system for plastic waste management with assistance of producers been set -up? Rule (6(3))?	4.5% 5 (Awaiting for National frame work for EPR)	GAP	GAP	GAP
	Total Number	5	NA	NA	NA
6(a)	Number of registered plastic waste recyclers	12	GAP	GAP	GAP
6(b)	Capacity of recycler (TPD)	42.94 TPD (15676 TPA)	GAP	GAP	GAP
7(a)	Status-of Utilization of plastic waste (Annual Report form VI pt.4)	The recyclable plastic waste collected cement plants and utilizing for road construction.	GAP	GAP	GAP

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
7(b)	Quantity of Plastic waste utilized in recycling (TPD)	52 TPD	GAP	GAP	GAP
7(c)	Quantity of plastic waste utilized in recycling Road Construction	26.5	GAP	GAP	GAP
7(d)	Quantity of waste Co-processed in Plastic Waste in Cement kilns	5004	GAP	GAP	GAP
7(e)	Quantity of waste utilized in production of RDF	0	GAP	GAP	GAP
7(f)	Quantity of plastic waste used in production of Waste to oil	0	GAP	GAP	GAP
7(g)	Quantity of plastic waste used in other purpose (please specify)	0	GAP	GAP	GAP
8(a)	No. of Units registered manufacturing compostable plastic	1 (M/s. Nature Poly Pack, Vijayawada)	GAP	GAP	GAP
8(b)	Total Capacity of Units manufacturing compostable plastic	0.72	GAP	GAP	GAP
9(a)	No. of unregistered plastic manufacturing or recycling units. (Annual Report format pt.7)	GAP	GAP	GAP	GAP
10	Whether local bodies have framed bye-laws [Rule6 (4)]?		NA	NA	NA
11	Whether plastic carry bags & plastic sheet of thickness < 50 micron banned or not [Rule4(c)]? Whether plastic carry bags & plastic sheet of thickness < 50 micron banned or not [Rule4(c)]?	Yes	NA	NA	NA
12	Has complete ban on plastic carry bags been imposed? (Annual Report format pt. 3)		NA	NA	NA

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
13	Status of action taken on non-compliance of PWM Rules (Annual Report format pt.9)		NA	NA	NA
14	Status of marking & labelling on plastic carry bags & multi layered packaging.(Rule11)		NA	NA	NA
15	Whether State Level Advisory Committee is constituted or not? [Rule 16] If yes, details of number of meetings conducted in a year and implementation of suggestions of committee in the last 2 years	<p>Yes.</p> <p>1. The Govt., of AP constituted State Level Advisory Committee vide G.O. Ms No. 69, dt. 16.02.2017 and conducted meeting on 13.11.2018.</p> <p>2. The Govt., of AP also issued G.O.Rt.No. 243, dt. 13.03.2019, constituting District Level Committee by involving certain departments for effective monitoring of implementation of the Plastic Waste Management Rules, 2016 at District level.</p>	NA	NA	NA

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
16	Status of phasing out of manufacture and use of multi-layered plastic which is non-recyclable or non-energy recoverable or with no alternate use of plastic in two years' time [Rule9-3]		NA	NA	NA
17			NA	NA	NA
a.	Has institutional mechanism as per para 14d of Hon'ble NGT order been established (Y/N)		NA	NA	NA
b.	Confirmation that no unregistered plastic manufacturing/recycling unit is operated in your jurisdiction (Y/N)	Yes APPCB has issued Registrations to 97 producers, 12 recyclers and 2 brand owners. All Regional Officers were directed to ensure that no unregistered plastic producers/recycling units shall be existing. Further, ROs are directed to ensure not to produce of less than 50 microns thickness of carry bags and not to continue such activity.	NA	NA	NA

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
c	Confirmation that no plastic carry bags/films < 50 microns thickness is stocked, sold and used in cities/towns of State (Y/N)	<p>1. Directions were given to ULBs to ensure, not to stock / store / selling of less than 50 microns plastic carry bags by the vendors / sellers.</p> <p>2. The ULBs and PR&amp;RD Dept., conducting strict vigilance and surprise visits on those who store or use or sell or dispose plastic with less than 50 microns thickness.</p>	NA	NA	NA
d	Confirmation that thermocol/polystyrene cups, plates etc are not used extensively and are not haphazardly littered (Y/N)	The Govt., of AP has proposed to ban Single Use Plastics including thermocol/polystyrene cups, plates etc and the Board has submitted draft notification to EFS&T Dept., for taking further necessary action.	NA	NA	NA

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
e	Confirmation that SPECIAL Environmental Squad has been set up for enforcement to oversee and ensure that no litter of plastic waste takes place at public places	<p>1. It is informed by Urban development Dept., that 484 Taskforce teams were constituted for inspections and raids to control plastic sale and usage in the ULBs of A.P. About 222 tons of plastic carry bags were seized and Rs. 146 lakhs towards fine was collected.</p> <p>2. A public notice at State Level issued informing to the general public that the usage of plastic carry bags at Historical / Religious places shall be avoided and dumping of plastic waste on drains, banks of rivers &amp; canals and sea beaches is a serious offence and it is prohibited.</p>	NA	NA	NA

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
f	confirmation that no burning of plastic in open take place in State/UT (Y/N)	A public notice at State Level issued informing to the general public that no littering / open burning of plastic waste shall be practiced in Local Bodies and Gram Panchayats. Fines will be levied for violating the PWM Rules.	NA	NA	NA

ARUNACHAL PRADESH					
Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
1	what is the quantity of plastic waste generated (Annual Report form VI pt. 2,6) (TPD)	10.38	NA	NA	Complete banned.
2(a)	Number of registered plastic manufacturing units	Nil	GAP	GAP	GAP
2(b)	Capacity of registered plastic manufacturing units (TPD)	Nil	GAP	GAP	GAP
3(a)	Total No of ULBs	34	NA	NA	NA

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
3(b)	<p>Percentage of ULBs which have set-up of plastic waste management system as per Rule 6(2)? (including collection, segregation, channelization &amp; processing of plastic waste)</p>	<ul style="list-style-type: none"> <li>• Segregation is practiced at five Towns viz Hawaii, Basar, Namsai, Tawang and Tezu.</li> <li>• Segregation of plastic waste tried at household level in Seppa Town. <ul style="list-style-type: none"> <li>• Average Door to door collection of the State is 57 %.</li> <li>• Storage of Plastic waste in dustbins is practiced at Hawaii Town. Other Towns have not furnished any information regarding storage of plastic wastes.</li> <li>• Transportation of plastic waste is done by tipper trucks in almost all the Towns.</li> <li>• Processing of plastic waste is nil.</li> </ul> </li> </ul>	<ul style="list-style-type: none"> <li>• Segregation cases are increasing.</li> </ul>	GAP	GAP
	Total Number	19	NA	NA	NA

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
3©	Percentage of ULBs having facilities for collection of segregated waste	0.03 % (1 Town out of 34).	NP	NP	NP
	Total Number	1	NA	NA	NA
3(d)	Percentage of ULBs Material Recovery Facility	0	NP	NP	NP
	Total Number	0	NA	NA	NA
4(a)	Total no. of Gram Panchayat	1785	NA	NA	NA
4(b)	Percentage of Gram Panchayat which have setup of plastic waste management system as per Rule 7	Nil	Nil	Nil	Nil
	Total Number	0	NA	NA	NA
4©	Percentage of GPs having facilities for Collection of segregated waste	Nil	GAP	GAP	GAP

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
	Total Number	0	NA	NA	NA
4(d)	Percentage of GPs having Material Recovery Facility	Nil	GAP	GAP	GAP
	Total Number	0	NA	NA	NA
5(a)	No. of registered Producers/brand owners/importers as per Rules 9 & 13 of PWM Rules?	0	GAP	GAP	GAP
5(b)	Percentage of Producers/Brandowners/Importers which have engaged with ULBs for PWM	0	GAP	GAP	GAP
	Total Number	0	NA	NA	NA

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
5©	Percentage of ULBs which have set up system for plastic waste management with assistance of producers been set -up? Rule (6(3))?	Nil	GAP	GAP	GAP
	Total Number	0	NA	NA	NA
6(a)	Number of registered plastic waste recyclers	0. There are no registered waste recyclers in the State. However, 3 numbers of 'waste pickers' are registered in the State as below: • 2 'waste pickers' registered in Tezu Town. • 1 'waste picker' registered in Basar Town.	GAP	GAP	GAP
6(b)	Capacity of recycler (TPD)	0	GAP	GAP	GAP

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
7(a)	Status-of Utilization of plastic waste (Annual Report form VI pt.4)	GAP	NA	NA	NA
7(b)	Quantity of Plastic waste utilized in recycling (TPD)	Nil	GAP	100	GAP
7(c)	Quantity of plastic waste utilized in recycling Road Construction	1800 kgs of plastic waste utilized in recycling road construction till date in the NHIDCL plant located at Bordumsa in Changlang district. (As per report furnished by Deputy Commissioner, Changlang district).	GAP	100	GAP
7(d)	Quantity of waste Co-processed in Plastic Waste in Cement kilns	Nil	GAP	100	GAP
7(e)	Quantity of waste utilized in production of RDF	Nil	GAP	100	GAP
7(f)	Quantity of plastic waste used in production of Waste to oil	Nil	GAP	100	GAP

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
7(g)	Quantity of plastic waste used in other purpose (please specify)	Nil	GAP	100	GAP
8(a)	No. of Units registered manufacturing compostable plastic	0	GAP	GAP	GAP
8(b)	Total Capacity of Units manufacturing compostable plastic	0	GAP	GAP	GAP
9(a)	No. of unregistered plastic manufacturing or recycling units. (Annual Report format pt.7)	0	NA	NA	NA
10	Whether local bodies have framed bye-laws [Rule6 (4)?	Draft Arunachal Pradesh Plastic Waste Management Byelaws 2019 notified vide No. DTP/MUN-Scheme-06/2019-20 date 15.10.2019.	NA	NA	NA

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
11	Whether plastic carry bags & plastic sheet of thickness < 50 micron banned or not [Rule4(c)? Whether plastic carry bags & plastic sheet of thickness < 50 micron banned or not [Rule4(c)?	Plastic carry bags & plastic sheet of thickness < 50 micron banned throughout the State vide Notification No. FOR-129/E(A)/2019/12713-60 dated 16/07/2019.	NA	NA	NA
12	Has complete ban on plastic carry bags been imposed? (Annual Report format pt. 3)	Yes.	NA	NA	Achieved

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
13	Status of action taken on non-compliance of PWM Rules (Annual Report format pt.9)	<p>Status of imposition of fine, issuance of notices &amp; closure directions to the defaulters in the State is as under:</p> <p>A) Action Taken in East Siang district:</p> <p>I. Checking carried out on ban of single use plastic bags and disposable cutleries in Pasighat main market/GTC &amp; Raneghat on 24th and 25th July, 2019.</p> <p>II. Checking carried in and around Pasighat Municipal area on 6th August, 2019.</p> <p>III. Fine imposed on defaulters of a total amount of Rs. 12,500/-.</p> <p>B) Action taken in Tirap district:</p> <p>i) Total amount collected as fine = Rs. 11,650/- (Rupees Eleven thousand six hundred fifty only).</p> <p>ii) Collected from 24 (twenty four) nos. of defaulter shops.</p> <p>C) Action Taken in Lohit</p>	<ul style="list-style-type: none"> <li>Action being taken at the district level by respective Towns against defaulters by way of imposition of fines</li> </ul>		

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
		<p>district:</p> <p>I. Fine imposition on violator of SWM rules and PWM rules vide Order No. DD/UD/TD/SBM-8/14-15/VOL-IV date 31.05.2019.</p> <p>II. Till date 7 (seven) Nos. of shopkeepers have been imposed penalty of Rs. 5000 and recovered.</p> <p>D) Fine imposed on defaulters of SWM and PWM Rules at Dirang Market under West Kameng i=district, totalling to Rs. 10,000/- only, information vide letter No. DRG/TL-1/2017-18/1247 dated 26th July, 2019.</p>			

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
14	Status of marking & labelling on plastic carry bags & multi layered packaging.(Rule11)	Plastic carry bags & plastic sheet of thickness < 50 micron banned throughout the State vide Notification No. FOR-129/E(A)/2019/12713-60 dated 16/07/2019.	NA	NA	NA
15	Whether State Level Advisory Committee is constituted or not? [Rule 16] If yes, details of number of meetings conducted in a year and implementation of suggestions of committee in the last 2 years	Yes. SLA Committee is constituted vide Notification No. FOR (Env)-93/2019/1674-89 date 01/05/2019. No meetings held.	NA	NA	NA
16	Status of phasing out of manufacture and use of multi-layered plastic which is non-recyclable or non-energy recoverable or with no alternate use of plastic in two years' time [Rule9-3]	<ul style="list-style-type: none"> <li>• There are no manufacturer of non-recyclable multilayered plastic in the State.</li> <li>• Plastic carry bags &amp; plastic sheet of thickness &lt; 50 micron banned throughout the State.</li> </ul>	NA	NA	NA

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
17			NA	NA	NA
a.	Has institutional mechanism as per para 14d of Hon'ble NGT order been established (Y/N)	Yes District wise information in main report	NA	NA	NA
b.	Confirmation that no unregistered plastic manufacturing/recycling unit is operated in your jurisdiction (Y/N)	Yes (District wise information in main report )	NA	NA	NA
c	Confirmation that no plastic carry bags/films < 50 microns thickness is stocked, sold and used in cities/towns of State (Y/N)	Yes (Except distrcit CHANGLANG. Changlang , where no Machanism have been set so far)	NA	NA	NA
d	Confirmation that thermocol/polystyrene cups, plates etc are not used extensively and are not haphazardly littered (Y/N)	Yes(District wise information in main report)	NA	NA	NA
e	Confirmation that SPECIAL Environmental Squad has been set up for enforcement to oversee and ensure that no litter of plastic waste takes place at public places	Yes (Except distrcit CHANGLANG. Changlang , where it will be shortly form)	NA	NA	NA

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
f	confirmation that no burning of plastic in open take place in State/UT (Y/N)	District wise information in main report	NA	NA	NA

BIHAR					
Serial No.	Items	Current Status	Desirable Levels	Gap	Timeline
1	what is the quantity of plastic waste generated (Annual Report form VI pt. 2,6) (TPD)	188.77	NA	NA	NA
2(a)	Number of registered plastic manufacturing units	Nil	GAP	GAP	GAP
2(b)	Capacity of registered plastic manufacturing units (TPD)	NA	GAP	GAP	GAP
3(a)	Total No of ULBs	142	NA	NA	NA
3(b)	Percentage of ULBs which have set-up of plastic waste management system as per Rule 6(2)? (including collection, segregation, channelization & processing of plastic waste)	100% Collection segregation and channelization of plastic waste to the recyclers/processor through Self Help Groups (SHGs), informal waste pickers /ragpickers. 1.5% Processing /recycling facility (at Patna and Motihari)	The system need to be formlized 100%	No gap 98.5 0%	December ,2022
	Total Number	142	NA	NA	NA
3©	Percentage of ULBs having facilities for collection of segregated waste	52.6% (Out of 3386 wards, collection of segregated plastics waste started in 1783 wards	100	47.4	December ,2021
	Total Number	75	NA	NA	NA
3(d)	Percentage of ULBs Material Recovery Facility	30%(67 nos existing MRFs)	100 (223 nos. required MRFs)	70	Dec-22

Serial No.	Items	Current Status	Desirable Levels	Gap	Timeline
	Total Number	67	NA	NA	NA
4(a)	Total no. of Gram Panchayat	8386	NA	NA	NA
4(b)	Percentage of Gram Panchayat which have setup of plastic waste management system as per Rule 7	Nil	100%	GAP	GAP
	Total Number	0	NA	NA	NA
4(c)	Percentage of GPs having facilities for Collection of segregated waste	Collection started in 494 GPs	100%	GAP	GAP
	Total Number	494	NA	NA	NA
4(d)	Percentage of GPs having Material Recovery Facility	GAP	GAP	GAP	GAP
	Total Number	0	NA	NA	NA
5(a)	No. of registered Producers/brand owners/importers as per Rules 9 & 13 of PWM Rules?	Registered with CPCB Brand Owner 33	All producers/brand owners have to be registered	GAP	Identification of all producers/brand owners to be carried out by 31.12.2020 and their registration by 2021
5(b)	Percentage of Producers/Brandowners/Importers which have engaged with ULBs for PWM	02 nos. of producers/brand owners are tied up with concerned ULBs.	GAP	GAP	GAP
	Total Number	2	NA	NA	NA

Serial No.	Items	Current Status	Desirable Levels	Gap	Timeline
5©	Percentage of ULBs which have set up system for plastic waste management with assistance of producers been set -up? Rule (6(3))?	02 ULBs out of 142(1.5%)	100	98.5	December , 2022
	Total Number	2	NA	NA	NA
6(a)	Number of registered plastic waste recyclers	Nil	All recyclers (proposed or identified ) to be registered.	GAP	GAP
6(b)	Capacity of recycler (TPD)	Not applicable	to be assessed	GAP	Ongoing process
7(a)	Status-of Utilization of plastic waste (Annual Report form VI pt.4)	Data not available	GAP	GAP	GAP
7(b)	Quantity of Plastic waste utilized in recycling (TPD)	Data not available	GAP	GAP	GAP
7©	Quantity of plastic waste utilized in recycling Road Construction	Data not available	GAP	GAP	GAP
7(d)	Quantity of waste Co-processed in Plastic Waste in Cement kilns	Data not available	GAP	GAP	GAP
7( e)	Quantity of waste utilized in production of RDF	Data not available	GAP	GAP	GAP
7(f)	Quantity of plastic waste used in production of Waste to oil	Data not available	GAP	GAP	GAP
7(g)	Quantity of plastic waste used in other purpose (please specify)	Data not available	GAP	GAP	GAP
8(a)	No. of Units registered manufacturing compostable plastic	Nil	GAP	GAP	GAP

Serial No.	Items	Current Status	Desirable Levels	Gap	Timeline
8(b)	Total Capacity of Units manufacturing compostable plastic	Not applicable	GAP	GAP	GAP
9(a)	No. of unregistered plastic manufacturing or recycling units. (Annual Report format pt.7)	Data not available	GAP	GAP	GAP
10	Whether local bodies have framed bye-laws [Rule6 (4)?	Yes	NA	NA	NA
11	Whether plastic carry bags & plastic sheet of thickness < 50 micron banned or not [Rule4(c)? Whether plastic carry bags & plastic sheet of thickness < 50 micron banned or not [Rule4(c)?	Yes	NA	NA	NA
12	Has complete ban on plastic carry bags been imposed? (Annual Report format pt. 3)	yes	NA	NA	NA
13	Status of action taken on non-compliance of PWM Rules (Annual Report format pt.9)	yes	NA	NA	NA
14	Status of marking & labelling on plastic carry bags & multi layered packaging.(Rule11)	Not applicable	NA	NA	NA
15	Whether State Level Advisory Committee is constituted or not? [Rule 16] If yes, details of number of meetings conducted in a year and implementation of suggestions of committee in the last 2 years	Yes, meeting convened two times	NA	NA	NA

Serial No.	Items	Current Status	Desirable Levels	Gap	Timeline
16	Status of phasing out of manufacture and use of multi-layered plastic which is non-recyclable or non-energy recoverable or with no alternate use of plastic in two years' time [Rule9-3]	To be complied	NA	NA	NA
17			NA	NA	NA
a.	Has institutional mechanism as per para 14d of Hon'ble NGT order been established (Y/N)	Yes	NA	NA	NA
b.	Confirmation that no unregistered plastic manufacturing/recycling unit is operated in your jurisdiction (Y/N)	Yes	NA	NA	NA
c	Confirmation that no plastic carry bags/films < 50 microns thickness is stocked, sold and used in cities/towns of State (Y/N)	Yes	NA	NA	NA
d	Confirmation that thermocol/polystyrene cups, plates etc are not used extensively and are not haphazardly littered (Y/N)	Intent to ban SUP including thermocol already published	NA	NA	July, 2020
e	Confirmation that SPECIAL Environmental Squad has been set up for enforcement to oversee and ensure that no litter of plastic waste takes place at public places	Yes	NA	NA	NA
f	confirmation that no burning of plastic in open take place in State/UT (Y/N)	Yes	NA	NA	NA

## CHANDIGARH

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and	Timeline
1	what is the quantity of plastic waste generated (Annual Report form VI pt. 2,6) (TPD)	475	NA	NA	NA
2(a)	Number of registered plastic manufacturing units	No manufacturing unit	GAP	GAP	GAP
2(b)	Capacity of registered plastic manufacturing units (TPD)	NA	GAP	GAP	GAP
3(a)	Total No of ULBs	1	NA	NA	NA
3(b)	Percentage of ULBs which have set-up of plastic waste management system as per Rule 6(2)? (including collection, segregation, channelization & processing of plastic waste)	100	GAP	GAP	GAP
	Total Number	1	NA	NA	NA
3©	Percentage of ULBs having facilities for collection of segregated waste	100	NA	NA	NA
	Total Number	1	NA	NA	NA
3(d)	Percentage of ULBs Material Recovery Facility	100	NA	NA	NA
	Total Number	1	NA	NA	NA

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and	Timeline
4(a)	Total no. of Gram Panchayat	0	NA	NA	NA
4(b)	Percentage of Gram Panchayat which have setup of plastic waste management system as per Rule 7	NA	NA	NA	NA
	Total Number	NA	NA	NA	NA
4(c)	Percentage of GPs having facilities for Collection of segregated waste	NA	NA	NA	NA
	Total Number	NA	NA	NA	NA
4(d)	Percentage of GPs having Material Recovery Facility	NA	NA	NA	NA
	Total Number	NA	NA	NA	NA
5(a)	No. of registered Producers/brand owners/importers as per Rules 9 & 13 of PWM Rules?	In process of registration	GAP	GAP	GAP
5(b)	Percentage of Producers/Brandowners/Importers which have engaged with ULBs for PWM	NA	NA	NA	NA
	Total Number	NA	NA	NA	NA

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and	Timeline
5©	Percentage of ULBs which have set up system for plastic waste management with assistance of producers been set -up? Rule (6(3))?	100	NA	NA	NA
	Total Number	1	NA	NA	NA
6(a)	Number of registered plastic waste recyclers	In process of registration	GAP	GAP	GAP
6(b)	Capacity of recycler (TPD)	NA	GAP	GAP	GAP
7(a)	Status-of Utilization of plastic waste (Annual Report form VI pt.4)	Plastic waste so collected is being sent to cement manufacturer association i.e. Shaiyan Eco unitive India Pvt ltm.	GAP	GAP	GAP
7(b)	Quantity of Plastic waste utilized in recycling (TPD)	Average around 20TPD is recycled through MRF facility , As waste collectors are not regulated and integrated by MCC so this fig is approximate.	GAP	GAP	GAP
7©	Quantity of plastic waste utilized in recycling Road Construction	plastic waste collected is used in patchwork in small quantity	GAP	GAP	GAP

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and	Timeline
7(d)	Quantity of waste Co-processed in Plastic Waste in Cement kilns	1470kg( w.e.f oct 2019- december 2019)	GAP	GAP	GAP
7(e)	Quantity of waste utilized in production of RDF	194MT( approx 7% of total waste utilised in productionof RDF ) during Oct 2019- Dec 2019	GAP	GAP	GAP
7(f)	Quantity of plastic waste used in production of Waste to oil	no provision in ULB	GAP	GAP	GAP
7(g)	Quantity of plastic waste used in other purpose (please specify)		GAP	GAP	GAP
8(a)	No. of Units registered manufacturing compostable plastic	nil	GAP	GAP	GAP
8(b)	Total Capacity of Units manufacturing compostable plastic	NA	GAP	GAP	GAP
9(a)	No. of unregistered plastic manufacturing or recycling units. (Annual Report format pt.7)	Nil	NA	NA	NA

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and	Timeline
10	Whether local bodies have framed bye-laws [Rule6 (4)?	the draft of municipal corporation Plastic waste mangement ,by laws has been approved by the general house of municipal corporation chandigarh and the same has been sent to principal secretary, local govt for nification	NA	NA	NA
11	Whether plastic carry bags & plastic sheet of thickness < 50 micron banned or not [Rule4(c)? Whether plastic carry bags & plastic sheet of thickness < 50 micron banned or not [Rule4(c)?	yes( as per chandigarh adminstration Nofication no ED/2019/1648 dated 27.09.2019 Comlete ban has been imposed on plastic carry bags and plastic sheets of < 50 microns	NA	NA	NA
12	Has complete ban on plastic carry bags been imposed? (Annual Report format pt. 3)	yes( as per chandigarh adminstration Nofication no ED/2019/1648 dated 27.09.2019 Comlete ban has been imposed on plastic carry bags and plastic sheets of < 50 microns	NA	NA	NA

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and	Timeline
13	Status of action taken on non-compliance of PWM Rules (Annual Report format pt.9)	Municipal corporation Chandigarh has issued 467 no of Challans to the violators and 156.3 kg polyethene/plastic siezed during the period Oct-Dec 2019	NA	NA	NA
14	Status of marking & labelling on plastic carry bags & multi layered packaging.(Rule11)	yes	NA	NA	NA
15	Whether State Level Advisory Committee is constituted or not? [Rule 16] If yes, details of number of meetings conducted in a year and implementation of suggestions of committee in the last 2 years	Not yet consituted	NA	NA	NA
16	Status of phasing out of manufacture and use of multi-layered plastic which is non-recyclable or non-ebnergy recoverable or with no alternate use of plastic in two years' time [Rule9-3]	yes	NA	NA	NA
17					
a.	Has institutional mechanism as per para 14d of Hon'ble NGT order been established (Y/N)	yes	NA	NA	NA

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and	Timeline
b.	Confirmation that no unregistered plastic manufacturing/recycling unit is operated in your jurisdiction (Y/N)	yes	NA	NA	NA
c	Confirmation that no plastic carry bags/films < 50 microns thickness is stocked, sold and used in cities/towns of State (Y/N)	yes	NA	NA	NA
d	Confirmation that thermocol/polystyrene cups, plates etc are not used extensively and are not haphazardly littered (Y/N)	yes	NA	NA	NA
e	Confirmation that SPECIAL Environmental Squad has been set up for enforcement to oversee and ensure that no litter of plastic waste takes place at public places	yes	NA	NA	NA
f	confirmation that no burning of plastic in open take place in State/UT (Y/N)	Yes	NA	NA	NA

<b>CHATTISGARH</b>					
Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
1	what is the quantity of plastic waste generated (Annual Report form VI pt. 2,6) (TPD)	130 TPD	NA	NA	NA
2(a)	Number of registered plastic manufacturing units	producers registered -6	GAP	GAP	GAP
2(b)	Capacity of registered plastic manufacturing units (TPD)	4.9 TPD (1817 TPA)	GAP	GAP	GAP
3(a)	Total No of ULBs	168	NA	NA	NA
3(b)	Percentage of ULBs which have set-up of plastic waste management system as per Rule 6(2)? (including collection, segregation, channelization & processing of plastic waste)	100	100	0	Completed
	Total Number	168	NA	NA	NA
3©	Percentage of ULBs having facilities for collection of segregated waste	100	100	0	Completed
	Total Number	168	NA	NA	NA
3(d)	Percentage of ULBs Material Recovery Facility	100	100	0	Completed
	Total Number	168	NA	NA	NA
4(a)	Total no. of Gram Panchayat	11664	NA	NA	NA
4(b)	Percentage of Gram Panchayat which have setup of plastic waste management system as per Rule 7	8.25	2703GPs	2480GPs	31-03-2020
	Total Number	962	NA	NA	NA

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
4©	Percentage of GPs having facilities for Collection of segregated waste	8.25	till march 2703 Gps will have faceities.	2480GPs	time line for GPs list in main report
	Total Number	962	NA	NA	NA
4(d)	Percentage of GPs having Material Recovery Facility	8.25 ( till date 223 GPs having MRF facility)	till march 2703 Gps will have faceities.	2480GPs	GAP
	Total Number	962	NA	NA	NA
5(a)	No. of registered Producers/brand owners/ importers as per Rules 9 & 13 of PWM Rules?	producers registered -6	GAP	GAP	GAP
5(b)	Percentage of Producers/Brandowners/Importers which have engaged with ULBs for PWM	GAP	GAP	GAP	GAP
	Total Number	0	NA	NA	NA
5©	Percentage of ULBs which have set up system for plastic waste management with assistance of producers been set -up? Rule (6(3))?	GAP	GAP	GAP	GAP
	Total Number	0	NA	NA	NA
6(a)	Number of registered plastic waste recyclers	8	GAP	GAP	GAP
6(b)	Capacity of recycler (TPD)	9.3 TPD 3420.25TPA	GAP	GAP	GAP
7(a)	Status-of Utilization of plastic waste (Annual Report form VI pt.4)	GAP	NA	NA	NA
7(b)	Quantity of Plastic waste utilized in recycling (TPD)	GAP	GAP	GAP	GAP
7©	Quantity of plastic waste utilized in recycling Road Construction	GAP	GAP	GAP	GAP

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
7(d)	Quantity of waste Co-processed in Plastic Waste in Cement kilns	MoU has been signed with 65 ULBs Cement plant started lifting the plastic waste for disposal.	GAP	GAP	GAP
7(e)	Quantity of waste utilized in production of RDF	2700 TPD in Bilaspur Waste to RDF plant	GAP	GAP	GAP
7(f)	Quantity of plastic waste used in production of Waste to oil	No Waste to oil plant	GAP	GAP	GAP
7(g)	Quantity of plastic waste used in other purpose (please specify)	Not applicable	GAP	GAP	GAP
8(a)	No. of Units registered manufacturing compostable plastic	1	GAP	GAP	GAP
8(b)	Total Capacity of Units manufacturing compostable plastic	0.95 TPD (350 TPA)	GAP	GAP	GAP
9(a)	No. of unregistered plastic manufacturing or recycling units. (Annual Report format pt.7)	Direction for closure and disconnection of electricity is being issued to unregistered plastic manufacturing or recycling units	GAP	GAP	GAP
10	Whether local bodies have framed bye-laws [Rule6 (4)]?	yes	NA	NA	NA
11	Whether plastic carry bags & plastic sheet of thickness < 50 micron banned or not [Rule4(c)]? Whether plastic carry bags & plastic sheet of thickness < 50 micron banned or not [Rule4(c)]?	yes	NA	NA	NA

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
12	Has complete ban on plastic carry bags been imposed? (Annual Report format pt. 3)	yes	NA	NA	NA
13	Status of action taken on non-compliance of PWM Rules (Annual Report format pt.9)	Fines have been collected regularly UAD issued notification for imposition of fine for open burning of Solid waste including plastic waste. Total approx. 36.25 lakhs fine have been collected and 9536 nos. of case have been filed against violators of the rules.	NA	NA	NA
14	Status of marking & labelling on plastic carry bags & multi layered packaging.(Rule11)	Complete ban in state	NA	NA	NA
15	Whether State Level Advisory Committee is constituted or not? [Rule 16] If yes, details of number of meetings conducted in a year and implementation of suggestions of committee in the last 2 years	yes	NA	NA	NA
16	Status of phasing out of manufacture and use of multi-layered plastic which is non-recyclable or non-energy recoverable or with no alternate use of plastic in two years' time [Rule9-3]	There is no unit operating in the state which is manufacturing the multi-layered plastic which is non-recyclable or non-energy recoverable or with no alternate use.	NA	NA	NA
17			NA	NA	NA

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
a.	Has institutional mechanism as per para 14d of Hon'ble NGT order been established (Y/N)	GAP	NA	NA	NA
b.	Confirmation that no unregistered plastic manufacturing/recycling unit is operated in your jurisdiction (Y/N)	CECB is regularly inspecting the plastic manufacturing units and the notice/closure directions have been issued to the defaulting industries found during inspection.	NA	NA	NA
c.	Confirmation that no plastic carry bags/films < 50 microns thickness is stocked, sold and used in cities/towns of State (Y/N)	Yes	NA	NA	NA
d.	Confirmation that thermocol/polystyrene cups, plates etc are not used extensively and are not haphazardly littered (Y/N)	Yes	NA	NA	NA
e.	Confirmation that SPECIAL Environmental Squad has been set up for enforcement to oversee and ensure that no litter of plastic waste takes place at public places	Yes	NA	NA	NA
f.	confirmation that no burning of plastic in open take place in State/UT (Y/N)	Yes	NA	NA	NA

		<b>DELHI</b>			
Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
1	what is the quantity of plastic waste generated (Annual Report form VI pt. 2,6) (TPD)	GAP	NA	NA	NA
2(a)	Number of registered plastic manufacturing units	Till date registration under Plastic Waste Management, 2016 have been issued to 361 plastic mfg/ recycling units in Delhi.	GAP	GAP	GAP
2(b)	Capacity of registered plastic manufacturing units (TPD)	GAP	GAP	GAP	GAP
3(a)	Total No of ULBs	GAP	GAP	GAP	GAP
3(b)	Percentage of ULBs which have set-up of plastic waste management system as per Rule 6(2)? (including collection, segregation, channelization & processing of plastic waste)	GAP	GAP	GAP	GAP
	Total Number	GAP	GAP	GAP	GAP
3©	Percentage of ULBs having facilities for collection of segregated waste	GAP	GAP	GAP	GAP
	Total Number	GAP	GAP	GAP	GAP
3(d)	Percentage of ULBs Material Recovery Facility	GAP	GAP	GAP	GAP
	Total Number	GAP	GAP	GAP	GAP

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
4(a)	Total no. of Gram Panchayat	GAP	GAP	GAP	GAP
4(b)	Percentage of Gram Panchayat which have setup of plastic waste management system as per Rule 7	GAP	GAP	GAP	GAP
	Total Number	GAP	GAP	GAP	GAP
4©	Percentage of GPs having facilities for Collection of segregated waste	GAP	GAP	GAP	GAP
	Total Number	GAP	GAP	GAP	GAP
4(d)	Percentage of GPs having Material Recovery Facility	GAP	GAP	GAP	GAP
	Total Number	GAP	GAP	GAP	GAP
5(a)	No. of registered Producers/brand owners/importers as per Rules 9 & 13 of PWM Rules?	GAP	GAP	GAP	GAP
5(b)	Percentage of Producers/Brandowners/Importers which have engaged with ULBs for PWM	GAP	GAP	GAP	GAP
	Total Number	GAP	GAP	GAP	GAP
5©	Percentage of ULBs which have set up system for plastic waste management with assistance of producers been set -up? Rule (6(3))?	GAP	GAP	GAP	GAP
	Total Number	GAP	GAP	GAP	GAP
6(a)	Number of registered plastic waste recyclers	GAP	GAP	GAP	GAP
6(b)	Capacity of recycler (TPD)	GAP	GAP	GAP	GAP

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
7(a)	Status-of Utilization of plastic waste (Annual Report form VI pt.4)	GAP	GAP	GAP	GAP
7(b)	Quantity of Plastic waste utilized in recycling (TPD)	GAP	GAP	GAP	GAP
7©	Quantity of plastic waste utilized in recycling Road Construction	GAP	GAP	GAP	GAP

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
7(d)	Quantity of waste Co-processed in Plastic Waste in Cement kilns	GAP	GAP	GAP	GAP

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
7( e)	Quantity of waste utilized in production of RDF	GAP	GAP	GAP	GAP

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
7(f)	Quantity of plastic waste used in production of Waste to oil	GAP	GAP	GAP	GAP

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
7(g)	Quantity of plastic waste used in other purpose (please specify)	GAP	GAP	GAP	GAP
8(a)	No. of Units registered manufacturing compostable plastic	GAP	GAP	GAP	GAP
8(b)	Total Capacity of Units manufacturing compostable plastic	GAP	GAP	GAP	GAP

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
9(a)	No. of unregistered plastic manufacturing or recycling units. (Annual Report format pt.7)	GAP	GAP	GAP	GAP
10	Whether local bodies have framed bye-laws [Rule6 (4)]?	GAP	NA	NA	NA
11	Whether plastic carry bags & plastic sheet of thickness < 50 micron banned or not [Rule4(c)]? Whether plastic carry bags & plastic sheet of thickness < 50 micron banned or not [Rule4(c)]?	Authority required to implement that MCDs, NDMC & DCB to measure thickness of Plastic carrybags on regular basis. DPCC to check at manufacturing level. The thickness of carrybags is exempted for compostable carrybags.	NA	NA	NA

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
12	Has complete ban on plastic carry bags been imposed? (Annual Report format pt. 3)	Authority required to implement that plastic items such as carry bags <50 micrometer, cups, plates, straw, cutlery, plastic thermocol & disposable products, decorative plastic covers/ packaging, plastic sachets used for storing/packing/selling gutkha, tobacco & pan masala, drinking water sachets (any size) and packed water bottles having capacity <1 litre, etc.	NA	NA	NA

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
13	Status of action taken on non-compliance of PWM Rules (Annual Report format pt.9)	Authority required to implement that UDD/DPCC shall submit Action Plan for implementation of PWM Rules, 2016. Action has been taken against 5024 violators, banned plastic of 136438 kgs have been seized and environmental compensation/penalty of Rs. 1.09 crores have been received from the violators. Show cause notices have been issued to 1694 units under Plastic Waste Management Rules, 2016 on 26.11.2019.	NA	NA	NA
14	Status of marking & labelling on plastic carry bags & multi layered packaging.(Rule11)	GAP	NA	NA	NA

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
15	Whether State Level Advisory Committee is constituted or not? [Rule 16] If yes, details of number of meetings conducted in a year and implementation of suggestions of committee in the last 2 years	GAP	NA	NA	NA

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
16	Status of phasing out of manufacture and use of multi-layered plastic which is non-recyclable or non-energy recoverable or with no alternate use of plastic in two years' time [Rule9-3]	It is the responsibility of producers and brand owners to register with concerned States/Uts (if operating in one or two states) and register with CPCB alongwith EPR action plan involving State Urban Development Department either individually/collectively, through their own distribution channel or through local body concerned. The primary responsibilities of local body for used multi-layered plastic sachet or pouches or packaging is of producers, importers and brand owners who introduce the products in the market.	NA	NA	NA
17		GAP	NA	NA	NA

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
a.	Has institutional mechanism as per para 14d of Hon'ble NGT order been established (Y/N)	GAP	NA	NA	NA
b.	Confirmation that no unregistered plastic manufacturing/recycling unit is operated in your jurisdiction (Y/N)	DPCC to take appropriate action against unregistered plastic manufacturing and recycling units in association with DMs/DCs.	NA	NA	NA
c.	Confirmation that no plastic carry bags/films < 50 microns thickness is stocked, sold and used in cities/towns of State (Y/N)	GAP	NA	NA	NA
d.	Confirmation that thermocol/polystyrene cups, plates etc are not used extensively and are not haphazardly littered (Y/N)	GAP	NA	NA	NA

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
e	Confirmation that SPECIAL Environmental Squad has been set up for enforcement to oversee and ensure that no litter of plastic waste takes place at public places	GAP	NA	NA	NA
f	confirmation that no burning of plastic in open take place in State/UT (Y/N)	Authority required to implement that every local body shall ensure prohibition of open burning of plastic waste.	NA	NA	NA

<b>GUJARAT</b>					
Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
1	what is the quantity of plastic waste generated (Annual Report form VI pt. 2,6) (TPD)	997	NA	NA	NA
2(a)	Number of registered plastic manufacturing units	64	GAP	GAP	GAP
2(b)	Capacity of registered plastic manufacturing units (TPD)	639.75	GAP	GAP	GAP
3(a)	Total No of ULBs	170	NA	NA	NA
3(b)	Percentage of ULBs which have set-up of plastic waste management system as per Rule 6(2)? (including collection, segregation, channelization & processing of plastic waste)	97.65	100	2.35	6 MONTHS
	Total Number	166	NA	NA	NA
3©	Percentage of ULBs having facilities for collection of segregated waste	97.65	100	2.35	6 MONTHS
	Total Number	166	NA	NA	NA
3(d)	Percentage of ULBs Material Recovery Facility	97.65	100	2.35	6 MONTHS
	Total Number	166	NA	NA	NA
4(a)	Total no. of Gram Panchayat	14057			

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
4(b)	Percentage of Gram Panchayat which have setup of plastic waste management system as per Rule 7	0	1500	12557	4 months
	Total Number	0	NA	NA	NA
4©	Percentage of GPs having facilities for Collection of segregated waste	8.55	25%	66.45%	4 months
	Total Number	1201	NA	NA	NA
4(d)	Percentage of GPs having Material Recovery Facility	5.52%	10%	84.50%	4 months
	Total Number	780	NA	NA	NA
5(a)	No. of registered Producers/brand owners/ importers as per Rules 9 & 13 of PWM Rules?	25	GAP	GAP	GAP
5(b)	Percentage of Producers/Brandowners/Importers which have engaged with ULBs for PWM	32 ULBS with 46 PIBOs	170 ULBs	138 ULBs	2 years
	Total Number	46	NA	NA	NA
5©	Percentage of ULBs which have set up system for plastic waste management with assistance of producers been set -up? Rule (6(3))?	32	170	138	2 years
	Total Number	54	NA	NA	NA
6(a)	Number of registered plastic waste recyclers	70	GAP	GAP	GAP
6(b)	Capacity of recycler (TPD)	558.58	GAP	GAP	GAP

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
7(a)	Status-of Utilization of plastic waste (Annual Report form VI pt.4)		NA	NA	NA
7(b)	Quantity of Plastic waste utilized in recycling (TPD)	1798.2	GAP	GAP	GAP
7(c)	Quantity of plastic waste utilized in recycling Road Construction	56	GAP	GAP	GAP
7(d)	Quantity of waste Co-processed in Plastic Waste in Cement kilns	22,481 MT in Oct-Dec 2019	GAP	GAP	GAP
7(e)	Quantity of waste utilized in production of RDF	477 MT in Oct – Dec, 2019	GAP	GAP	GAP
7(f)	Quantity of plastic waste used in production of Waste to oil	15.9 MT in Oct-Dec, 2019	GAP	GAP	GAP
7(g)	Quantity of plastic waste used in other purpose (please specify)	NIL	GAP	GAP	GAP
8(a)	No. of Units registered manufacturing compostable plastic	6	GAP	GAP	GAP
8(b)	Total Capacity of Units manufacturing compostable plastic	10	GAP	GAP	GAP
9(a)	No. of unregistered plastic manufacturing or recycling units. (Annual Report format pt.7)	195	GAP	GAP	GAP

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
10	Whether local bodies have framed bye-laws [Rule6 (4)?	Yes total 164 ULBs have implemented bye-laws	170	6	6 months
11	Whether plastic carry bags & plastic sheet of thickness < 50 micron banned or not [Rule4(c)? Whether plastic carry bags & plastic sheet of thickness < 50 micron banned or not [Rule4(c)?	YES	NA	NA	NA
12	Has complete ban on plastic carry bags been imposed? (Annual Report format pt. 3)	Use of plastic carry bags is banned in urban areas through bye-laws	NA	NA	NA
13	Status of action taken on non-compliance of PWM Rules (Annual Report format pt.9)	<ul style="list-style-type: none"> <li>• Registration Rejection- 05</li> <li>• Show Cause Notice- 130</li> <li>• Notice of Direction Under Section 5 of Environment (Protection) Act, 1986- 01</li> <li>• Closure Directions Under Section 5 of Environment (Protection) Act, 1986- 15</li> </ul>	NA	NA	NA
14	Status of marking & labelling on plastic carry bags & multi layered packaging.(Rule11)	Implemented	NA	NA	NA

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
15	Whether State Level Advisory Committee is constituted or not? [Rule 16] If yes, details of number of meetings conducted in a year and implementation of suggestions of committee in the last 2 years	Yes, as per Rule 16, State Level Advisory Committee of __ members has constituted on 02/12/2016 and 08 meetings have commenced.	NA	NA	NA
16	Status of phasing out of manufacture and use of multi-layered plastic which is non-recyclable or non-energy recoverable or with no alternate use of plastic in two years' time [Rule9-3]		NA	NA	NA
17			NA	NA	NA
a.	Has institutional mechanism as per para 14d of Hon'ble NGT order been established (Y/N)	YES	NA	NA	NA
b.	Confirmation that no unregistered plastic manufacturing/recycling unit is operated in your jurisdiction (Y/N)	YES	NA	NA	NA
c	Confirmation that no plastic carry bags/films < 50 microns thickness is stocked, sold and used in cities/towns of State (Y/N)	YES	NA	NA	NA
d	Confirmation that thermocol/polystyrene cups, plates etc are not used extensively and are not haphazardly littered (Y/N)	No	NA	NA	NA

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
e	Confirmation that SPECIAL Environmental Squad has been set up for enforcement to oversee and ensure that no litter of plastic waste takes place at public places	YES	NA	NA	NA
f	confirmation that no burning of plastic in open take place in State/UT (Y/N)	YES	NA	NA	NA

		<b>HARYANA</b>			
Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and	Timeline
1	what is the quantity of plastic waste generated (Annual Report form VI pt. 2,6) (TPD)	546	NA	NA	NA
2(a)	Number of registered plastic manufacturing units	1	GAP	GAP	GAP
2(b)	Capacity of registered plastic manufacturing units (TPD)	600	GAP	GAP	GAP
3(a)	Total No of ULBs	87	NA	NA	NA
3(b)	Percentage of ULBs which have set-up of plastic waste management system as per Rule 6(2)? (including collection, segregation, channelization & processing of plastic waste)	42.52%	100%	57.48%	1 Year
	Total Number	37	NA	NA	NA
3©	Percentage of ULBs having facilities for collection of segregated waste	77%	100%	23%	1 Year
	Total Number	67	NA	NA	NA
3(d)	Percentage of ULBs Material Recovery Facility	47.12%	100%	52.87	1 Year
	Total Number	41	NA	NA	NA
4(a)	Total no. of Gram Panchayat	6205	NA	NA	NA
4(b)	Percentage of Gram Panchayat which have setup of plastic waste management system as per Rule 7	5.13	70%	64.83	31.12.2020

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and	Timeline
	Total Number	318	NA	NA	NA
4©	Percentage of GPs having facilities for Collection of segregated waste	12	70	58	31.12.2020
	Total Number	745	NA	NA	NA
4(d)	Percentage of GPs having Material Recovery Facility	12	70	58	31.12.2020
	Total Number	745	NA	NA	NA
5(a)	No. of registered Producers/brand owners/importers as per Rules 9 & 13 of PWM Rules?	41	GAP	GAP	GAP
5(b)	Percentage of Producers/Brandowners/Importers which have engaged with ULBs for PWM	0%	100%	100%	31.12.2020
	Total Number	0	NA	NA	NA
5©	Percentage of ULBs which have set up system for plastic waste management with assistance of producers been set -up? Rule (6(3))?	0%	100%	100%	31.12.2020
	Total Number	0	NA	NA	NA
6(a)	Number of registered plastic waste recyclers	30	GAP	GAP	GAP
6(b)	Capacity of recycler (TPD)	23.58	GAP	GAP	GAP
7(a)	Status-of Utilization of plastic waste (Annual Report form VI pt.4)	283	546	263	31.12.2020
7(b)	Quantity of Plastic waste utilized in recycling (TPD)	126	210	84	6 month

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and	Timeline
7©	Quantity of plastic waste utilized in recycling Road Construction	63 MT of plastic utilized in road construction by MC, Gurugram & Bhiwani.	GAP	GAP	GAP
7(d)	Quantity of waste Co-processed in Plastic Waste in Cement kilns	Nil	GAP	GAP	GAP
7(e)	Quantity of waste utilized in production of RDF	157	315	158	6 Month
7(f)	Quantity of plastic waste used in production of Waste to oil	Nil	GAP	GAP	GAP
7(g)	Quantity of plastic waste used in other purpose (please specify)	Nil	GAP	GAP	GAP
8(a)	No. of Units registered manufacturing compostable plastic	Nil	GAP	GAP	GAP
8(b)	Total Capacity of Units manufacturing compostable plastic	Nil	GAP	GAP	GAP
9(a)	No. of unregistered plastic manufacturing or recycling units. (Annual Report format pt.7)	Nil	NA	NA	NA
10	Whether local bodies have framed bye-laws [Rule6 (4)?	85%	100%	15%	3 Month

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and	Timeline
11	Whether plastic carry bags & plastic sheet of thickness < 50 micron banned or not [Rule4(c)? Whether plastic carry bags & plastic sheet of thickness < 50 micron banned or not [Rule4(c)?	Yes.	NA	NA	NA
12	Has complete ban on plastic carry bags been imposed? (Annual Report format pt. 3)	The manufacturing/stock/sell & use of plastic carry bag irrespective of the thickness is banned in Haryana vide Haryana Govt. notification no. 2/8/2013.R II dated 20.08.2013.	NA	NA	NA
13	Status of action taken on non-compliance of PWM Rules (Annual Report format pt.9)	1620 nos. of challan's issued of Rs. 8,10,000/- for non-compliances of PWM	NA	NA	NA

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and	Timeline
14	Status of marking & labelling on plastic carry bags & multi layered packaging.(Rule11)	<ul style="list-style-type: none"> <li>• There is no plastic carry bags manufacturing unit in Haryana</li> <li>• Partial compliance in regard to multilayered packaging</li> </ul>	NA	NA	NA
15	Whether State Level Advisory Committee is constituted or not? [Rule 16] If yes, details of number of meetings conducted in a year and implementation of suggestions of committee in the last 2 years	Yes, one meeting	NA	NA	NA
16	Status of phasing out of manufacture and use of multi-layered plastic which is non-recyclable or non-energy recoverable or with no alternate use of plastic in two years' time [Rule9-3]	Regional Officers directed to collect the relevant information/data in this regard and further action will be taken accordingly against the non complying unit if any.	NA	NA	NA
17			NA	NA	NA

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and	Timeline
a.	Has institutional mechanism as per para 14d of Hon'ble NGT order been established (Y/N)	Yes, Out of total 87 MCs, 52 nos. MCs have established a institutional mechanism as per Para 14 d of order of Hon'ble NGT. Directions have already been issued in the State to make compliance of order dt. 06.12.2019 of Hon'ble NGT by ULBD.	NA	NA	NA
b.	Confirmation that no unregistered plastic manufacturing/recycling unit is operated in your jurisdiction (Y/N)	Yes	NA	NA	NA

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and	Timeline
c	Confirmation that no plastic carry bags/films < 50 microns thickness is stocked, sold and used in cities/towns of State (Y/N)	Yes as per Haryana Govt. notification no. 2/8/2013.R II dated 20.08.2013, there is complete ban on manufacturing, stock, sell and use of plastic carry bags in State of Haryana. However, in case of any violation noticed of above said notification and PWM Rules, 2016, in this regard, challans are being done from time to time.	NA	NA	NA

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and	Timeline
d	Confirmation that thermocol/polystyrene cups, plates etc are not used extensively and are not haphazardly littered (Y/N)	Yes, Out of 87 MCs, 72 MCs have confirmed that thermocol/polystyrene cups, plates, etc. are not used extensively and are not haphazardly littered. Further, directions have been issued in the State for strict compliance of directions issued by Hon'ble NGT vide order dt. 06.12.2019.	NA	NA	NA
e	Confirmation that SPECIAL Environmental Squad has been set up for enforcement to oversee and ensure that no litter of plastic waste takes place at public places	District level special task force in the matter of OA no. 606 of 2018 has been constituted	NA	NA	NA

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and	Timeline
f	confirmation that no burning of plastic in open take place in State/UT (Y/N)	Out of 87 MCs, 80 MCs have confirmed that no dumping of plastic waste on drains river bank and no burning of plastic in open take places. Further, directions have been issued in the State for strict compliance of directions issued by Hon'ble NGT vide order dt. 06.12.2019	NA	NA	NA

## HIMACHAL PRADESH

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
1	what is the quantity of plastic waste generated (Annual Report form VI pt. 2,6) (TPD)	50 TPD	NA	NA	NA
2(a)	Number of registered plastic manufacturing units	1	GAP	GAP	GAP
2(b)	Capacity of registered plastic manufacturing units (TPD)	19	GAP	GAP	GAP
3(a)	Total No of ULBs	54	NA	NA	NA
3(b)	Percentage of ULBs which have set-up of plastic waste management system as per Rule 6(2)? (including collection, segregation, channelization & processing of plastic waste)	100	100	0	GAP
	Total Number	54	NA	NA	NA
3©	Percentage of ULBs having facilities for collection of segregated waste	100	100	0	NA
	Total Number	54	NA	NA	NA
3(d)	Percentage of ULBs Material Recovery Facility	66.66	100	33.33	Dec, 20
	Total Number	36	54	18	Dec, 20
4(a)	Total no. of Gram Panchayat	3226	NA	NA	NA
4(b)	Percentage of Gram Panchayat which have setup of plastic waste management system as per Rule 7	Nil	GAP	GAP	GAP
	Total Number	0	NA	NA	NA

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
4©	Percentage of GPs having facilities for Collection of segregated waste	Nil	GAP	GAP	GAP
	Total Number	0	NA	NA	NA
4(d)	Percentage of GPs having Material Recovery Facility	Nil	GAP	GAP	GAP
	Total Number	0	NA	NA	NA
5(a)	No. of registered Producers/brand owners/importers as per Rules 9 & 13 of PWM Rules?	53	GAP	GAP	GAP
5(b)	Percentage of Producers/Brandowners/Importers which have engaged with ULBs for PWM	Nil	GAP	GAP	GAP
	Total Number	0	NA	NA	NA
5©	Percentage of ULBs which have set up system for plastic waste management with assistance of producers been set -up? Rule (6(3))?	Nil	GAP	GAP	GAP
	Total Number	0	NA	NA	NA
6(a)	Number of registered plastic waste recyclers	12	GAP	GAP	GAP
6(b)	Capacity of recycler (TPD)	41.07	GAP	GAP	GAP
7(a)	Status-of Utilization of plastic waste (Annual Report form VI pt.4)	1.17 tonnes	GAP	GAP	GAP
7(b)	Quantity of Plastic waste utilized in recycling (TPD)	57.09 tonne	GAP	GAP	GAP
7©	Quantity of plastic waste utilized in recycling Road Construction	10.45 tonne	GAP	GAP	GAP
7(d)	Quantity of waste Co-processed in Plastic Waste in Cement kilns	1705.14 MT	GAP	GAP	GAP

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
7(e)	Quantity of waste utilized in production of RDF	81388.79 MT	GAP	GAP	GAP
7(f)	Quantity of plastic waste used in production of Waste to oil	Nil	GAP	GAP	GAP
7(g)	Quantity of plastic waste used in other purpose (please specify)	2 Tonnes( send to PWD and Cement Corporation of India for further use)	GAP	GAP	GAP
8(a)	No. of Units registered manufacturing compostable plastic	3	GAP	GAP	GAP
8(b)	Total Capacity of Units manufacturing compostable plastic	55 MT	GAP	GAP	GAP
9(a)	No. of unregistered plastic manufacturing or recycling units. (Annual Report format pt.7)	Nil	NA	NA	NA
10	Whether local bodies have framed bye-laws [Rule6 (4)]?	NA	NA	NA	NA
11	Whether plastic carry bags & plastic sheet of thickness < 50 micron banned or not [Rule4(c)]? Whether plastic carry bags & plastic sheet of thickness < 50 micron banned or not [Rule4(c)]?	NOT BANNED plastic carry bags completely banned in the State vide Notification STE-F(4)-2/2008 dated 07.07.2009. Plastic sheet of thickness<50 micron has not been banned till date. Notification regarding ban of plastic packaging material was issued vide notification No. STE-E(3)-9/2010-11 dated 26.06.2013 which is subjudice before Hon'ble Supreme Court of India vide SLP no. 1152/2014.	NA	NA	NA

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
12	Has complete ban on plastic carry bags been imposed? (Annual Report format pt. 3)	Complete ban on use of plastic bags vide Notification STE-F(4)-2/2008 dated 07.07.2009. any violation under this notification is compounded. Till date 9027 number of challans have been made and Rs. 66,44,750/- collected from violators.	NA	NA	NA
13	Status of action taken on non-compliance of PWM Rules (Annual Report format pt.9)	Challans are levied under HP non-biodegradable Act, 1995. Till date 9027 number of challans have been made and Rs 66,44,750/collected	NA	NA	NA
14	Status of marking & labelling on plastic carry bags & multi layered packaging.(Rule11)	6 Nos.	NA	NA	NA
15	Whether State Level Advisory Committee is constituted or not? [Rule 16] If yes, details of number of meetings conducted in a year and implementation of suggestions of committee in the last 2 years	Yes State Level Advisory Committee for implementation of PWM Rules,2016, has been constituted on 04.07.2017. Two meetings of SLAC have also been convened.	NA	NA	NA
16	Status of phasing out of manufacture and use of multi-layered plastic which is non-recyclable or non-energy recoverable or with no alternate use of plastic in two years' time [Rule9-3]	Under consideration	NA	NA	NA

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
17			NA	NA	NA
a.	Has institutional mechanism as per para 14d of Hon'ble NGT order been established (Y/N)	yes	NA	NA	NA
b.	Confirmation that no unregistered plastic manufacturing/recycling unit is operated in your jurisdiction (Y/N)	yes	NA	NA	NA
c	Confirmation that no plastic carry bags/films < 50 microns thickness is stocked, sold and used in cities/towns of State (Y/N)	No plastic carry bags/firms used in ULBs of Himachal Prdesh	NA	NA	NA
d	Confirmation that thermocol/polystyrene cups, plates etc are not used extensively and are not haphazardly littered (Y/N)	No thermacol/polystyrene cups/cutterly used in ULBs of Himachal Pradesh	NA	NA	NA
e	Confirmation that SPECIAL Environmental Squad has been set up for enforcement to oversee and ensure that no litter of plastic waste takes place at public places	check on open littering is kept through field staff of ULB and action under SWM Rules/byelaws is taken for any violation.	NA	NA	NA
f	confirmation that no burning of plastic in open take place in State/UT (Y/N)	Open burning , littering or throwing is prohibited by all ULBs in any place under the jurisdiction of ULB. Any incident reported is compounded under the Environment (Protection )Act,1986 & HP Muncipal Act,1994.	NA	NA	NA

<b>JAMMU KASHMIR</b>						
Serial No.	Items		Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
1	what is the quantity of plastic waste generated (Annual Report form VI pt. 2,6) (TPD)	JMC SMC DULBJ DULBJ	693 TPD 22 TPD 2.7 TPD 45.33 TPD Total : 763.12TPD	NA	NA	NA
2(a)	Number of registered plastic manufacturing units	JKPCB	45	100	60	1 year
2(b)	Capacity of registered plastic manufacturing units (TPD)	GAP	GAP	GAP	GAP	GAP
3(a)	Total No of ULBs	DULBJ DULBJ	36 40	NA	NA	NA
3(b)	Percentage of ULBs which have set-up of plastic waste management system as per Rule 6(2)? (including collection, segregation, channelization & processing of plastic waste)	JMC SMC DULBJ DULBk	35% - 100% -	100	80 100 26 82.5%	1 year 8 month 6 month 2 year
	Total Number		52	NA	NA	NA
3©	Percentage of ULBs having facilities for collection of segregated waste	JMC SMC DULBJ DULBJ	20% 0% 74% 7.5%	N/A N/A 0 N/A	NA NA 100	NA NA 15 months

Serial No.	Items		Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
	Total Number		36	NA	NA	NA
3(d)	Percentage of ULBs Material Recovery Facility	JMC SMC DULBJ DULBJ	NA	GAP	GAP	GAP
	Total Number		0	NA	NA	NA
4(a)	Total no. of Gram Panchayat		NA	NA	NA	NA
4(b)	Percentage of Gram Panchayat which have setup of plastic waste management system as per Rule 7		NA	NA	NA	NA
	Total Number		NA	NA	NA	NA
4©	Percentage of GPs having facilities for Collection of segregated waste		NA	NA	NA	NA
	Total Number		NA	NA	NA	NA
4(d)	Percentage of GPs having Material Recovery Facility		NA	NA	NA	NA
	Total Number		NA	NA	NA	NA
5(a)	No. of registered Producers/brand owners/importers as per Rules 9 & 13 of PWM Rules?	JKPCB	45	GAP	GAP	GAP
5(b)	Percentage of Producers/Brandowners/Importers which have engaged with ULBs for PWM	JMC SMC DULBJ DULBk	35 0 10 -	100	65	12 months
	Total Number	NA	NA	NA	NA	NA

Serial No.	Items		Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
5©	Percentage of ULBs which have set up system for plastic waste management with assistance of producers been set -up? Rule (6(3))?	JMC	35	100	100	15 months 1 year
		SMC	0	-	-	
		DULBJ	0	100	100	
		DULBk	-	100	100	
Total Number			26	NA	NA	NA
6(a)	Number of registered plastic waste recyclers	JKPCB	20	GAP	GAP	GAP
6(b)	Capacity of recycler (TPD)	JKPCB	40.9 TPD (14958.8 MTA)	GAP	GAP	GAP
7(a)	Status-of Utilization of plastic waste (Annual Report form VI pt.4)	JMC SMC  DULBJ DULBk	50% 166 MTS of plastic waste collected by rag pickers from November 2018 to July 2019 also 16 qtls and 20kgs s u p siezed with fine imposition of 1.83 lacs	100	79	1 year
7(b)	Quantity of Plastic waste utilized in recycling (TPD)	JMC SMC DULBJ	21.33MT nil -	100	79	GAP
7©	Quantity of plastic waste utilized in recycling Road Construction	JMC SMC	6 MT	GAP	GAP	15 months

Serial No.	Items		Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
7(d)	Quantity of waste Co-processed in Plastic Waste in Cement kilns	JMC SMC	Notice issued 12 cement factories but no compliance as yet expecting the response	GAP	GAP	15 months
7(e)	Quantity of waste utilized in production of RDF	JMC SMC	166 MTs	GAP	GAP	15 months
7(f)	Quantity of plastic waste used in production of Waste to oil		GAP	GAP	GAP	15 months
7(g)	Quantity of plastic waste used in other purpose (please specify)		GAP	GAP	GAP	15 months
8(a)	No. of Units registered manufacturing compostable plastic		Nil	GAP	GAP	15 months
8(b)	Total Capacity of Units manufacturing compostable plastic		N/A	GAP	GAP	15 months
9(a)	No. of unregistered plastic manufacturing or recycling units. (Annual Report format pt.7)	JKPCB	72	GAP	GAP	1 year
10	Whether local bodies have framed bye-laws [Rule6 (4)]?		yes	NA	NA	NA

Serial No.	Items		Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
11	Whether plastic carry bags & plastic sheet of thickness < 50 micron banned or not [Rule4(c)? Whether plastic carry bags & plastic sheet of thickness < 50 micron banned or not [Rule4(c)?	JMC SMC	yes SRO-45 of 2017 dt 03/02/2017	NA	NA	NA
12	Has complete ban on plastic carry bags been imposed? (Annual Report format pt. 3)		No	NA	NA	NA

Serial No.	Items		Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
13	Status of action taken on non-compliance of PWM Rules (Annual Report format pt.9)	JMC SMC  DULBK  J&K PCB	50% Seizure of 16 quintals and 20 kgs of band carry polythene against recovery of rupees 13000 as fine during conduction of 170 polythene drives.  265 kg polythene seized and fine of rupees 176000 recovered 21.4 empty polythene less than 50 microns and 13.4 empty single use plastic have been seized with effective from April 2019 to February 2020 closer orders issued to 23 units for manufacturing illegal polythene and single use plastic with effect from April 2019 to February 2020	100	50	6 months

Serial No.	Items		Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
14	Status of marking & labelling on plastic carry bags & multi layered packaging.(Rule11)	JMC SMC DULBJ DULBk	95% NA -	100	5	3 months 15 months
15	Whether State Level Advisory Committee is constituted or not? [Rule 16] If yes, details of number of meetings conducted in a year and implementation of suggestions of committee in the last 2 years		yes	NA	NA	NA
16	Status of phasing out of manufacture and use of multi-layered plastic which is non-recyclable or non-energy recoverable or with no alternate use of plastic in two years' time [Rule9-3]		GAP	GAP	GAP	15 months
17						
a.	Has institutional mechanism as per para 14d of Hon'ble NGT order been established (Y/N)		yes	NA	NA	NA
b.	Confirmation that no unregistered plastic manufacturing/recycling unit is operated in your jurisdiction (Y/N)	JKPCB	yes	100	50	3 months
c	Confirmation that no plastic carry bags/films < 50 microns thickness is stocked, sold and used in cities/towns of State (Y/N)		yes	NA	NA	NA

Serial No.	Items		Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
d	Confirmation that thermocol/polystyrene cups, plates etc are not used extensively and are not haphazardly littered (Y/N)		Yes banned vide sro 231 Of 2019 dt 26/03/2019	NA	NA	NA
e	Confirmation that SPECIAL Environmental Squad has been set up for enforcement to oversee and ensure that no litter of plastic waste takes place at public places		Yes SMC has constituted ND polythene squad been set up enforcement 2 to oversee and ensure that no litter of plastic waste takes place at historical religious public place	NA	NA	NA
f	confirmation that no burning of plastic in open take place in State/UT (Y/N)	JKPCB	Yes, Orders issued vide No. 28 JK PCB of 2020 dt 04/02/2020 regarding complete provision on open burning of municipal solid waste including plastic waste	NA	NA	NA

		<b>KERALA</b>			
Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
1	what is the quantity of plastic waste generated (Annual Report form VI pt. 2,6) (TPD)	365.24 TPD ( 133316 TPA)	NA	NA	NA
2(a)	Number of registered plastic manufacturing units	1403	GAP	GAP	GAP
2(b)	Capacity of registered plastic manufacturing units (TPD)	GAP	GAP	GAP	GAP
3(a)	Total No of ULBs	93 (6 corporation and 87 municipalities)	NA	NA	NA
3(b)	Percentage of ULBs which have set-up of plastic waste management system as per Rule 6(2)? (including collection, segregation, channelization & processing of plastic waste)	61.2 ( Municipalities MCF-186/RRF-45 Corporation MCF-41/RRF-12)	GAP	GAP	GAP
	Total Number	57	NA	NA	NA
3©	Percentage of ULBs having facilities for collection of segregated waste	61.2 ( Municipalities MCF-186/RRF-45 Corporation MCF-41/RRF-12)	GAP	GAP	GAP
	Total Number	57	NA	NA	NA

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
3(d)	Percentage of ULBs Material Recovery Facility	61.2 ( Municipalities MCF-186/RRF-45 Corporation MCF-41/RRF-12)	GAP	GAP	GAP
	Total Number	57	NA	NA	NA
4(a)	Total no. of Gram Panchayat	941 GPs	NA	NA	NA
4(b)	Percentage of Gram Panchayat which have setup of plastic waste management system as per Rule 7	16 (151 GPs)	GAP	GAP	GAP
	Total Number	151	NA	NA	NA
4©	Percentage of GPs having facilities for Collection of segregated waste	91.6 (862GPs)	GAP	GAP	GAP
	Total Number	862	NA	NA	NA
4(d)	Percentage of GPs having Material Recovery Facility	8.07 (76GPs)	GAP	GAP	GAP
	Total Number	76	NA	NA	NA
5(a)	No. of registered Producers/brand owners/importers as per Rules 9 & 13 of PWM Rules?	No Registreration issued by Kerala PCB	GAP	GAP	GAP
5(b)	Percentage of Producers/Brandowners/Importers which have engaged with ULBs for PWM	Report to be get from Local Boady	GAP	GAP	GAP

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
	Total Number	0	NA	NA	NA
5©	Percentage of ULBs which have set up system for plastic waste management with assistance of producers been set -up? Rule (6(3))?	No report from Local Boady	GAP	GAP	GAP
	Total Number	0			
6(a)	Number of registered plastic waste recyclers	214	GAP	GAP	GAP
6(b)	Capacity of recycler (TPD)	GAP	GAP	GAP	GAP
7(a)	Status-of Utilization of plastic waste (Annual Report form VI pt.4)	1317 MT	NA	NA	NA
7(b)	Quantity of Plastic waste utilized in recycling (TPD)	160 MT as on 31/12/2019	GAP	GAP	GAP
7©	Quantity of plastic waste utilized in recycling Road Construction	1101MT as on 31/12/2019	GAP	GAP	GAP
7(d)	Quantity of waste Co-processed in Plastic Waste in Cement kilns	56.63 MT as on 31/12/2019	GAP	GAP	GAP
7(e)	Quantity of waste utilized in production of RDF	No waste to Energy plant in Kerala	GAP	GAP	GAP
7(f)	Quantity of plastic waste used in production of Waste to oil	No waste to Oil plant in Kerala	GAP	GAP	GAP
7(g)	Quantity of plastic waste used in other purpose (please specify)	NIL	GAP	GAP	GAP
8(a)	No. of Units registered manufacturing compostable plastic	NA	GAP	GAP	GAP

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
8(b)	Total Capacity of Units manufacturing compostable plastic	NA	GAP	GAP	GAP
9(a)	No. of unregistered plastic manufacturing or recycling units. (Annual Report format pt.7)	GAP	GAP	GAP	GAP
10	Whether local bodies have framed bye-laws [Rule6 (4)?	yes	NA	NA	NA
11	Whether plastic carry bags & plastic sheet of thickness < 50 micron banned or not [Rule4(c)? Whether plastic carry bags & plastic sheet of thickness < 50 micron banned or not [Rule4(c)?	Yes	NA	NA	NA
12	Has complete ban on plastic carry bags been imposed? (Annual Report format pt. 3)	Yes	NA	NA	NA
13	Status of action taken on non-compliance of PWM Rules (Annual Report format pt.9)	GAP	NA	NA	NA
14	Status of marking & labelling on plastic carry bags & multi layered packaging.(Rule11)	GAP	NA	NA	NA
15	Whether State Level Advisory Committee is constituted or not? [Rule 16] If yes, details of number of meetings conducted in a year and implementation of suggestions of committee in the last 2 years	Yes	NA	NA	NA

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
16	Status of phasing out of manufacture and use of multi-layered plastic which is non-recyclable or non-energy recoverable or with no alternate use of plastic in two years' time [Rule9-3]	GAP	NA	NA	NA
17		GAP	NA	NA	NA
a.	Has institutional mechanism as per para 14d of Hon'ble NGT order been established (Y/N)	GAP	NA	NA	NA
b.	Confirmation that no unregistered plastic manufacturing/recycling unit is operated in your jurisdiction (Y/N)	GAP	NA	NA	NA
c	Confirmation that no plastic carry bags/films < 50 microns thickness is stocked, sold and used in cities/towns of State (Y/N)	GAP	NA	NA	NA
d	Confirmation that thermocol/polystyrene cups, plates etc are not used extensively and are not haphazardly littered (Y/N)	GAP	NA	NA	NA
e	Confirmation that SPECIAL Environmental Squad has been set up for enforcement to oversee and ensure that no litter of plastic waste takes place at public places	GAP	NA	NA	NA
f	confirmation that no burning of plastic in open take place in State/UT (Y/N)	GAP	NA	NA	NA

<b>MADHYA PRADESH</b>					
Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
1	what is the quantity of plastic waste generated (Annual Report form VI pt. 2,6) (TPD)	198.15 TPD (72327.39 TPA)	NA	NA	NA
2(a)	Number of registered plastic manufacturing units	80	GAP	GAP	GAP
2(b)	Capacity of registered plastic manufacturing units (TPD)	659.65 TPD Plastic packing : 49608 Multi layer packing: 191167 Total: 240775 MTPA	GAP	GAP	GAP
3(a)	Total No of ULBs	378	NA	NA	NA
3(b)	Percentage of ULBs which have set-up of plastic waste management system as per Rule 6(2)? (including collection, segregation, channelization & processing of plastic waste)	73	GAP	GAP	GAP
	Total Number	276	NA	NA	NA
3(c)	Percentage of ULBs having facilities for collection of segregated waste	73	GAP	GAP	GAP
	Total Number	276	NA	NA	NA
3(d)	Percentage of ULBs Material Recovery Facility	36 (151 Material Recovery Facilities in 136 ULBs)	GAP	GAP	GAP
	Total Number	136	NA	NA	NA
4(a)	Total no. of Gram Panchayat	22814	GAP	GAP	GAP

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
4(b)	Percentage of Gram Panchayat which have setup of plastic waste management system as per Rule 7	1.18%(268)	GAP	GAP	GAP
	Total Number	268	NA	NA	NA
4©	Percentage of GPs having facilities for Collection of segregated waste	1.18%(268)	GAP	GAP	GAP
	Total Number	268	NA	NA	NA
4(d)	Percentage of GPs having Material Recovery Facility	1.18%(268)	GAP	GAP	GAP
	Total Number	268	NA	NA	NA
5(a)	No. of registered Producers/brand owners/ importers as per Rules 9 & 13 of PWM Rules?	0.76(01)	GAP	GAP	GAP
5(b)	Percentage of Producers/Brandowners/Importers which have engaged with ULBs for PWM	0.76(01)	GAP	GAP	GAP
	Total Number	1	NA	NA	NA

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
5©	Percentage of ULBs which have set up system for plastic waste management with assistance of producers been set - up? Rule (6(3))?	29(38) The punitive actions has not been initiated against the producers/brand owner/impoerter violating the EPR provisions, to comply with the instructions issued by the MoEF&CC vide office memorandum dated 17th January, 2018. It is requested to clarify he current status of the office memorandum.	GAP	GAP	GAP
	<b>Total Number</b>	38	NA	NA	NA
6(a)	Number of registered plastic waste recyclers	63	GAP	GAP	GAP
6(b)	Capacity of recycler (TPD)	1650TPD(602405.33MTPA)	GAP	GAP	GAP
7(a)	Status-of Utilization of plastic waste (Annual Report form VI pt.4)	72065.5 MT (during 2018-19)	NA	NA	NA
7(b)	Quantity of Plastic waste utilized in recycling (TPD)	144 MTPD	GAP	GAP	GAP

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
7©	Quantity of plastic waste utilized in recycling Road Construction	4.9 TPD (in 2019-20) 1. Plastic waste utilisation in rural road construction started in 2014-15 (a). Utilized during 2018-19:1222.5 MT (b) Utilized up to 2018-19 : 4389.2 MT © total length of the road constructed with plastic waste up to 2018-19:7286 KM 2. Plastic waste supplied by the ULB for road making during 2019-20 is 1793.71 MT	GAP	GAP	GAP
7(d)	Quantity of waste Co-processed in Plastic Waste in Cement kilns	31627 MT in 2019-2020 Plastic waste co-processing in Cement Kilns (MT) started in 2008-09 (a) Co-processed during 2018-19: 18283MT (b) Co-processed upto 2018-19: 65945 MT © Coprocessed during 2019-20:31627 MT © Cement industries consented for Plastic Waste co-processing :13	GAP	GAP	GAP

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
7(e)	Quantity of waste utilized in production of RDF	27790 MTPA 1. Indore Muncipal Corporation is having 75 TPD RDF plant. 2. Katni Muncipal Corporation is having 110 TPD RDF plant.	GAP	GAP	GAP
7(f)	Quantity of plastic waste used in production of Waste to oil	780 MT (from 01/04/2019 to 31/12/2019) The Muncipal Corpoartion Indore is Operating 5TPD plastic to oil plant in PPP mode on trial basis, 386 KL Diesel, 19KL petrol and 40 MT Corbon black has been produced from the use of 780 MT plastic waste.	GAP	GAP	GAP
7(g)	Quantity of plastic waste used in other purpose (please specify)	5318 MT Sold to local vendors for recycling by the Urban local Bodies.	GAP	GAP	GAP
8(a)	No. of Units registered manufacturing compostable plastic	01 Pollution Control Industry , Plot No.80 MSME industrial area, Bhopal	GAP	GAP	GAP
8(b)	Total Capacity of Units manufacturing compostable plastic	0.26 TPD (96 MTPA)	GAP	GAP	GAP
9(a)	No. of unregistered plastic manufacturing or recycling units. (Annual Report format pt.7)	Nil	NA	NA	NA

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
10	Whether local bodies have framed bye-laws [Rule6 (4)]?	Yes	NA	NA	NA
11	Whether plastic carry bags & plastic sheet of thickness < 50 micron banned or not [Rule4(c)]? Whether plastic carry bags & plastic sheet of thickness < 50 micron banned or not [Rule4(c)]?	Yes ( state government has imposed complete ban on the manufacturing , storage, transportation and use of the plastic carry bags in the State irrespective of the thickness)	NA	NA	NA
12	Has complete ban on plastic carry bags been imposed? (Annual Report format pt. 3)	Yes	NA	NA	NA
13	Status of action taken on non-compliance of PWM Rules (Annual Report format pt.9)	ULBs are taking actions against the violators. During 2018-19 Raids-941, Polythene seized-51.62 MT, Penalty Rs 43 lakh	NA	NA	NA
14	Status of marking & labelling on plastic carry bags & multi layered packaging.(Rule11)	complied	NA	NA	NA

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
15	Whether State Level Advisory Committee is constituted or not? [Rule 16] If yes, details of number of meetings conducted in a year and implementation of suggestions of committee in the last 2 years	Yes The state government , for the ppurpose of effective monitoring of implementation of the rules, 2016 has constituted a State level Advisory Committee under Rule, 16 by the urban Development and Environment Department, vide letter No.F-5-4/2011/32 dated 8/12/2016. thejoint , UADD is the cordinator of the committee. The meeting of committee was convened on 08/12/2017, 11/09/2018 on 29/04/2019.	NA	NA	NA
16	Status of phasing out of manufacture and use of multi-layered plastic which is non-recyclable or non-ebnergy recoverable or with no alternate use of plastic in two years' time [Rule9-3]	Phasing out not required, all type of plastic is being co-processed in cement klins.	NA	NA	NA
17			NA	NA	NA

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
a.	Has institutional mechanism as per para 14d of Hon'ble NGT order been established (Y/N)	Yes,the Urban Delevelopment Department of the state has prepared Action Plan for the Collection, segregatoion,transportation and management of Plastic Waste in the statethe same has been submitted to the CPCB. Protocol has been developed to established the material recovery facities (MRF), the recyclers have been engaged and community participation is being ensured for the public awareness.	NA	NA	NA
b.	Confirmation that no unregistered plastic manufacturing/recycling unit is operated in your jurisdiction (Y/N)	yes	NA	NA	NA

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
c	Confirmation that no plastic carry bags/films < 50 microns thickness is stocked, sold and used in cities/towns of State (Y/N)	Yes ( state government has imposed complete ban on the manufacturing , storage, transportation and use of the plastic carry bags in the State irrespective of the thickness There is no industry in state engaged in the manufacturing of Plastic carry bags. The storage ,transportation and usasge are being monoitored by ULBs for effective implememntation. Regular awarness programme and raids are being conducted by the localbodies . The plastic carry bags are being seized and penalties are also being imposed on violators. Jhola banks are being promoted by th eULBs. As of now 187 Jhola banks have been establish in the ULBs and around 2.5lakh cotton bags (jhola) are contirbuted through CSR activities in the ULBs of the State.	NA	NA	NA

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
d	Confirmation that thermocol/polystyrene cups, plates etc are not used extensively and are not haphazardly littered (Y/N)	<p>Yes There is no official ban on the use of that thermacol/polystyrene cups,plates,etc.in the state. However, soicail media is being focusedfor active participation of the youth, school centric communication programme have been orgnised from 01 feb to 14 feb,2020 against single use plastic. The stste government implemented ban on SUP in the programs orgnised by the government officers from 04/06/2019. Action plan to phase out SUP in state has been prepared and launched by the State Government on 24/09/2019</p>	NA	NA	NA

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
e	Confirmation that SPECIAL Environmental Squad has been set up for enforcement to oversee and ensure that no litter of plastic waste takes place at public places	yes The concern department are monitoring the litter of plastic waste at historical, religious,public places. Strict action is being taken against the violators.	NA	NA	NA
f	confirmation that no burning of plastic in open take place in State/UT (Y/N)	Yes The activities are in progress, open burning has been restricted in any part of the cities& towns. The garbage dumping near or in th ewater bodies has been restricted and it is being monitored regularly. Regular awareness programs are being conducted among the citizens and stakeholders to discourage the use of plastic carry bags.	NA	NA	NA

		<b>MEGHALAYA</b>			
Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
1	what is the quantity of plastic waste generated (Annual Report form VI pt. 2,6) (TPD)	3.46 TPD(1263MTPA)	100%	1263MTPA	NA
2(a)	Number of registered plastic manufacturing units	4	GAP	GAP	GAP
2(b)	Capacity of registered plastic manufacturing units (TPD)	Total = 56.5 TPD M/s KR polymers- 50 TPD M/s Karkarnia Innovative Systems -5TPD M/s Megha Polycon -1 TPD M/s Meghalaya polymers -0.5 TPD <b>Total = 56.5 TPD</b>	GAP	GAP	GAP
3(a)	Total No of ULBs	7	NA	NA	NA
3(b)	Percentage of ULBs which have set-up of plastic waste management system as per Rule 6(2)? (including collection, segregation, channelization & processing of plastic waste)	none	100%	100%	GAP
	Total Number	0	NA	NA	NA
3(c)	Percentage of ULBs having facilities for collection of segregated waste	0%	100%	100%	GAP
	Total Number	0	NA	NA	NA
3(d)	Percentage of ULBs Material Recovery Facility	0%	100%	100%	GAP

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
	Total Number	0	NA	NA	NA
4(a)	Total no. of Gram Panchayat	nil	NA	NA	NA
4(b)	Percentage of Gram Panchayat which have setup of plastic waste management system as per Rule 7	0	NA	NA	NA
	Total Number	0	NA	NA	NA
4(c)	Percentage of GPs having facilities for Collection of segregated waste	0	NA	NA	NA
	Total Number	0	NA	NA	NA
4(d)	Percentage of GPs having Material Recovery Facility	0	NA	NA	NA
	Total Number	0	NA	NA	NA
5(a)	No. of registered Producers/brand owners/importers as per Rules 9 & 13 of PWM Rules?	4	GAP	GAP	GAP
5(b)	Percentage of Producers/Brandowners/Importers which have engaged with ULBs for PWM	0%	100%	100%	6 months
	Total Number	0	NA	NA	NA
5(c)	Percentage of ULBs which have set up system for plastic waste management with assistance of producers been set -up? Rule (6(3))?	0%	100%	100%	6 months
	Total Number	0	NA	NA	NA
6(a)	Number of registered plastic waste recyclers	Nil	GAP	GAP	GAP
6(b)	Capacity of recycler (TPD)	GAP	GAP	GAP	GAP

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
7(a)	Status-of Utilization of plastic waste (Annual Report form VI pt.4)	Nil	GAP	GAP	GAP
7(b)	Quantity of Plastic waste utilized in recycling (TPD)	Not provided	GAP	GAP	GAP
7(c)	Quantity of plastic waste utilized in recycling Road Construction	3,440 kgs	GAP	GAP	GAP
7(d)	Quantity of waste Co-processed in Plastic Waste in Cement kilns	4813 MT	GAP	GAP	GAP
7(e)	Quantity of waste utilized in production of RDF	Nil	GAP	GAP	GAP
7(f)	Quantity of plastic waste used in production of Waste to oil	Nil	GAP	GAP	GAP
7(g)	Quantity of plastic waste used in other purpose (please specify)	Nil	GAP	GAP	GAP
8(a)	No. of Units registered manufacturing compostable plastic	Nil	GAP	GAP	GAP
8(b)	Total Capacity of Units manufacturing compostable plastic	Nil	GAP	GAP	GAP
9(a)	No. of unregistered plastic manufacturing or recycling units. (Annual Report format pt.7)	Nil	NA	NA	NA
10	Whether local bodies have framed bye-laws [Rule6 (4)?	No	NA	NA	NA

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
11	Whether plastic carry bags & plastic sheet of thickness < 50 micron banned or not [Rule4(c)? Whether plastic carry bags & plastic sheet of thickness < 50 micron banned or not [Rule4(c)?	Yes	NA	NA	NA
12	Has complete ban on plastic carry bags been imposed? (Annual Report format pt. 3)	No	NA	NA	NA
13	Status of action taken on non-compliance of PWM Rules (Annual Report format pt.9)	Raids were conducted by the District Administration	NA	NA	NA
14	Status of marking & labelling on plastic carry bags & multi layered packaging.(Rule11)	Complied with by manufacturer	NA	NA	NA
15	Whether State Level Advisory Committee is constituted or not? [Rule 16] If yes, details of number of meetings conducted in a year and implementation of suggestions of committee in the last 2 years	Yes, no meetings held till date	NA	NA	NA
16	Status of phasing out of manufacture and use of multi-layered plastic which is non-recyclable or non-energy recoverable or with no alternate use of plastic in two years' time [Rule9-3]	implemented	NA	NA	NA
17			NA	NA	NA
a.	Has institutional mechanism as per para 14d of Hon'ble NGT order been established (Y/N)	Yes	NA	NA	NA

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
b.	Confirmation that no unregistered plastic manufacturing/recycling unit is operated in your jurisdiction (Y/N)	Yes	NA	NA	NA
c	Confirmation that no plastic carry bags/films < 50 microns thickness is stocked, sold and used in cities/towns of State (Y/N)	Manufacturing is banned . However the plastic is stocked and sold which comes from outside the state.	NA	NA	NA
d	Confirmation that thermocol/polystyrene cups, plates etc are not used extensively and are not haphazardly littered (Y/N)	No	NA	NA	NA
e	Confirmation that SPECIAL Environmental Squad has been set up for enforcement to oversee and ensure that no litter of plastic waste takes place at public places	Yes	NA	NA	NA
f	confirmation that no burning of plastic in open take place in State/UT (Y/N)	Yes	NA	NA	NA

<b>MAHARASHTRA</b>					
<b>Serial No.</b>	<b>Items</b>	<b>Current Status</b>	<b>Desirable Levels</b>	<b>Gap between the current status and desirable level</b>	<b>Timeline</b>
1	what is the quantity of plastic waste generated (Annual Report form VI pt. 2,6) (TPD)	1122 TPD	NA	NA	NA
2(a)	Number of registered plastic manufacturing units	0 Maharashtra has issued Plastic Notification, 2018, wherein plastic carry bags, one-time use plastic items and non-woven bags are banned. Hence, registration under PWM Rules, 2016 is not granted to the manufacturers. MPCB has issued closure directions to 405 industries, which were manufacturing banned plastic items	GAP	GAP	GAP
2(b)	Capacity of registered plastic manufacturing units (TPD)	NA	GAP	GAP	GAP
3(a)	Total No of ULBs	384 ULBs + 7 cantonment boards	Not applicable	Not applicable	Not applicable

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
3(b)	<p>Percentage of ULBs which have set-up of plastic waste management system as per Rule 6(2)? (including collection, segregation, channelization &amp; processing of plastic waste)</p>	<p>(As per the report submitted by Urban Development Dept, Govt. of Maharashtra) Collection- 100%; Segregation- 100%; Channelize the waste for recycling- 55%; Channelize the waste for reuse – 35%</p> <p>State has provided collection, segregation and storage facilities for plastic waste in 383 ULBs under the SWM DPRs, and this is under various stages of implementation.</p> <p>Around 1647 ton of plastic waste was collected and 246 ton collected waste was disposed/ recycled in association with recyclers/ cement industries under Swachhta hi Sewa (Plastic waste awareness campaign by MoHUA).</p>	100	45(recycling)	Apr-20

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
	Total Number	391	NA	NA	NA
3©	Percentage of ULBs having facilities for collection of segregated waste	<p>(As per the report submitted by Urban Development Dept, Govt. of Maharashtra)  Collection- 100%;  Segregation- 100%;  Channelize the waste for recycling- 55%; Channelize the waste for reuse – 35%</p> <p>State has provided collection, segregation and storage facilities for plastic waste in 383 ULBs under the SWM DPRs, and this is under various stages of implementation.</p> <p>Around 1647 ton of plastic waste was collected and 246</p>	GAP	GAP	GAP

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
		ton collected waste was disposed/ recycled in association with recyclers/ cement industries under Swachhta hi Sewa (Plastic waste awareness campaign by MoHUA).			
	Total Number	391	NA	NA	NA
3(d)	Percentage of ULBs Material Recovery Facility	State has provided MRF faculties in 383 ULBs under SWM DPRs, and this is under various stages of implementation.	GAP	GAP	GAP
	Total Number	383	NA	NA	NA
4(a)	Total no. of Gram Panchayat	28,373	GAP	GAP	GAP

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
4(b)	Percentage of Gram Panchayat which have setup of plastic waste management system as per Rule 7	Sent letter to Rural Development Dept. for the information on 02.03.2020.	100	GAP	GAP
	Total Number	0	NA	NA	NA
4(c)	Percentage of GPs having facilities for Collection of segregated waste	GAP	100	GAP	GAP
	Total Number	0	NA	NA	NA
4(d)	Percentage of GPs having Material Recovery Facility	GAP	100	GAP	GAP
	Total Number	0	NA	NA	NA

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
5(a)	No. of registered Producers/brand owners/ importers as per Rules 9 & 13 of PWM Rules?	Maharashtra Pollution Control Board has not given registration to any plastic producer/ brand owner/ importer due to inadequate EPR plan and no endorsement of the submitted EPR plans from Urban Development Department of the state.	GAP	GAP	GAP
5(b)	Percentage of Producers/Brandowners/Importers which have engaged with ULBs for PWM	Many of producers/brand owners have given responsibility to PROs who are working with ULBs for collection of Plastic waste. There are total 481 EPR agreements of plastic producers as well as brand owners with total 6 no. of PROs for collection of 77,754 MT plastic waste per year.	100	GAP	GAP
	Total Number	6	NA	NA	NA

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
5©	Percentage of ULBs which have set up system for plastic waste management with assistance of producers been set - up? Rule (6(3))?	8% U LBs have been carrying out PWM working alongside NGOs & PROs in agreements with Producers. There are total 32 collection centers of 5 PROs in 17 ULBs of the state, which have agreement for collection of plastic waste in the respective ULBs. Total ULLBs= 384, therefore %= 8%	100	GAP	GAP
	Total Number	34	NA	NA	NA
6(a)	Number of registered plastic waste recyclers	67	GAP	GAP	GAP
6(b)	Capacity of recycler (TPD)	708 TPD	GAP	GAP	GAP

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
7(a)	Status-of Utilization of plastic waste (Annual Report form VI pt.4)	55% Plastic recycling+use efficiency of plastic waste generation	100	45	NA
7(b)	Quantity of Plastic waste utilized in recycling (TPD)	1,21,955 MT (ULB Form V) 18,759 MT (Oct 18 – Dec 19 PRO) 3,089 MT (Oct 19 – Dec 19 PRO)	1122 TPD (100% of plastic waste generation)	45%	GAP
7(c)	Quantity of plastic waste utilized in recycling Road Construction	NA Some of the Municipal Corporations such as Pune and Municipal Councils such as Vengurla, Mahabaleshwar, Nagothane have constructed the roads by utilizing plastic waste	GAP	GAP	GAP

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
7(d)	Quantity of waste Co-processed in Plastic Waste in Cement kilns	18,414 MT (Oct 18 to Dec 19) 4,960 MT (Oct 19 to Dec 19)	GAP	GAP	GAP
7(e)	Quantity of waste utilized in production of RDF	5400 MT	GAP	GAP	GAP
7(f)	Quantity of plastic waste used in production of Waste to oil	960 MT	GAP	GAP	GAP
7(g)	Quantity of plastic waste used in other purpose (please specify)	832 MT	GAP	GAP	GAP
8(a)	No. of Units registered manufacturing compostable plastic	6 (six)	GAP	GAP	GAP
8(b)	Total Capacity of Units manufacturing compostable plastic	47 TPD	GAP	GAP	GAP

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
9(a)	No. of unregistered plastic manufacturing or recycling units. (Annual Report format pt.7)	122 plastic gitti industries (recyclers) from Nashik region have been issued closure directions, which were operating without consent to operate and registration from MPCB.	GAP	GAP	GAP
10	Whether local bodies have framed bye-laws [Rule6 (4)?	Rules in certain ULBs for segregation of wet and dry waste separately implemented at institutions, public places, bus & railway stations, residential societies, etc.	NA	NA	NA
11	Whether plastic carry bags & plastic sheet of thickness < 50 micron banned or not [Rule4(c)? Whether plastic carry bags & plastic sheet of thickness < 50 micron banned or not [Rule4(c)?	Plastic carry bags completely banned in Maharashtra state, under Maharashtra Plastic and Thermocol Products (Manufacture, Usage, Sale, Transport, Handling and Storage) Notification, 2018	NA	NA	NA

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
12	Has complete ban on plastic carry bags been imposed? (Annual Report format pt. 3)	Yes	NA	NA	NA
13	Status of action taken on non-compliance of PWM Rules (Annual Report format pt.9)	<p>Under Plastic Waste Management Rules 2016 as amended 2018, MPCB has issued directions to leading brand owners using Multi-layered plastic (MLP) and PET bottles in the for non-compliance with the Rules. Whereas, in compliance of Maharashtra Plastic Notification 2018, MPCB has taken following action:</p> <ol style="list-style-type: none"> <li>1. Issued closure directions to 405 plastic and thermocol manufacturing industries.</li> <li>2. Collected total fine of Rs. 6.57 Cr from shops/ establishments through joint survey with local bodies and around 1177 tonnes of banned plastic items have been seized.</li> </ol>	NA	NA	NA

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
14	Status of marking & labelling on plastic carry bags & multi layered packaging.(Rule11)	All types of plastic carry bags are completely banned in the state as per Maharashtra Plastic Notification, 2018. Marking & labelling on plastic and multi layered packaging is being done.	100	NA	NA
15	Whether State Level Advisory Committee is constituted or not? [Rule 16] If yes, details of number of meetings conducted in a year and implementation of suggestions of committee in the last 2 years	Environment Department, GoM has constituted State level Advisory Committee vide G.R. Dated 4.1.2017 and the first meeting of the Committee was conducted on 2.6.2017.	NA	NA	NA

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
16	Status of phasing out of manufacture and use of multi-layered plastic which is non-recyclable or non-energy recoverable or with no alternate use of plastic in two years' time [Rule9-3]	<p>Almost 5000 tonnes of Multilayer plastic waste has been collected during October- December 2019.</p> <p>Out of this, 4960 tonnes is sent to cement plant for aiding as fuel in co-processing in cement industries and 234 tonnes of MLP has been used for pyrolysis. (Shakti Plastic is using mixed plastic MLP+NMLP for granules production and have done recycling of mixed waste - MLP+NMLP of 5168 MT in this duration).</p>	NA	NA	NA
17			NA	NA	NA

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
a.	Has institutional mechanism as per para 14d of Hon'ble NGT order been established (Y/N)	<p>Yes.</p> <p>District level squads have been established for taking action on the unregistered plastic manufacturing/ recycling units and use of banned plastic items in shops/ establishments such as plastic carry bags, single use plastic/Thermocol items etc. The local bodies squads have taken action on the 138 cases of burning of waste including plastic and recovered environmental compensation of Rs. Environmental Compensation Rs.5000/- for simple burning and Rs.25000/- for bulk waste burning.</p>	NA	NA	NA

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
b.	Confirmation that no unregistered plastic manufacturing/recycling unit is operated in your jurisdiction (Y/N)	Yes.  MPCB has issued closure directions to 405 industries, which were manufacturing banned plastic items or were in non-compliance with PWM 2016 Rules or Maharashtra Plastic Notification, 2018.	NA	NA	NA
c	Confirmation that no plastic carry bags/films < 50 microns thickness is stocked, sold and used in cities/towns of State (Y/N)	GAP	NA	NA	NA
d	Confirmation that thermocol/polystyrene cups, plates etc are not used extensively and are not haphazardly littered (Y/N)	GAP	NA	NA	NA

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
e	Confirmation that SPECIAL Environmental Squad has been set up for enforcement to oversee and ensure that no litter of plastic waste takes place at public places	GAP	NA	NA	NA

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
f	confirmation that no burning of plastic in open take place in State/UT (Y/N)	<p>Yes.</p> <p>Maharashtra Pollution Control Board has issued directions to all the 27 municipal corporations to submit compliance status of domestic hazardous waste disposal and prohibition on open burning of waste (incl. plastic waste) on lands on 29.08.2019. It was also directed to submit details regarding environmental compensation recovery towards open burning of waste on lands.</p> <p>p</p> <p>Accordingly, till date, reply from 10 municipal corporations is received. Total 138 cases of open waste burning have been reported, and Rs. 4,17,200/- Environmental Compensation is collected.</p>	NA	NA	NA

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline

		<b>PUNJAB</b>			
Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
1	what is the quantity of plastic waste generated (Annual Report form VI pt. 2,6) (TPD)	327 (As per Annual Report-2018)	NA	NA	NA
2(a)	Number of registered plastic manufacturing units	0	4	4	31.03.2020
2(b)	Capacity of registered plastic manufacturing units (TPD)	Not applicable	GAP	GAP	GAP
3(a)	Total No of ULBs	167	NA	NA	NA
3(b)	Percentage of ULBs which have set-up of plastic waste management system as per Rule 6(2)? (including collection, segregation, channelization & processing of plastic waste)	D2D collection: 100% ULBs SS: 99% ULBs Channelization of Recyclables: 100% ULBs through junk dealers	D2D collection: 100% ULBs SS: 100% ULBs Channelization of Recyclables: 100% ULBs	D2D collection: Nil SS: 1% (2 ULBs) Channelization of Recyclables plastic waste: Nil	March, 2020
	Total Number	167	NA	NA	NA
3©	Percentage of ULBs having facilities for collection of segregated waste	100	100	nil	NA
	Total Number	167	NA	NA	NA
3(d)	Percentage of ULBs Material Recovery Facility	67% (113 ULBs)	100	33%	June, 2020
	Total Number	113	NA	NA	NA
4(a)	Total no. of Gram Panchayat	12500	NA	NA	NA
4(b)	Percentage of Gram Panchayat which have setup of plastic waste management system as per Rule 7	0.0053 (66 Notified model villages)	100%	99.99%	No timeline given by DRDP

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
	Total Number	66	NA	NA	NA
4©	Percentage of GPs having facilities for Collection of segregated waste	0.0053 (66 Notified model villages)	100%	99.99%	Not provided
	Total Number	66	NA	NA	NA
4(d)	Percentage of GPs having Material Recovery Facility	0.0053 (66 Notified model villages)	100%	99.99%	Not provided
	Total Number	66	NA	NA	NA
5(a)	No. of registered Producers/brand owners/importers as per Rules 9 & 13 of PWM Rules?	121	369	248	31.03.2020
5(b)	Percentage of Producers/Brandowners/Importers which have engaged with ULBs for PWM	Nil	GAP	GAP	GAP
	Total Number	0	NA	NA	NA
5©	Percentage of ULBs which have set up system for plastic waste management with assistance of producers been set -up? Rule (6(3))?	Nil	GAP	GAP	GAP
	Total Number	0	NA	NA	NA
6(a)	Number of registered plastic waste recyclers	70	139	69	31.03.2020
6(b)	Capacity of recycler (TPD)	402.96 TPD	GAP	GAP	GAP
7(a)	Status-of Utilization of plastic waste (Annual Report form VI pt.4)	GAP	NA	NA	NA
7(b)	Quantity of Plastic waste utilized in recycling (TPD)	198.7 TPD	GAP	GAP	GAP
7©	Quantity of plastic waste utilized in recycling Road Construction	7.68 TPD	GAP	GAP	GAP

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
7(d)	Quantity of waste Co-processed in Plastic Waste in Cement kilns	15 Tons in Ambuja Cement Plant at Darla Ghat, HP	GAP	GAP	GAP
7(e)	Quantity of waste utilized in production of RDF	4218 Tons (1693 tons in MC Bathinda and 2525 tons in MC Ludhiana)	GAP	GAP	GAP
7(f)	Quantity of plastic waste used in production of Waste to oil	5.913 TPD	GAP	GAP	GAP
7(g)	Quantity of plastic waste used in other purpose (please specify)	30.84 (Waste to energy in East Delhi Waste Processing Cooperation, Ghazipur, Delhi)	GAP	GAP	GAP
8(a)	No. of Units registered manufacturing compostable plastic	2 units (M/s Bharat Plastics, Nag Kalan, Amritsar (0.8 TPD) & M/s Windsor Industry Pvt. Ltd, Channalon, Mohali (7 TPD))	GAP	GAP	GAP
8(b)	Total Capacity of Units manufacturing compostable plastic	7.8 TPD	GAP	GAP	GAP
9(a)	No. of unregistered plastic manufacturing or recycling units. (Annual Report format pt.7)	73	0	73	31.03.2020

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
10	Whether local bodies have framed bye-laws [Rule6 (4)?	145	167	22	March, 2020
11	Whether plastic carry bags & plastic sheet of thickness < 50 micron banned or not [Rule4(c)? Whether plastic carry bags & plastic sheet of thickness < 50 micron banned or not [Rule4(c)?	Yes	Yes	Nil	NA
12	Has complete ban on plastic carry bags been imposed? (Annual Report format pt. 3)	Yes	Yes	Nil	NA
13	Status of action taken on non-compliance of PWM Rules (Annual Report format pt.9)	Show-cause notices have been issued to industries, which are operating without valid registration under the provisions of the Plastic Waste Management Rules, 2016. Further, directions for closure of operations are issued, incase any industry is found illegally manufacturing plastic carry bags.	NA	NA	NA

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
14	Status of marking & labelling on plastic carry bags & multi layered packaging.(Rule11)	Manufacturing of plastic carry bags is prohibited in the State. Further, there are 3 MLP manufacturing units, which are doing marking and labeling as per Rule 8 of the PWM Rule, 2016	NA	NA	NA
15	Whether State Level Advisory Committee is constituted or not? [Rule 16] If yes, details of number of meetings conducted in a year and implementation of suggestions of committee in the last 2 years	Yes, 1st meeting on 14th February, 2019 and 2nd 14th August, 2019 and decisions are being implemented accordingly	100	nil	nil
16	Status of phasing out of manufacture and use of multi-layered plastic which is non-recyclable or non-energy recoverable or with no alternate use of plastic in two years' time [Rule9-3]	As per data obtained from Producers & Importers, none of the multi-layered plastic manufactured or used in the State is non-recyclable or non-energy recoverable or with no alternate use.	NA	NA	NA

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
17					
a.	Has institutional mechanism as per para 14d of Hon'ble NGT order been established (Y/N)	GAP	NA	NA	NA
b.	Confirmation that no unregistered plastic manufacturing/recycling unit is operated in your jurisdiction (Y/N)	Yes	NA	NA	NA
c.	Confirmation that no plastic carry bags/films < 50 microns thickness is stocked, sold and used in cities/towns of State (Y/N)	There are 73 manufacturing and recycling units which have not obtained registration under the provisions of the PWM Rules, 2016 from the Board. The same are being pursued to obtain registration of the Board by 31.03.2020.	NA	NA	NA

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
d	Confirmation that thermocol/polystyrene cups, plates etc are not used extensively and are not haphazardly littered (Y/N)	The manufacturing of plastic carry bags is prohibited in the State of Punjab wef 01.04.2016, however, incase any industry is found illegally manufacturing plastic carry bags, action u/s 33-A of Water Act, 1974 and 31-A of the Air Act, 1981 is taken against the violator. Further, the manufacturing of plastic film of less than 50 microns is not allowed.	NA	NA	NA
e	Confirmation that SPECIAL Environmental Squad has been set up for enforcement to oversee and ensure that no litter of plastic waste takes place at public places	Yes	100	nil	NA
f	confirmation that no burning of plastic in open take place in State/UT (Y/N)	Yes	100	nil	NA

		<b>PUDUCHERRY</b>			
Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
1	what is the quantity of plastic waste generated (Annual Report form VI pt. 2,6) (TPD)	23TPD	NA	NA	NA
2(a)	Number of registered plastic manufacturing units	5	GAP	GAP	GAP
2(b)	Capacity of registered plastic manufacturing units (TPD)	96.8 TPD	GAP	GAP	GAP
3(a)	Total No of ULBs	5	NA	NA	NA
3(b)	Percentage of ULBs which have set-up of plastic waste management system as per Rule 6(2)? (including collection, segregation, channelization & processing of plastic waste)	80	100	20	3 months
	Total Number	4	NA	NA	NA
3(c)	Percentage of ULBs having facilities for collection of segregated waste	80	100	20	3 months
	Total Number	4	NA	NA	NA
3(d)	Percentage of ULBs Material Recovery Facility	100	100	NA	NA
	Total Number	5	NA	NA	NA
4(a)	Total no. of Gram Panchayat	10	NA	NA	NA
4(b)	Percentage of Gram Panchayat which have setup of plastic waste management system as per Rule 7	50	100	50	6 months
	Total Number	5	NA	NA	NA

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
4©	Percentage of GPs having facilities for Collection of segregated waste	50	100	50	6 months
	Total Number	5	NA	NA	NA
4(d)	Percentage of GPs having Material Recovery Facility	100	NA	NA	NA
	Total Number	10	NA	NA	NA
5(a)	No. of registered Producers/brand owners/importers as per Rules 9 & 13 of PWM Rules?	26	28	2	3 months
5(b)	Percentage of Producers/Brandowners/Importers which have engaged with ULBs for PWM	30.80%	100	69.2	6 months
	Total Number	8	NA	NA	NA
5©	Percentage of ULBs which have set up system for plastic waste management with assistance of producers been set -up? Rule (6(3))?	22.22	100	77.78	6 months
	Total Number	1	NA	NA	NA
6(a)	Number of registered plastic waste recyclers	15	19	4	3 months
6(b)	Capacity of recycler (TPD)	316.68 TPD	GAP	GAP	GAP

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
7(a)	Status-of Utilization of plastic waste (Annual Report form VI pt.4)	M/s Amcor India pvt. Ltd and The study School have made 100 mt road each utilizing waste plastic material M/s Hindustan Unilever Ltd Vadamangalam , has collected the multilayered plastic (MLP) through NGOs around a quantity of 272 and sent the for Co-processing in Dalmia Cements.	GAP	GAP	GAP
7(b)	Quantity of Plastic waste utilized in recycling (TPD)	316.68 TPD	500	183.3	6 months
7(c)	Quantity of plastic waste utilized in recycling Road Construction	5 MT	20MT	15MT	3 Months
7(d)	Quantity of waste Co-processed in Plastic Waste in Cement kilns	272MT	500MT	228MT	6 months
7(e)	Quantity of waste utilized in production of RDF	Nil	100 TPD	100 TPD	1 year
7(f)	Quantity of plastic waste used in production of Waste to oil	Nil	GAP	GAP	GAP
7(g)	Quantity of plastic waste used in other purpose (please specify)	Nil	GAP	GAP	GAP

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
8(a)	No. of Units registered manufacturing compostable plastic	There is no manufacturer of compostable bags in the U.T of Puducherry. However, two units were permitted to sell the compostable plastic bags in the U.T. of Puducherry.	GAP	GAP	GAP
8(b)	Total Capacity of Units manufacturing compostable plastic	Nil	GAP	GAP	GAP
9(a)	No. of unregistered plastic manufacturing or recycling units. (Annual Report format pt.7)	GAP	GAP	GAP	GAP
10	Whether local bodies have framed bye-laws [Rule6 (4)]?	Yes	NA	NA	NA
11	Whether plastic carry bags & plastic sheet of thickness < 50 micron banned or not [Rule4(c)]? Whether plastic carry bags & plastic sheet of thickness < 50 micron banned or not [Rule4(c)]?	Yes , banned	NA	NA	NA
12	Has complete ban on plastic carry bags been imposed? (Annual Report format pt. 3)	Yes,	NA	NA	NA

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
13	Status of action taken on non-compliance of PWM Rules (Annual Report format pt.9)	Surprise inspections were carried out with the team consist of official of PPCC & Puducherry Municipality and seized 68 bundles of plastic carry bags from three major stocklists.	NA	NA	NA
14	Status of marking & labelling on plastic carry bags & multi layered packaging.(Rule11)	80	NA	NA	NA
15	Whether State Level Advisory Committee is constituted or not? [Rule 16] If yes, details of number of meetings conducted in a year and implementation of suggestions of committee in the last 2 years	Yes, SLAC is constituted by LAD	NA	NA	NA
16	Status of phasing out of manufacture and use of multi-layered plastic which is non-recyclable or non-energy recoverable or with no alternate use of plastic in two years' time [Rule9-3]	80	100	20	3 months
17					
a.	Has institutional mechanism as per para 14d of Hon'ble NGT order been established (Y/N)	Yes	NA	NA	NA
b.	Confirmation that no unregistered plastic manufacturing/recycling unit is operated in your jurisdiction (Y/N)	Yes	NA	NA	NA

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
c	Confirmation that no plastic carry bags/films < 50 microns thickness is stocked, sold and used in cities/towns of State (Y/N)	Yes	NA	NA	NA
d	Confirmation that thermocol/polystyrene cups, plates etc are not used extensively and are not haphazardly littered (Y/N)	Yes	NA	NA	NA
e	Confirmation that SPECIAL Environmental Squad has been set up for enforcement to oversee and ensure that no litter of plastic waste takes place at public places	Yes, Special environment squad has been constituted	NA	NA	NA
f	confirmation that no burning of plastic in open take place in State/UT (Y/N)	Yes	NA	NA	NA

<b>TELANGANA</b>					
Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
1	what is the quantity of plastic waste generated (Annual Report form VI pt. 2,6) (TPD)	501.41 TPD (324.11 TPD from GHMC area + 177.3 TPD other ULBs)	NA	NA	NA
2(a)	Number of registered plastic manufacturing units	246	GAP	GAP	GAP
2(b)	Capacity of registered plastic manufacturing units (TPD)	576TPD	GAP	GAP	GAP
3(a)	Total No of ULBs	140	NA	NA	NA
3(b)	Percentage of ULBs which have set-up of plastic waste management system as per Rule 6(2)? (including collection, segregation, channelization & processing of plastic waste)	79	100	21	To be implemented within 6 month
	Total Number	110	NA	NA	NA
3©	Percentage of ULBs having facilities for collection of segregated waste	79	100	21	To be implemented within 6 month
	Total Number	111	NA	NA	NA
3(d)	Percentage of ULBs Material Recovery Facility	79	100	21	To be implemented within 6 month
	Total Number	110	NA	NA	NA
4(a)	Total no. of Gram Panchayat	12741	NA	NA	NA

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
4(b)	Percentage of Gram Panchayat which have setup of plastic waste management system as per Rule 7	under O.A. No. 606 /2018 , 96 villages have been notified@ 3 Gram Panchayats in every district. The GPs are in process of setting up plastic waste mangement system.	GAP	GAP	GAP
	Total Number	0	NA	NA	NA
4(c)	Percentage of GPs having facilities for Collection of segregated waste	All the 97 model gram Panchayat have identified lands for setting up solid waste processing facility and sanitary landfill facilities. Out of 97 identified model gram panchayats 26 gram panchayats have physically completed construction of compost cum segregation shed	GAP	GAP	70 are in progress and will be completed by 29.0 2.20 20
	Total Number	26	NA	NA	NA
4(d)	Percentage of GPs having Material Recovery Facility	Out of 97 identified model gram panchayats 26 gram panchayats have physically completed construction of compost cum segregation shed	GAP	GAP	70 are in progress and will be completed by 29.0 2.20 20
	Total Number	0	NA	NA	NA

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
5(a)	No. of registered Producers/brand owners/ importers as per Rules 9 & 13 of PWM Rules?	35	GAP	GAP	GAP
5(b)	Percentage of Producers/Brandowners/Importers which have engaged with ULBs for PWM	GAP	GAP	GAP	GAP
	Total Number	0	NA	NA	NA
5©	Percentage of ULBs which have set up system for plastic waste management with assistance of producers been set -up? Rule (6(3))?	2	GAP	GAP	To be implemented within 6 month
	Total Number	3	NA	NA	NA
6(a)	Number of registered plastic waste recyclers	34	GAP	GAP	GAP
6(b)	Capacity of recycler (TPD)	136.08 TPD	GAP	GAP	GAP
7(a)	Status-of Utilization of plastic waste (Annual Report form VI pt.4)	5474 tons + 330 TPD (part of RDF)	GAP	GAP	GAP
7(b)	Quantity of Plastic waste utilized in recycling (TPD)	5474 tons utilised byrecycling units.	GAP	GAP	The ULBs are under process for 100% collection of segregated waste and the same will

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
7©	Quantity of plastic waste utilized in recycling Road Construction	11.4 tons of plastic waste is utilised for layering of BT roads in greater Hyderabad municipal corporation (GHMC). 2 tons of plastic waste is used to make tiles which were laid as footpath	GAP	GAP	The ULBs will take up the road construction with plastic waste as and when there is a need
7(d)	Quantity of waste Co-processed in Plastic Waste in Cement kilns	1185 tons during the year 2018-19. 60 TPD of RDF is sent to cement plant part of plastic waste.	GAP	GAP	Non recyclable plastic waste and part of plastic waste in RDF is sent to cement plants
7(e)	Quantity of waste utilized in production of RDF	1 integrated solid waste management facility is located in Telangana with RDF processing capacity of 2400 TPD at jawahar Nagar, Sameerpet maida chal malkajgiri district. Presently, the facility generating 2400 TPD of RDF out of which 330 TPD of plastic is part of RDF.	GAP	GAP	GAP
7(f)	Quantity of plastic waste used in production of Waste to oil	47.5 TPD	GAP	GAP	GAP

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
7(g)	Quantity of plastic waste used in other purpose (please specify)	GAP	GAP	GAP	GAP
8(a)	No. of Units registered manufacturing compostable plastic	No compostable plastic unit are located in which state	GAP	GAP	GAP
8(b)	Total Capacity of Units manufacturing compostable plastic	GAP	GAP	GAP	GAP
9(a)	No. of unregistered plastic manufacturing or recycling units. (Annual Report format pt.7)	nil	NP	NP	NP
10	Whether local bodies have framed by-laws [Rule6 (4)?	yes	NP	NP	NP
11	Whether plastic carry bags & plastic sheet of thickness < 50 micron banned or not [Rule4(c)? Whether plastic carry bags & plastic sheet of thickness < 50 micron banned or not [Rule4(c)?	yes	NA	NA	yes
12	Has complete ban on plastic carry bags been imposed? (Annual Report format pt. 3)	No. However plastic carry bags of less than 50 microns thickness is banned	NA	NA	NA

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
13	Status of action taken on non-compliance of PWM Rules (Annual Report format pt.9)	Levying penalties for violation of pwm rules	NA	NA	NA
14	Status of marking & labelling on plastic carry bags & multi layered packaging.(Rule11)	All the registrations under pwm rules are given with the condition that the brand owners/producers are marking and labelling on plastic carry bags and multilayer packaging	NA	NA	The condition is being followed scrupulously
15	Whether State Level Advisory Committee is constituted or not? [Rule 16] If yes, details of number of meetings conducted in a year and implementation of suggestions of committee in the last 2 years	yes	NA	NA	NA
16	Status of phasing out of manufacture and use of multi-layered plastic which is non-recyclable or non-energy recoverable or with no alternate use of plastic in two years' time [Rule9-3]	The brand owners/producers are addressed letter to phaseout manufacture and use of multilayer plastic which is non recyclable or no energy recoverable or with no alternate use of plastic	NA	NA	NA
17					

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
a.	Has institutional mechanism as per para 14d of Hon'ble NGT order been established (Y/N)	yes	NA	NA	NA
b.	Confirmation that no unregistered plastic manufacturing/recycling unit is operated in your jurisdiction (Y/N)	yes	NA	NA	NA
c.	Confirmation that no plastic carry bags/films < 50 microns thickness is stocked, sold and used in cities/towns of State (Y/N)	Yes. However if any industry is manufacturing plastic carry bags less than 50 microns, penalties are being imposed on such unit as per g o MS 79	NA	NA	NA
d.	Confirmation that thermocol/polystyrene cups, plates etc are not used extensively and are not haphazardly littered (Y/N)	No	NA	NA	NA

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
e	Confirmation that SPECIAL Environmental Squad has been set up for enforcement to oversee and ensure that no litter of plastic waste takes place at public places	Yes	NA	NA	The government vide G.O. RT No. 223 dated 11.03.2019 issued orders for constitution of district level special task force (STF) in the matter of OA No. 606/2018 . all district collectors have constituted district level task force for monitoring and implementation of solid waste management rules 2016 and plastic waste management rules 2018
f	confirmation that no burning of plastic in open take place in State/UT (Y/N)	Yes As per GO Ms 27 , fines are being imposed for open burning of municipal solid waste which includes plastic	NA	NA	GHMC has registered 1317 cases regarding burning of waste and levied Rs 41 367 5/- Sense 01.04.2017 TS PCB levied penalty of Rs. 25000 each on nizampet sangareddy and narsampet municipality

<b>TRIPURA</b>					
Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
1	what is the quantity of plastic waste generated (Annual Report form VI pt. 2,6) (TPD)	0.0717 TPD 26.2 TPA (6.55 MT from Oct-Dec, 2019)	NA	NA	NA
2(a)	Number of registered plastic manufacturing units	2	GAP	GAP	GAP
2(b)	Capacity of registered plastic manufacturing units (TPD)	3.37 TPD (1200TPA)	GAP	GAP	GAP
3(a)	Total No of ULBs	20	NA	NA	NA
3(b)	Percentage of ULBs which have set-up of plastic waste management system as per Rule 6(2)? (including collection, segregation, channelization & processing of plastic waste)	35% (7 ULBs)	100%	65	December, 2020
	Total Number	7	NA	NA	NA
3(c)	Percentage of ULBs having facilities for collection of segregated waste	100	100	NA	NA
	Total Number	20	NA	NA	NA
3(d)	Percentage of ULBs Material Recovery Facility	50	100	50	December, 2020
	Total Number	10	NA	NA	NA
4(a)	Total no. of Gram Panchayat	591	NA	NA	NA
4(b)	Percentage of Gram Panchayat which have setup of plastic waste management system as per Rule 7	Plastic waste management system are being set up in identified 24 Nos of model villages	GAP	GAP	GAP

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
	Total Number	0	NA	NA	NA
4©	Percentage of GPs having facilities for Collection of segregated waste	Facility for collection of segregated waste system are being set up in identified 24 Nos of model villages	GAP	GAP	GAP
	Total Number	0	NA	NA	NA
4(d)	Percentage of GPs having Material Recovery Facility	4% Collection of segregated waste management system are being set up in identified 24 Nos of model villages After collecting the segregated waste, material recovery is being done in nearby ULBs	GAP	GAP	GAP
	Total Number	24	NA	NA	NA
5(a)	No. of registered Producers/brand owners/ importers as per Rules 9 & 13 of PWM Rules?	Registered brand owner : 1 Nos Registered producers: 2 Nos.	GAP	GAP	GAP
5(b)	Percentage of Producers/Brandowners/Importers which have engaged with ULBs for PWM	100	100	No Gap	GAP
	Total Number	3	NA	NA	NA
5©	Percentage of ULBs which have set up system for plastic waste management with assistance of producers been set -up? Rule (6(3))?	35	100	65	GAP
	Total Number	7	NA	NA	NA

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
6(a)	Number of registered plastic waste recyclers	4 Nos	GAP	GAP	GAP
6(b)	Capacity of recycler (TPD)	4.38 TPD	GAP	GAP	GAP
7(a)	Status-of Utilization of plastic waste (Annual Report form VI pt.4)	Recycled	NA	NA	NA
7(b)	Quantity of Plastic waste utilized in recycling (TPD)	0.046 TPD (17 TPA)	26.2 TPA	9.2 TPA	December, 2020
7(c)	Quantity of plastic waste utilized in recycling Road Construction	Nil	GAP	GAP	GAP
7(d)	Quantity of waste Co-processed in Plastic Waste in Cement kilns	Nil	GAP	GAP	GAP
7(e)	Quantity of waste utilized in production of RDF	Nil	GAP	GAP	GAP
7(f)	Quantity of plastic waste used in production of Waste to oil	Nil	GAP	GAP	GAP
7(g)	Quantity of plastic waste used in other purpose (please specify)	Nil	GAP	GAP	GAP
8(a)	No. of Units registered manufacturing compostable plastic	Nil	GAP	GAP	GAP
8(b)	Total Capacity of Units manufacturing compostable plastic	Nil	GAP	GAP	GAP
9(a)	No. of unregistered plastic manufacturing or recycling units. (Annual Report format pt.7)	Nil	NA	NA	NA

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
10	Whether local bodies have framed bye-laws [Rule6 (4)?	Yes 8 ULBs	NA	NA	NA
11	Whether plastic carry bags & plastic sheet of thickness < 50 micron banned or not [Rule4(c)? Whether plastic carry bags & plastic sheet of thickness < 50 micron banned or not [Rule4(c)?	Yes All Types of plastics carry bags are banned in the stste of tripura	NA	NA	NA
12	Has complete ban on plastic carry bags been imposed? (Annual Report format pt. 3)	Yes	NA	NA	NA
13	Status of action taken on non-compliance of PWM Rules (Annual Report format pt.9)	Yes Several raids has been conducted in local shops , market for enforcement ofbanning order of plastic carry bagsin the state. Monitory penalty has also been imposed.	NA	NA	NA
14	Status of marking & labelling on plastic carry bags & multi layered packaging.(Rule11)	No such industry operating in state	NA	NA	NA

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
15	Whether State Level Advisory Committee is constituted or not? [Rule 16] If yes, details of number of meetings conducted in a year and implementation of suggestions of committee in the last 2 years	Yes Two meeting of SLAC were held on 20.04.2019 and 26.06.2019. The recommendation of the SLAC are being implemented by the concerren Departments. Further, the issues related to Plastic waste Mangement rules, 2016 are being reviwed by chief secretary, in the state level committe meeting every month.	NA	NA	NA
16	Status of phasing out of manufacture and use of multi-layered plastic which is non-recyclable or non-ebnergy recoverable or with no alternate use of plastic in two years' time [Rule9-3]	There are no such manufacturing unit operating currently. However many awareness programmes are being conducted on a regular basis for phasing out the use of multilayred plastic which is non recyclable or non energy recoverable	NA	NA	NA
17			NA	NA	NA

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
a.	Has institutional mechanism as per para 14d of Hon'ble NGT order been established (Y/N)	Yes	NA	NA	NA
b.	Confirmation that no unregistered plastic manufacturing/recycling unit is operated in your jurisdiction (Y/N)	Yes	NA	NA	NA
c	Confirmation that no plastic carry bags/films < 50 microns thickness is stocked, sold and used in cities/towns of State (Y/N)	Yes No person shall manufacture, import , store sell or transport any kinds of plastic carry bags (including that of poly propylene, Non-Woven fabric type carry bags) in the whole state	NA	NA	NA
d	Confirmation that thermocol/polystyrene cups, plates etc are not used extensively and are not haphazardly littered (Y/N)	Yes Initiative are being taken to phase out the single use plastic in the state Many awareness programs are being conducted on the regular basis to minimize SUP.	NA	NA	NA

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
e	Confirmation that SPECIAL Environmental Squad has been set up for enforcement to oversee and ensure that no litter of plastic waste takes place at public places	Yes, District level task force in 8 district and one environmental cell in each ULBs have been set up for enforcement to oversee and also to ensure that no littering of plastic waste takes place at historical, religious, public places	NA	NA	NA
f	confirmation that no burning of plastic in open take place in State/UT (Y/N)	Yes .Wire meshwere installed in majaor drains in each ULBs so arrest the littering of plastic wastes into any water bodies. All types ooof burning of wastes is prohibited in the state.	NA	NA	NA

TAMIL NADU					
Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
1	what is the quantity of plastic waste generated (Annual Report form VI pt. 2,6) (TPD)	1099	NA	NA	NA
2(a)	Number of registered plastic manufacturing units	208	GAP	GAP	GAP
2(b)	Capacity of registered plastic manufacturing units (TPD)	675.572	GAP	GAP	GAP
3(a)	Total No of ULBs	664	NA	NA	NA
3(b)	Percentage of ULBs which have set-up of plastic waste management system as per Rule 6(2)? (including collection, segregation, channelization & processing of plastic waste)	84.11	100	15.89	GAP
	Total Number	558	NA	NA	NA
3©	Percentage of ULBs having facilities for collection of segregated waste	88.76	100	11.24	GAP
	Total Number	584	NA	NA	NA
3(d)	Percentage of ULBs Material Recovery Facility	51.15	100	48.85	GAP
	Total Number	338	NA	NA	NA
4(a)	Total no. of Gram Panchayat	10124	NA	NA	NA
4(b)	Percentage of Gram Panchayat which have setup of plastic waste management system as per Rule 7	39.58	GAP	GAP	GAP
	Total Number	4007	NA	NA	NA
4©	Percentage of GPs having facilities for Collection of segregated waste	44.29	100	64.42	GAP
	Total Number	4454	NA	NA	NA

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
4(d)	Percentage of GPs having Material Recovery Facility	22.29	100	55.71	GAP
	Total Number	2227	NA	NA	NA
5(a)	No. of registered Producers/brand owners/ importers as per Rules 9 & 13 of PWM Rules?	78	100	77.71	
5(b)	Percentage of Producers/Brandowners/Importers which have engaged with ULBs for PWM	Nil	GAP	GAP	GAP
	Total Number	0	NA	NA	NA
5©	Percentage of ULBs which have set up system for plastic waste management with assistance of producers been set -up? Rule (6(3))?	Nil	GAP	GAP	GAP
	Total Number	0	NA	NA	NA
6(a)	Number of registered plastic waste recyclers	227	GAP	GAP	GAP
6(b)	Capacity of recycler (TPD)	1042	GAP	GAP	GAP

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
7(a)	Status-of Utilization of plastic waste (Annual Report form VI pt.4)	Plastic waste collected is segregated and low value plastics & multilayer plastics used for road laying, recyclable plastics waste sold to recyclers and non-recyclable plastic waste disposed to cement industries for co-processing	GAP	GAP	GAP
7(b)	Quantity of Plastic waste utilized in recycling (TPD)	441.4	GAP	GAP	GAP
7(c)	Quantity of plastic waste utilized in recycling Road Construction	116.63	GAP	GAP	GAP
7(d)	Quantity of waste Co-processed in Plastic Waste in Cement kilns	1068.2	GAP	GAP	GAP
7(e)	Quantity of waste utilized in production of RDF	130	GAP	GAP	GAP
7(f)	Quantity of plastic waste used in production of Waste to oil	3.13	GAP	GAP	GAP
7(g)	Quantity of plastic waste used in other purpose (please specify)	4.2 tons (yarn processing)	GAP	GAP	GAP

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
8(a)	No. of Units registered manufacturing compostable plastic	14	GAP	GAP	GAP
8(b)	Total Capacity of Units manufacturing compostable plastic	8.5 TPD (256.84 T/Month)	GAP	GAP	GAP
9(a)	No. of unregistered plastic manufacturing or recycling units. (Annual Report format pt.7)	138	0	138	Registration under process and will be issued before 31.03.2020
10	Whether local bodies have framed bye-laws [Rule6 (4)]?	Yes	NA	NA	NA
11	Whether plastic carry bags & plastic sheet of thickness < 50 micron banned or not [Rule4(c)]? Whether plastic carry bags & plastic sheet of thickness < 50 micron banned or not [Rule4(c)]?	yes	NA	NA	NA
12	Has complete ban on plastic carry bags been imposed? (Annual Report format pt. 3)	yes	NA	NA	NA

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
13	Status of action taken on non-compliance of PWM Rules (Annual Report format pt.9)	Inspection teams are formed to carry out surprise checks Notices are issued by local bodies against defaulters. Directions under section 5 of Environment (protection) Act 1986 issued to its units who have not obtained Registration under Plastic Waste Managment Rules,2016	NA	NA	NA

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
14	Status of marking & labelling on plastic carry bags & multi layered packaging.(Rule11)	Tamilnadu Government in G.O. (Ms) No. 84 dated 25.06.2018 notified ban on manufacture, store ,supply ,transport, sale or distribute of use and throwaway plastic irrespective of thickness including plastic carry bags of any size and thickness and hence maeking and labeling is not applicable. With respect to multilayered packaging, 3 units have completed with the Rule 11 of the Plastic Waste Managment Rules, 2016	NA	NA	NA

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
15	Whether State Level Advisory Committee is constituted or not? [Rule 16] If yes, details of number of meetings conducted in a year and implementation of suggestions of committee in the last 2 years	Yes, State level Advisory Committee has been formed vide G.O.(Ms) No. 148 dated 25.10.2016 through Municipal Administration and Water Supply Department and meetings were conducted on 05.04.2017, 21.03.2018, 25.02.2019, 05.04.2019, & 26.11.2019	NA	NA	NA
16	Status of phasing out of manufacture and use of multi-layered plastic which is non-recyclable or non-energy recoverable or with no alternate use of plastic in two years' time [Rule9-3]	Collected and segregated multilayer plastics are being sent to the cement industries for co-incineration	NA	NA	NA
17					
a.	Has institutional mechanism as per para 14d of Hon'ble NGT order been established (Y/N)	Yes		NA	NA

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
b.	Confirmation that no unregistered plastic manufacturing/recycling unit is operated in your jurisdiction (Y/N)	No Directions issued to unregistered units	yes	138 units to be issued with Registration	Registration under process and will be issued before 31.03.2020
c	Confirmation that no plastic carry bags/films < 50 microns thickness is stocked, sold and used in cities/towns of State (Y/N)	Yes	yes	NA	NA
d	Confirmation that thermocol/polystyrene cups, plates etc are not used extensively and are not haphazardly littered (Y/N)	Yes	yes	NA	NA
e	Confirmation that SPECIAL Environmental Squad has been set up for enforcement to oversee and ensure that no litter of plastic waste takes place at public places	Yes	yes	NA	NA
f	confirmation that no burning of plastic in open take place in State/UT (Y/N)	Yes Being Monitored continuously	yes	NA	NA

**UTTARAKHAND**

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
1	what is the quantity of plastic waste generated (Annual Report form VI pt. 2,6) (TPD)	225-250 MTPD	NA	NA	NA
2(a)	Number of registered plastic manufacturing units	33	GAP	GAP	GAP
2(b)	Capacity of registered plastic manufacturing units (TPD)	1377.9 TPD Total = 41337.45 MT/month	GAP	GAP	GAP
3(a)	Total No of ULBs	91	NA	NA	NA

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
3(b)	Percentage of ULBs which have set-up of plastic waste management system as per Rule 6(2)? (including collection, segregation, channelization & processing of plastic waste)	<p>In 28 ULBs Plastic Compactors have been installed and ULBs are segregating, channelizing and sending to recyclers using installed plastic compactor and i.e. 30.76% ULBs are doing this. In 20ULBs (21.98%) funds has been transferred for installation of plastic compactors, out of 20, at 6 places it has been installed. Directions have been issued to all rest ULBs to utilize the nearby installed "Plastic Compactor" for recycling of plastic and recyclables.</p>	100 % PWM	14 (30.43%) out of total 46	Next two months
Total Number		28	NA	NA	NA

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
3©	Percentage of ULBs having facilities for collection of segregated waste	There are total wards in all 91 ULBs in the State. In 733 wards (62.64%) source segregation is being done.	100%	31.36%	Next two months
	<b>Total Number</b>	<b>57</b>	NA	NA	NA
3(d)	Percentage of ULBs having Material Recovery Facility	2 Material recovery centres in Dehradun (near ISBT and one in Nathuvawala) are operational. One in Harrawala is under construction and one in Rishikesh is proposed. AT 28 ULBs level, Plastic/recyclables are being compacted and recycled as Material Recovery Facility. 20 more are proposed.	100%	NA	In every DPR, MRFs are being proposed. After execution of all, 100% will be achieved.
	<b>Total Number</b>	<b>28</b>	NA	NA	NA
4(a)	Total no. of Gram Panchayat	7791	NA	NA	NA
4(b)	Percentage of Gram Panchayat which have setup of plastic waste management system as per Rule 7	NIL	GAP	GAP	GAP

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
	Total Number	0	NA	NA	NA
4©	Percentage of GPs having facilities for Collection of segregated waste	5% (Total 366 GPs having collection and segregation Centres under Swachh Bharat Mission)	GAP	GAP	GAP
	Total Number	366	NA	NA	NA
4(d)	Percentage of GPs having Material Recovery Facility	GAP	GAP	GAP	GAP
	Total Number	0	NA	NA	NA
5(a)	No. of registered Producers/brand owners/importers as per Rules 9 & 13 of PWM Rules?	Producers — 37 Brand Owners- 20 Importers Nil	GAP	GAP	GAP
5(b)	Percentage of Producers/Brandowners/Importers which have engaged with ULBs for PWM	ITC Ltd., Nestle India Ltd., Cocacola is engaged with ULBs for PWM.	GAP	GAP	GAP
	Total Number	3	NA	NA	NA
5©	Percentage of ULBs which have set up system for plastic waste management with assistance of producers been set -up? Rule (6(3))?	One in Dehradun near ISBT functional, one near Harrawala under construction and one in Rishikesh proposed.	GAP	GAP	GAP
	Total Number	1	NA	NA	NA
6(a)	Number of registered plastic waste recyclers	30	GAP	GAP	GAP

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
6(b)	Capacity of recycler (TPD)	370.57 TPD 135259.44 MTA	GAP	GAP	GAP
7(a)	Status-of Utilization of plastic waste (Annual Report form VI pt.4)	GAP	GAP	GAP	GAP
7(b)	Quantity of Plastic waste utilized in recycling (TPD)	263.23 TPD 96082.5 MTA plastic waste processed by plastic recyclers (in year 2018-19).	GAP	GAP	GAP
7(c)	Quantity of plastic waste utilized in recycling Road Construction	Use of plastic in road construction, initiated in 03 ULBs.	GAP	GAP	GAP
7(d)	Quantity of waste Co-processed in Plastic Waste in Cement kilns	NIL, No cement kiln in State	GAP	GAP	GAP

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
7( e)	Quantity of waste utilized in production of RDF	<p>i) Use of RDF in Cement industry is being explored. Already Nagar Panchayat, Augustmuni is sending 6 MT of RDF/Plastic to cement industry with the support of NEPRA at an interval of every 15 days.</p> <p>ii) From SWM Plant at Shishambara, the above firm is disposing 10-15 MT of ROE every day and as per quality of ROE the firm has assured to transfer 50-60 MT per day. Till date 53.52 MT has been lifted by two firms (Green Planet Waste Management Pvt. Ltd. and Nepra Environmental Solutions Pvt. Ltd.).</p> <p>iii) From SWM Plant, Haridwar till date about 200 MT of RDF has been disposed through a private vendor, who is using RDF in Cement Plant in Rajasthan.</p>	100%	30% (ROEof Dehradun, Herbertpur, Vikasnagar, Landhore, Mussoorie CB Dehradun) and 4 ULBs of Rudraprayag and Haridwar	Two more years (After execution of all DPRs of SWM)

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
7(f)	Quantity of plastic waste used in production of Waste to oil	10 MTPD plastic processing plant/ "Plastic fuel" is being proposed in Haridwar.	GAP	GAP	GAP
7(g)	Quantity of plastic waste used in other purpose (please specify)	2 Megawatt "waste to energy" plant is proposed at Roorkee to utilise the RDF.	GAP	GAP	GAP
8(a)	No. of Units registered manufacturing compostable plastic	NIL	GAP	GAP	GAP
8(b)	Total Capacity of Units manufacturing compostable plastic	NIL	GAP	GAP	GAP
9(a)	No. of unregistered plastic manufacturing or recycling units. (Annual Report format pt.7)	15 Nos.	GAP	GAP	GAP
10	Whether local bodies have framed bye-laws [Rule6 (4)]?	No	NA	NA	NA

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
11	Whether plastic carry bags & plastic sheet of thickness < 50 micron banned or not [Rule4(c)? Whether plastic carry bags & plastic sheet of thickness < 50 micron banned or not [Rule4(c)?	Yes	NA	NA	NA
12	Has complete ban on plastic carry bags been imposed? (Annual Report format pt. 3)	Yes ( In compliance of Hon'ble High Court order in Rit petition 140/2015, Lalit Maglani vs State of Uttarakhand)	NA	NA	NA

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
13	Status of action taken on non-compliance of PWM Rules (Annual Report format pt.9)	<p>1.Notice send to 15 unauthorised plastic waste recyclers.</p> <p>2.From April 2019 to December 2019, 2800 Challans recovering 30.72 lakhs using "Anti Littering and Anti Spitting Act, 2016".</p> <p>3.Regular directions are being issued to all he ULBs for Challans and Penalty against the "Single Use Plastic".</p>	NA	NA	NA
14	Status of marking & labelling on plastic carry bags & multi layered packaging.(Rule11)	Complying	NA	NA	NA

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
15	Whether State Level Advisory Committee is constituted or not? [Rule 16] If yes, details of number of meetings conducted in a year and implementation of suggestions of committee in the last 2 years	1.State level advisory body (SLAB) has been constituted by State govt. Via G.O no. 1908/2017-35/15, dated 10.01.2018. 2.Regular Meeting of SLAB were held on dated 14.05.2019, 10.07.2018, 10.10.2018, 25.02.2019 and 13.06.2019.	NA	NA	NA
16	Status of phasing out of manufacture and use of multi-layered plastic which is non-recyclable or non-energy recoverable or with no alternate use of plastic in two years' time [Rule9-3]	Not complying. Directions issued to multilayer plastic manufacturer unit to submit the Action Plan.	NA	NA	NA
17			NA	NA	NA
a.	Has institutional mechanism as per para 14d of Hon'ble NGT order been established (Y/N)	1. Uttrakhand Pollution Control Board issued the direction to the Director, Urban Development Directorate via letter no. UEPPCB/HO/Gen-76/Vol-III/147 dated 28.12.2019	NA	NA	NA
b.	Confirmation that no unregistered plastic manufacturing/recycling unit is operated in your jurisdiction (Y/N)		NA	NA	NA

Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timeline
c	Confirmation that no plastic carry bags/films < 50 microns thickness is stocked, sold and used in cities/towns of State (Y/N)	and all District Magistrate of State via letter no. UEPPCB/HO/Gen-76/Vol-III/148 dated 28.12.2019. 2. Director, Urban Development Directorate issued the direction to all municipal commissioners and executive office of urban bodies via letter no.- 5146/211/S/V/M/PDPM/2017 dated 04.02.2020.	NA	NA	NA
d	Confirmation that thermocol/polystyrene cups, plates etc are not used extensively and are not haphazardly littered (Y/N)		NA	NA	NA
e	Confirmation that SPECIAL Environmental Squad has been set up for enforcement to oversee and ensure that no litter of plastic waste takes place at public places		NA	NA	NA
f	confirmation that no burning of plastic in open take place in State/UT (Y/N)		NA	NA	NA

Item No. 02

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Execution Application No. 13/2019  
IN  
Original Application No. 247/2017  
(With Report dated 30.09.2019)

Central Pollution Control Board

Applicant(s)

Versus

State of Andaman &amp; Nicobar &amp; Ors.

Respondent(s)

Date of hearing: 04.12.2019  
Date of uploading: 06.12.2019

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON  
HON'BLE MR. JUSTICE S.P WANGDI, JUDICIAL MEMBER  
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

**ORDER**

1. This order may be read in continuation of order dated 22.07.2019. The issue for consideration is the implementation of Plastic Waste Management Rules, 2016 (PWM Rules) and directions issued by the CPCB on 30.06.2016 to implement the thickness norms for carry bags, constitution of squads for vigilance, preventing littering of plastic waste in public, submission of annual reports and action plan for management, quantification and characterization in every city/town of all the States/UTs.
2. On 12.03.2019, we noted the stand of the CPCB that States are not furnishing information and not taking steps to take preventive and regulatory measures envisaged under the PWM Rules. Though ban was imposed on the use of plastic carry

bags etc. in many States, the same was not enforced. Burning of plastic waste was continuing, apart from littering of plastic waste on railway tracks, bus stations etc.

3. Accordingly, the Tribunal directed the States/UTs to ensure compliance of the PWM Rules requiring furnishing of reports as well as taking other steps. In default, the defaulting States were to be required to pay compensation @ Rs. 1 Crore per month after 01.05.2019. CPCB was to furnish status of compliance.

4. Thereafter the matter was considered on 22.07.2019 with reference to the report of the CPCB filed on 30.05.2019 giving details of compliance of PWM Rules based on the information furnished by some of the States / UTs under the following heads:-

- a. Details of Plastic Waste Management as per Provisions 5, 6 and 9 of PWM Rules, 2016, as amended, 2018.
- b. Complete/Partial Ban on carry bags/products.
- c. Status of marking & labelling on carry bags/products.
- d. No. of violations & action taken on non-compliance of Rules.
- e. Status of submission of AR by ULBs to SPCBs/PCCs.

5. CPCB made following recommendations:-

***“Recommendations:***

1. *SPCBs/PCCs shall ensure that Annual Report on implementation of PWM Rules, 2016, as amended, 2018 is complete in all respect as per Form-VI and submitted timely to CPCB i.e. on 31<sup>st</sup> July each year along with Action plan.*

2. SPCBs/PCCs should direct to UDDs to ensure setting-up of collection, source segregation & disposal system for plastic waste.
3. SPCBs/PCCs shall provide the details such as quantification, characterization & disposal methods of plastic waste. The details of disposed plastic waste should be provided to CPCB.
4. SPCBs/PCCs should also ensure that no unregistered plastic manufacturing/recycling units is in operation & no unit is running in nonconforming/ residential areas. Besides, it is also to be ensured that plastic carry bags /films <50microns thickness should not be manufactured, stocked, sold and used in cities/towns.
5. SPCBs/PCCs, UDDs shall ensure to promote compostable carry bags certified by CPCB.
6. SPCBs/PCCs and Municipalities should constitute squad to check illegal manufacturing, stocking, sale of <50microns thickness plastic carry bags and uncertified compostable carry bags/products in the market.
7. SPCBs/PCCs and UDDs to ensure prohibit litter of plastic waste at historical, religious, public places and dumping of plastic waste on drains, river, banks & sea beaches is prohibited.
8. SPCBs/PCCs and UDDs to prohibit ensure open burning of plastic waste

**Action Plan:**

The Action Plan for plastic Waste Management Rules has been submitted by 12 States/UTs namely Chhattisgarh, Delhi, Himachal Pradesh, Kerala, Madhya Pradesh, Meghalaya, Punjab, Telangana, Tripura and Andaman & Nicobar Islands, Daman Diu & Dadra Nagar Haveli and Puducherry."

6. The Tribunal directed as follows:-

"The concerned States/ UTs may now take further action meeting the gaps pointed out above as per the timeline laid down under the PWM Rules. The CPCB may monitor the same and furnish its further status report by 30.09.2019 by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) The recovery of compensation for the delay in compliance timeline will be considered on the next date."

7. Status report filed by CPCB on 30.09.2019 is that letter was sent to all the SPCBs/PCCS seeking information about the status of implementation of action plans for PWM Rules, addressing the gaps pointed out and also seeking details of recyclers of such waste. 23 States/UTs have provided their action plans which are incomplete and need to be upgraded in terms of quantification. Remaining 12 States/ UTs namely Bihar, Gujarat, Haryana, J&K, Jharkhand, Karnataka, Lakshadweep, Mizoram, Rajasthan, Sikkim, Uttar Pradesh and West Bengal have not furnished information. Gap analysis has been mentioned in terms of lack of information required. The report further states:-

*"4. All 35 States/UTs have submitted the Annual Reports for the year 2018-19 on implementation of PWM Rules, 2018. Information provided by these States/UTs has been compiled by CPCB and State/UT wise compilation of Annual Report as per Form-VI of PWM Rules, 2018 is placed at Annexure -III. It may be noted that complete information as per form-VI has not been submitted by most of the SPCBs/PCCs.*

*4.1 Estimated plastic waste generation during the year 2018-19 is 33,60,043 Tons/Annum.*

*4.2 Implementation of thickness >50microns carry bags as per provisions 4(c & d, Thickness criteria Condition) of PWM Rules, 2016, as amended, 2018.*

*22 States/UTs namely Andaman and Nicobar Islands, Assam, Bihar, Chandigarh, Chhattisgarh, Daman Diu and Dadra Nagar Haveli, Haryana, Himachal Pradesh, Jharkhand, Karnataka, Lakshadweep, Madhya Pradesh, Maharashtra, Nagaland, Puducherry, Punjab, Rajasthan, Sikkim, Tamil Nadu, Tripura, Uttarakhand & Uttar Pradesh have imposed complete ban on carry bags. Besides, 9 States/UTs namely: Andhra Pradesh, Goa, Gujarat, Jammu & Kashmir, Kerala, Manipur, Meghalaya, Odisha & Telangana have complied with thickness criteria. Further, 4 States/UTs namely Arunachal Pradesh, Delhi, Mizoram & West Bengal have not provided the information in this matter.*

*4.3 Details of Plastic Waste Management as per Provisions 5, 6 & 9 of PWM Rules, 2016, as amended, 2018:*

*a. 8 States/UTs namely; Arunachal Pradesh, Bihar, Daman Diu & Dadra Nagar Haveli, Jammu &*

Kashmir, Kerala, Maharashtra, Manipur & Sikkim have not submitted the details in this matter.

- b. 14 States/UTs namely: Andhra Pradesh, Assam, Chhattisgarh, Goa, Gujarat, Himachal Pradesh, Jharkhand, Karnataka, Madhya Pradesh, Odisha, Puducherry, Tamil Nadu, Telangana & Uttar Pradesh are sending plastic waste to cement plants for co-processing.
- c. 15 States/UTs namely: Andaman & Nicobar Islands, Andhra Pradesh, Assam, Haryana, Himachal Pradesh, Jharkhand, Madhya Pradesh, Meghalaya, Mizoram, Nagaland, Puducherry, Tamil Nadu, Telangana, Uttar Pradesh & West Bengal are using plastic waste for polymer bitumen road construction.
- d. 16 States/UTs namely: Andaman & Nicobar Islands, Andhra Pradesh, Chhattisgarh, Goa, Jharkhand, Karnataka, Lakshadweep, Madhya Pradesh, Nagaland, Punjab, Tamil Nadu, Telangana, Uttarakhand and Uttar Pradesh have recycled the plastic waste.
- e. 2 States/UTs namely: Himachal Pradesh & Delhi have sent the plastic waste to Waste to Energy plants.
- f. Uttar Pradesh is utilizing the plastic waste in waste to oil plant. Further, Chandigarh, Goa and Madhya Pradesh are using the plastic waste as RDF.

4.4. Complete/Partial Ban on carry bags:  
22 States/UTs namely Andaman and Nicobar Islands, Assam, Bihar, Chandigarh, Chhattisgarh, Daman Diu and Dadra Nagar Haveli, Haryana, Himachal Pradesh, Jharkhand, Karnataka, Lakshadweep, Madhya Pradesh, Maharashtra, Nagaland, Puducherry, Punjab, Rajasthan, Sikkim, Tamil Nadu, Tripura, Uttarakhand & Uttar Pradesh have imposed complete ban on carry bags. Besides, 7 States namely Arunachal Pradesh, Andhra Pradesh, Gujarat, Kerala, Mizoram, Odisha and

West Bengal have imposed the partial ban on plastic carry bags at religious/historical places. Further, 5 States/UTs namely Goa, Jammu & Kashmir, Manipur, Meghalaya & Telangana have not imposed any ban on plastic carry bags except meeting thickness criteria. Further, Delhi has not provided the information in this regard.

4.5 No. of registered Manufacturing/Recycling Units:  
There are 4773 (4294 —Plastic Mfg., 7-Compostable Mfg., 287-MLP Mfg. & 185-Recycling) Registered units in 30 States/UTs and there are no plastic manufacturing units in Andaman and Nicobar Islands, Arunachal Pradesh, Bihar, Lakshadweep & Sikkim.

4.6 No. of unregistered plastic manufacturing/recycling units:  
There are 1080 unregistered plastic manufacturing/recycling units running in 12 States/UTs, namely; Assam, Bihar, Jammu & Kashmir, Karnataka, Madhya Pradesh, Maharashtra, Puducherry, Punjab, Tamil Nadu & Uttar Pradesh. Further, Chhattisgarh, Daman Diu and Dadra Nagar Haveli, Delhi PCC, Himachal Pradesh, Uttarakhand & West Bengal have not provided the details in this matter.

4.7 Status of marking & labelling on carry bags/Multilayered packaging:  
As per provision '11' marking & labelling of PWM Rules, 2018, 23 States/UTs namely Andhra Pradesh, Assam, Bihar, Chhattisgarh, Daman Diu Dadra and Nagar Haveli, Gujarat, Himachal Pradesh, Jammu and Kashmir, Jharkhand, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Manipur, Meghalaya, Nagaland, Puducherry, Punjab, Rajasthan, Tamil Nadu, Telangana, Uttar Pradesh & West Bengal have complied with Rule. There are no plastic carry bag manufacturing units in 6 States/UTs namely: Andaman & Nicobar Islands, Arunachal Pradesh, Chandigarh, Haryana, Lakshadweep & Mizoram. Besides, 5 States/UTs namely Delhi, Goa, Odisha, Sikkim & Uttarakhand which have not provided the information in this regard. Further, Marking & Labelling is not started yet in Tripura.

4.8 No. of violations & action taken on non-compliance of Rules:  
As per provision '12' "the prescribed Authorities for implementation of Rules" of PWM Rules, 2018, 21 States/UTs namely Andhra Pradesh, Bihar,

Chandigarh, Chhattisgarh, Daman Diu Dadra & Nagar Haveli (DDDNH), Delhi, Goa, Gujarat, Haryana, Jammu & Kashmir, Jharkhand, Karnataka, Madhya Pradesh, Maharashtra, Punjab, Puducherry, Tamil Nadu, Telangana, Tripura, Uttarakhand & Uttar Pradesh. have imposed fine, issued notices, closure directions to the defaulters & seized the material in their respective State/UT. Besides, there are no violations in 9 States/UTs namely Andaman and Nicobar Islands, Arunachal Pradesh, Assam, Kerala, Lakshadweep, Mizoram, Nagaland, Rajasthan and West Bengal. Further, 5 States/UTs namely Himachal Pradesh, Manipur, Meghalaya, Odisha, & Sikkim have not submitted the information in this regard.

**4.9 Status of submission of Annual report(AR) by ULBs to SPCBs/PCCs:**

Except following 6 States/UTs given in the table, all other States/UTs have submitted information provided by all ULBs.

S. No.	Name of the States / UTs	Submission of AR by ULBs to SPCBs/PCCS		
		Total no. of ULBs	No. of ULBs submitted	No. ULBs not submitted
1.	Assam	101	66	35
2.	Gujarat	162	161	1
3.	Madhya Pradesh	378	274	104
4.	Maharashtra	384	366	18
5.	Manipur	Not provided		
6.	Puducherry	10	5	5

**5. Recommendations:**

1. States/UTs should frame a time targeted action plan covering the action points related to plastic waste segregation, collection and recycling/reuse of plastic waste. The current status, desirable level of compliance in terms of statutes, gap between the current status & desired level and proposal of attending the gap with timeline as per the enclosed format (Annexure- IV) be provided to CPCB.

2. Quarterly report of the implementation status of the Action Plan should be submitted by States/UT.

3. SPCBs/PCCs should direct to UDDs to ensure setting-up of collection, source-segregation & disposal system for plastic waste.

4. SPCBs/PCCs should also ensure that no unregistered plastic manufacturing/recycling units is in operation & no unit is running in non-conforming/residential areas. Besides, it is also to be ensured that plastic carry bags/films <50microns thickness should not be manufactured, stocked, sold and used in cities/towns.

5. SPCBs/PCCs, UDDs shall ensure to promote compostable carry bags certified by CPCB.

6. SPCBs/PCCs and Municipalities should constitute squad to check illegal manufacturing, stocking, sale of <50microns thickness plastic carry bags and uncertified compostable carry bags/products in the market.

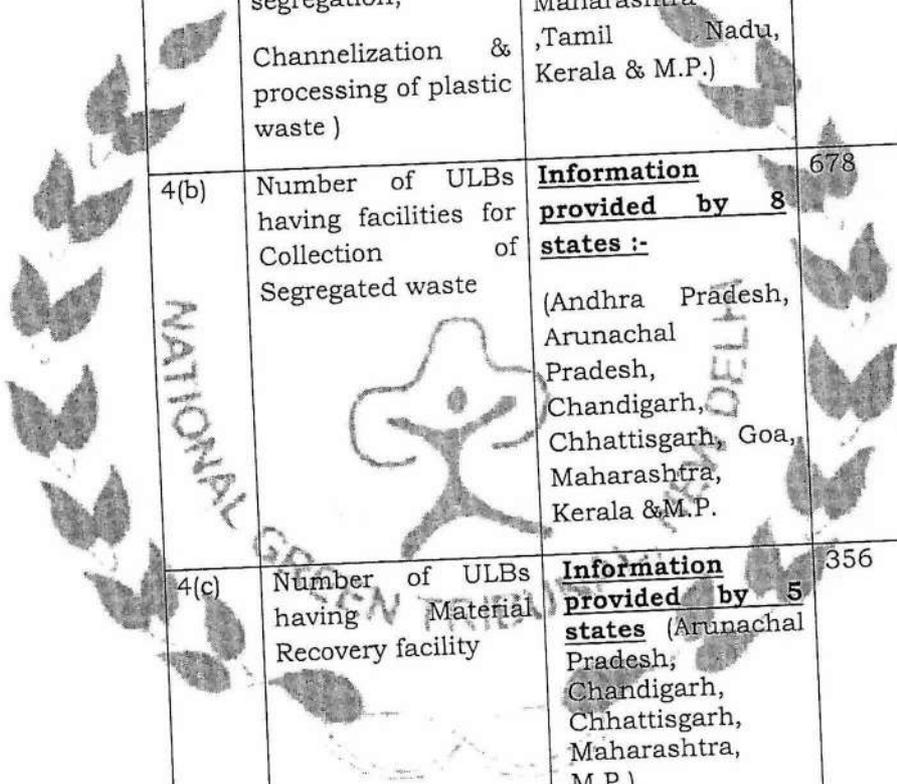
7. SPCBs/PCCs and UDDs to prohibit litter and open burning of plastic waste at historical, religious, public places and dumping of plastic waste on drains, river, banks and seas beaches is prohibited.”

8. Gap analysis given in Table – I is as follows:-

Sl. No.	Item	Remarks	Quantity
1	What is the quantity of plastic waste generated, (Annual Report form VI pt.2,6) (TPA)	<b>Information provided by 23 states</b> (Andhra Pradesh, Arunachal Pradesh, Assam, Chandigarh, Chhattisgarh, Daman and D&NH, Goa, Maharashtra, Manipur, Nagaland, Odisha, Punjab, Tamil Nadu, Uttarakhand, Kerala, Meghalaya, Andaman and Nicobar, Tripura, Telangana, M.P., Puducherry, Delhi, Himanchal	1841714.7

		Pradesh)	
2	Number of registered plastic manufacturing units	<b>Information provided by 23 states</b> (Andhra Pradesh, Arunachal Pradesh, Assam, Chandigarh, Chhattisgarh, Daman and D&NH, Goa, Maharashtra, Manipur, Nagaland, Odisha, Punjab, Tamil Nadu, Uttarakhand, Kerala, Meghalaya, Andaman and Nicobar, Tripura, Telangana, M.P., Puducherry, Delhi, Himanchal Pradesh)	2797
3	Capacity of registered plastic manufacturing units (TPA)	None of the states have provided information on the matter	NA
4	Total number of ULBs	<b>Information provided by 21 states/UTs</b> (Andhra Pradesh, Arunachal Pradesh, Assam, Chandigarh, Chhattisgarh, Daman and Dadra & Nagar Haveli, Goa, Maharashtra, Nagaland, Odisha, Punjab, Tamil Nadu, Uttarakhand, Kerala, Meghalaya, Andaman and Nicobar,	2008

		Tripura, Telangana, M.P., Puducherry, Delhi,  Himanchal Pradesh)	
4 (a)	No of ULBs which have set-up of plastic waste management system as per Rule 6(2)? (including collection, segregation, Channelization & processing of plastic waste )	<b>Information provided by 9 states</b> (Andhra Pradesh, Arunachal Pradesh, Assam, Chandigarh, Chhattisgarh, Maharashtra, Tamil Nadu, Kerala & M.P.)	800
4(b)	Number of ULBs having facilities for Collection of Segregated waste	<b>Information provided by 8 states :-</b> (Andhra Pradesh, Arunachal Pradesh, Chandigarh, Chhattisgarh, Goa, Maharashtra, Kerala & M.P.)	678
4(c)	Number of ULBs having Material Recovery facility	<b>Information provided by 5 states</b> (Arunachal Pradesh, Chandigarh, Chhattisgarh, Maharashtra, M.P.)	356
5	Total number of Gram Panchayat (GPs)	<b>Information provided by 7 states</b> (Chandigarh, Goa, Tamil Nadu, Nagaland, Uttarakhand, Kerala and Andaman & Nicobar)	9135



5(a)	Number GPs which have set-up of plastic waste management system as per Rule7?	<u>information provided by 2 states</u> (Chandigarh, Goa)	6
5(b)	Number of GPs having facilities for Collection of Segregated waste	<u>None of the states have provided</u> information on this matter	NA
5(c)	Number of GPs having Material Recovery facility	<u>2 states have provided information</u> (Chandigarh, Goa)	Actual number not specified
6	No. of registered Producers/brand owners/ importers as per <b>Rules 9 &amp; 13</b> of PWM Rules?	Only Andhra Pradesh have provided information	80
6(a)	Number of Producers/brand owners/ importers which have engaged with ULBs for	<u>2 states have provided information</u> Maharashtra and Assam	Number not specified
7	Number of ULBs which have set up system for plastic waste management with assistance of producers been set-up? Rule(6(3))?	<u>2 states have provided information</u> Maharashtra and Assam	Number not specified
8	Number of registered plastic waste recyclers	<u>information provided by 20 states</u> (Andhra Pradesh, Arunachal Pradesh, Assam, Chandigarh, Chhattisgarh, Daman and Dadra & Nagar Haveli, Goa, Maharashtra, Manipur, Nagaland, Punjab,	808

		Tamil Nadu Kerala, Meghalaya, Andaman and Nicobar, Tripura, Telangana, M.P., Puducherry, Himanchal Pradesh)	
8(a)	Capacity of recyclers (TPA)	<b>Information provided by 9 states</b>  (Arunachal Pradesh, Chandigarh, Chhattisgarh, Daman and Dadra & Nagar Haveli, Goa, Maharashtra, Meghalaya ,Kerala & M.P. )	681492
9	Status of Utilization of plastic waste (Annual Report form VI pt.4)	<b>Information provided by 21 states</b>  (Andhra Pradesh, Arunachal Pradesh, Assam, Chandigarh, Chhattisgarh, Daman and Dadra & Nagar Haveli, Goa, Maharashtra, Nagaland, Odisha, Punjab, Tamil Nadu, Uttarakhand, Kerala Andaman and Nicobar, Tripura, Telangana, M.P., Puducherry, Delhi, Himanchal Pradesh)	NA
10	Quantity of plastic Waste utilized in recycling ( TPD)	<b>Information provided by 3 states</b>  (Goa Maharashtra Tamil Nadu)	Goa-6057.62 Tons, Maharashtra - 617TPD , Tamil Nadu-46720 Tonnes per year is proposed to dispose)

10(a)	Quantity of plastic waste utilized in recycling Road Construction	<b>Information provided by 7 states</b> (Tamil Nadu, Odisha, Maharashtra, Chhattisgarh, Kerala, Andaman, Telangana )	Tamil Nadu-4015TPA is proposed, Odisha 4.6MT is being used , Chhattisgarh- under process, Kerla-574T is used, Andaman and Nicobar -1 tonnes is used, Telangan-6.34MT is used
10(b)	Quantity of waste Co-processed in Plastic Waste in Cement kilns	<b>Information provided by 7 states</b> (Chhattisgarh Goa Maharashtra Odisha Tamil Nadu, Telangana and M.P.)	Goa-19,249.46T baled RDF sent for Co-processing in cement Kilns, Maharashtra: 8420 tonnes, Odish-21.82MT, Tamil nadu-250TPD is proposed, Telangana-4.5TPD is used ,M.P.-300 tonnes
10(c)	Quantity of waste utilized in production of RDF	<b>Information provided by Goa only</b>	detail regarding quantity not provided
10(d)	Quantity of plastic waste used in production of Waste to oil	<b>information provided by 2 states</b> Odisha and Maharashtra only	Odisha, Maharashtra-657 tonnes
10(e)	Quantity of plastic waste used in other purpose (please specify)	<b>Information provided by</b> Tamil Nadu only	250 TPD is propose to dispose

11	Whether State Level Advisory Committee is constituted or not? [Rule 16] If yes, details of number of meetings conducted in a year and implementation of suggestions of committee in the last two years.	<u>Information provided by 13 states</u>  (Arunachal Pradesh, Chandigarh, Chhattisgarh, Daman and Dadra & Nagar Haveli, Uttarakhand, Meghalaya, Andaman and Nicobar, Tripura, Telangana, M.P., Puducherry, Delhi, Himanchal Pradesh.)	Detail regarding quantity not specified
12	No. of Registered Compostable plastic unit	<u>Information provided by 5 states</u>  (Maharashtra, Nagaland, Odisha, Punjab, Tamil Nadu)	2
12(a)	Total Capacity of registered Compostable plastic unit	None of the states have provided information about it. However, CPCB has issued certificates to 44 registered units engaged in manufacturing of compostable carry bags/products.	114962 As Certificate issued by CPCB under PWM Rule 4(h)

9. The above gap analysis appears to be in terms of the information available and information required. The recommendations are for framing of time targeted action plans and giving of information in the prescribed format to CPCB apart from giving implementation status quarterly. Further recommendations are for setting up collection, source segregation and disposal system and checking unregistered

plastic manufacturing, recycling, prohibiting handling of plastic less than 50 microns thickness, promoting compostable carry bags and prohibiting litter and open burning of plastic waste. These recommendations are already part of Rules of which strict compliance need to be ensured.

10. We may also deal with the issue of implementation of Extended Producers Responsibility (EPR) under the PWM Rules in the light of the order dated 17.09.2019 in O.A. No. 376/2018,

*Jitender Yadav v. Union India & Ors.* wherein it was observed:-

“1 to 6 xxx

xxx

xxx

7. On 12.09.2018, this Tribunal directed the Ministry of Environment, Forest & Climate Change (MoEF&CC) to take steps to implement the Extended Producer's Responsibility (EPR) in accordance with Plastic Waste Management Rules, 2016, (PWM Rules) as amended in 2018.

8. On 16.05.2019, noticing the failure on the part of the MoEF&CC in furnishing any information about compliance of the said direction, the Tribunal sought an explanation and directed that on the default, the concerned Joint Secretary, MoEF&CC may remain present in person.

9. On this aspect, written submissions have been filed by the MoEF&CC to the effect that a Committee has been constituted on the subject which held several meetings. Last such meeting was held on 31.05.2019. The Ministry was in the process of preparing final draft guideline document on National Framework on EPR to be placed in public domain for receiving further comments. The minutes of the meeting do not indicate any tangible action beyond recording suggestions. The minutes of the meeting also show that except a Joint Secretary, all other participants representing Government are of junior level.

10. The PWM Rules elaborately lay down the norms and the responsibilities. Rule 9 requires the producers to workout the modalities for the waste collection system based on EPR and also by involving State Urban Development Departments. Primary responsibility is of the producers who introduce such products in the market. The minutes of the meeting merely shows shifting of responsibility instead of adhering to the mandate of the PWM Rules. The PWM Rules have a provision for State

Level Monitoring Committees for effective monitoring of the implementation of the PWM Rules.

11. Hazardous impact of unscientific handling of plastic waste is well acknowledged.<sup>1</sup> The minutes of the meeting and the submissions filed on behalf of the MoEF&CC are not consistent with the mandate of the PWM Rules which require immediate enforcement of liability by effective mechanism instead of deferring the subject. One of the means to implement EPR is to require stamping of non-degradable product with the information as to how after use such product is to be handled.

12. This Tribunal is also considering the matter of implementation of PWM Rules based on an application filed by the CPCB itself, complaining that the States are not furnishing the requisite information and not taking preventing and regulatory steps as per the PWM Rules.<sup>2</sup> The matter was last reviewed on 22.07.2019 and directions were issued requiring the States/UTs to take further action to meet the gaps pointed out by the CPCB within the laid down timelines failing which compensation may be required to be paid by the defaulting States/UTs.

13. Further, vide order dated 16.01.2019 in O.A. No. 606/2018, the Tribunal directed the Chief Secretaries of all the States/UTs to appear in person before the Tribunal with their respective reports on the subject of compliance of the Solid Waste Management Rules along with other subjects including PWM Rules. The Chief Secretaries have accordingly appeared and given their reports but since the reports were not found to be adequate, time was given for taking further action and furnish further reports.

14. It will be appropriate that the Chief Secretaries look into the issue of compliance of PWM Rules as per mandate of law and the MoEF&CC also concludes the long pending issue of framing National Framework on EPR within two months instead of adopting long winded procedure which has been going on for more than two years, inspite of the enactment of the Rules more than three years ago. The

<sup>1</sup> "Fact Sheet on Plastic Waste in India, 2018", TERI- Plastic contributes to 8% of the total solid waste, with Delhi producing the maximum quantity followed by Kolkata and Ahmedabad. Significant amount of toxic heavy metals like copper, zinc, lead and cadmium recovered from plastic wastes from sea shores have an adverse effect on the coastal ecosystems. Lead and Cadmium pigments, commonly used in most of the plastics as additives are hazardous in nature and are known to leach out. "Impacts of Marine Debris: Entanglement of Marine Life in Marine Debris Including a Comprehensive List of Species with Entanglement and Ingestion Records", David W. Laist - Plastic debris affects at least 267 species worldwide, including 86% of all sea turtle species, 44% of all seabird species, and 43% of all marine mammal species. <https://www.indiaspend.com/india-is-generating-much-more-plastic-waste-than-it-reports-heres-why/>- CPCB data on plastic waste generation from a 2015 study showed that, in 2010-12, India generated 25,940 tonnes plastic per day. This would amount to 9.5 million tonnes per year. In 2016-17 too, CPCB received figures from only 25 regional pollution boards. The total plastic waste generation figure for that year was estimated at 1.6 million tonnes, or 160,000 truckfulls. India's annual plastic consumption is expected to cross 20 million tonnes in 2020.

<sup>2</sup> Execution Application No. 13/2019 in O.A. No. 247/2017, Central Pollution Control Board vs. State of Andaman & Nicobar & Ors.

concerned Joint Secretary, MoEF&CC may remain present in person, to assist the Tribunal in Execution Application No. 13/2019 in O.A. No. 247/2017, Central Pollution Control Board vs. State of Andaman & Nicobar & Ors. on 04.12.2019.

15. The MoEF&CC may ensure that meeting takes place with the involvement of senior officers who are competent to take decision and for this purpose CPCB must be also involved. The compliance report of the MoEF&CC may be filed latest by 30.11.2019. The Central Pollution Control Board (CPCB) may lay down a compensation regime and scale on 'Polluter Pays' principle by appointing such Expert Committee as may be found necessary and furnish its report before the next date. The scheduled date of 16.10.2019 in Execution Application No. 13/2019 will now stand deferred to 04.12.2019."

11. Accordingly, Ms. Nidhi Khare, Additional Secretary, MoEF&CC is present in person and has handed over action taken during the hearing mentioning *inter-alia* that three models were being considered as follows:-

**"Model 1 —Fee based model**

- Under the fee based model the producers/importer/brand owner is required to contribute to the EPR corpus fund at the central level/State level.
- The amount to be contributed by each of the producers/importer/brand owner will be decided based on the amount of plastic being introduced into the market by the producers/importer/brand owner. Normative cost based on the cost of recycling may be adopted.
- The collected funds shall be utilized for creation of infrastructure for the management of plastic waste in Smaller municipalities.
- There is a need to build the capacities of the ULB in terms of infrastructure development and their expertise so that the waste management can happen systematically under the EPR mechanism.
- Secondly, an important factor which is indirectly contributing to the cleanliness of the city are the rag pickers/assemblers/recyclers. They are anyway contributing to the mechanism of EPR without any benefit. This fraction of the stakeholders shall be supported for the better management of the waste under the mechanism of EPR under this model.
- Thirdly the component of Information, Education and Communication (IEC) activity shall be supported through the component of EPR to achieve an

effective waste segregation, collection, transportation and recycling.

**Model 2 — PRO based model and Plastic Credit Model**  
Under this model, the objective is to establish a Producer Responsibility Organization (PRO) to lead on implementation and provide funding required under the Rules on behalf of producers to support plastic recycling while also promoting the ease of doing business for all stakeholders.

Local bodies and some states do not have the expertise or resources to design, implement and manage effective local plastic waste management programs. This can be addressed by having an industry self-managed PRO take on the responsibility for discharging producer's national and state legal obligations in a more efficient and cost effective manner by applying industry's experience gained through successful producer responsibility programs implemented in other jurisdictions.

**Model 3 -Plastic Credit Model**

- PRO/Producers/Importers can also obtain certificates from accredited processors [recyclers, W2Eplant operators, cement co-processors, users utilizing plastic in road] in exchange of an evidence of recycling or recovery, which will act as ERP compliance.
- Producers will be at liberty to decide options for establishing channels of collecting plastic credits with or without forming or linking with PROs.. Producers with established supply chains can establish other channels for collection/ segregating/ processing plastic waste for eg.:
  - Deposit refund schemes
  - Buy-back schemes
  - Forming social ventures involving informal sector directly.

12. Let the matter be finalized and National Framework established as far as possible within three months. Further report may be furnished before the next date by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in).

13. CPCB has also filed a report in terms of direction in paragraph 15 in the order dated 17.09.2019 in O.A. No. 376/2018, *Supra*, on the subject of Environmental Compensation regime for improper Plastic Waste Management. The report is infact

application seeking time to submit such regime in four weeks after finalization of National Framework on EPR by MoEF&CC.

14. In view of above discussion, we sum up our directions as follows:

a) National Framework for extended producers liability be finalized and enforced as far as possible within three months and a report furnished by the MoEF&CC as per observations in para 12 above.

b) CPCB may give its report for compensation regime in terms of para 13 above.

c) The States/UTs may finalize the time targeted action plans and give information about the implementation status to the CPCB as per recommendations in the report of the CPCB summarized in para 9 above.

d) An institutional mechanism be established to ensure that:

i. No unregistered plastic manufacturing/recycling units is in operation and no unit is running in non-conforming/residential areas.

ii. No plastic carry bags /films <50microns thickness should be manufactured, stocked, sold and used in cities/towns.

iii. Thermocol/polystyrene cups, plates, etc. used extensively and haphazardly littered are properly regulated.

iv. Special Environment Squads may be set up for enforcement to oversee and ensure that no litter of plastic waste takes place at historical, religious, public

places and dumping of plastic waste on drains, river, banks and sea and no burning of plastic takes place in open.

- v. The States/UTs may submit their compliance reports to CPCB quarterly in a cumulative format, failing which compensation of Rs. 1 lakh per quarter shall be levied by the CPCB. The CPCB may compile and file its consolidated report on quarterly basis before this Tribunal. First quarterly report be filed before the next date by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in).

A copy of this order be sent by e-mail to MoEF&CC, CPCB, Chief Secretaries/Advisors of all the States/UTs. and SPCBs/PCCs.

List for further consideration on 29.04.2020.

Adarsh Kumar Goel, CP

S.P Wangdi, JM

Dr. Nagin Nanda, EM

December 06, 2019  
Execution Application No. 13/2019  
IN  
Original Application No. 247/2017  
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